BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 86/2025

IN THE MATTER OF:

RAJ PRAKASH YADAV APPLICANT

Versus

MoEF&CC & ORS RESPONDENT(S)

INDEX

S.No.	Particulars	Page No.
1.	Reply Affidavit of District Magistrate Agra in compliance of order dated 03.03.2025 passed by this Hon'ble Tribunal	1-25
2.	**Annexure R-1: -** A copy of the order dated 03.03.2025 passed by this Hon'ble Tribunal.	26-27
3.	**Annexure R-2: -** A copy of approval granted to the DSR of District Agra by SEIAA, UP.	28-33
4.	**Annexure R-3: -** A copy of formation of the Sub Divisional Committee.	34

5.	**Annexure R-4: -** A copy of endorsement made by the Sub Divisional Committee.	35
6.	**Annexure R-5: -** A copy of letter dated24.03.2025	36
7.	**Annexure R-6:** A copy of the office order dated 17.05.2023.	37-46
8.	**Annexure R-7:** A copy of approved DSR.	47-144
9.	**Annexure R-8:** A List of three Letter of Intent [LOI] issued to intending lease holders.	145-157

FILED THROUGH

(ANKIT VERMA)
STANDING COUNSEL STATE OF UP
A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013
MOB :- 09990804440
Email-ankit.scngtup@gmail.com

INDIA NON JUDICIAL

IN-UP11506393260289X

Government of Uttar Pradesh

e-Stamp

ARVIND KUMAR PANDEY
Stamp Vendor
Licence No. 11
e-Stamping ACC ID-UP14392104
Collectorate, Agra

Certificate No.	:	IN-UP11506393260289X
Certificate Issued Date	:	27-Jun-2025 06:32 PM
Account Reference	:	NEWIMPACC (SV)/ up14392104/ AGRA SADAR/ UP-AGR
Unique Doc. Reference	:	SUBIN-UPUP14392104206398102296 16X
Purchased by	:	NOTARY E STAMP TICKET
Description of Document	:	Article 42 Notarial Act
Property Description	:	NOT APPLICABLE
Consideration Price (Rs.)	:	
First Party	:	NOTARY E STAMP TICKET
Second Party	:	NOT APPLICABLE
Stamp Duty Paid By	:	NOTARY E STAMP TICKET
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

NOTARY
Regn. No. 7941
Vinod Kumar
Agra Distt.
GOVT. OF INDIA

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

INDIA NON JUDICIAL

IN-UP14584953525041X

Government of Uttar Pradesh

e-Stamp

ARVIND KUMAR PANDEY
Stamp Vendor
Licence No. 11
E-Stamping ACC ID-UP14392104,
Collectorate, Agra

Certificate No.	:	IN-UP14584953525041X
Certificate Issued Date	:	30-Jun-2025 03:58 PM
Account Reference	:	NEWIMPACC (SV)/ up14392104/ AGRA SADAR/ UP-AGR
Unique Doc. Reference	:	SUBIN-UPUP14392104268238087654 44X
Purchased by	:	ARAVIND MALLAPPA BANGARI DM AGRA
Description of Document	:	Article 4 Affidavit
Property Description	:	AFFIDAVIT
Consideration Price (Rs.)	:	
First Party	:	ARAVIND MALLAPPA BANGARI DM AGRA
Second Party	:	Not Applicable
Stamp Duty Paid By	:	ARAVIND MALLAPPA BANGARI DM AGRA
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY
Regd. No. 7961
Agra (U.P.)
GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 86/2025

IN THE MATTER OF:

RAJ PRAKASH YADAV APPLICANT

Versus

MoEF&CC & ORS RESPONDENT(S)

REPLY AFFIDAVIT OF DISTRICT MAGISTRATE AGRA IN COMPLIANCE OF ORDER DATED 03.03.2025 PASSED BY THIS HON'BLE TRIBUNAL

The Respondent No. 6 herein states as under:

MOST RESPECTFULLY SHOWETH:

I, Aravind Mallappa Bangari aged about 44 years, S/o Sri. Mallappa presently posted as District Magistrate – District Agra, the deponent, do hereby solemnly state and affirm as under:-

1. That I am the above-mentioned authorized officer of answering Respondent No. 6 and is duly competent to

NOTARY Regn. No. 7941 Vinod Kumar Agra Distt. GOVT. OF INDIA

file the present affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.

2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

3. That the contents of the present reply affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

4. That the Deponent is posted as District Magistrate- Agra, since 15.09.2024 and is swearing this affidavit in his official capacity.

NOTARY
Regn. No. 7841
Vinod Kumar
Agra Distt.
GOVT. OF INDIA

5. That this Hon'ble Tribunal vide its order dated 03.03.2025 was pleased to issue the following directions: -

".....2. He submits that the DSR prepared for Agra by a private consultant cannot be sustained. The Applicant has also challenged the advertisement dated 05.12.2024 for grant of mining lease on the basis of DSR in question. 3. Issue Notice to the Respondents for filing to their reply by way of affidavit....."

A copy of the order dated 03.03.2025 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1**.

6. That the present reply is being filed in respectful compliance of the order dated 03.03.2025 passed by this Hon'ble Tribunal.

NOTARY Regn. No. 7841 GOVT. OF INDIA

7. That at the outset it is submitted that the instant Original Application filed by the applicant seeking quashing of the advertisement dated 05.12.2024 granted by the deponent and grant of mining permits in pursuance of the District Survey Report dated 26.07.2024 is predicated upon baseless, misleading and erroneous assertions. The Original Application filed by the Applicant is devoid of merit, not maintainable in law, thus liable to be dismissed.

8. That the OA has been filed alleging that the DSR which has been approved is incomplete because there has been no proper replenishment study and the DSR has been prepared by the private consultant. The very basis of the said averments/allegations is factually incorrect. The SEIAA UP in the minutes of 844th meeting dated 08.10.2024 while approving the DSR for District Agra, has laid down a condition, which is reproduced hereunder:

"Replenishment study on the basis of which the mineral availability is assessed should be uploaded

NOTARY Regn. No. 7941 Vinod Kumar Agra Distt. GOVT. OF INDIA

on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.

The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of District, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place."

is annexed herewith and marked as **Annexure R-2.**

9. That it is submitted that the very basis of the instant Original Application is only interpretative and not at all factual. It is a fact that replenishment study has been done for preparing the DSR of District Agra according to **APPENDIX X** of the notifications dated 15.01.2016 and

25.07.2018- and the Enforcement and Monitoring Guidelines for Sand mining, 2020 ('EMGSM-2020') **Annexure I to VIII**.

10. Appendix X of the 15.01.2016 and 25.07.2018 notification emphasizes the importance of DSR. It states that the main objectives of the District Survey Report are to ensure:

i. Identification of areas of aggradations or deposition where mining can be allowed;
ii. identification of areas of erosion
iii. proximity to infrastructural structures and installations where mining should be prohibited
iv. calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The achievement of the abovementioned objectives is the primary role that the DSR must serve, as a guiding reference document, in the process to grant the Environmental Clearances for minor minerals.

NOTARY Regn. No. 7941 Vinod Kumar Agra Distt. GOVT. OF INDIA

11. Further, in the EMGSM-2020, point 4.1 & 4.1.1 provide for preparation of DSR. It interalia state that the format of the DSR should be in conformity with the format given in Annexure I to Annexure VII of the EMGSM-2020. These annexure are:

Annexure –I: Details of Sand/M-Sand sources

Annexure-II: List of Potential Mining Leases (existing & proposed)

Annexure-III: Cluster and Contiguous Cluster details

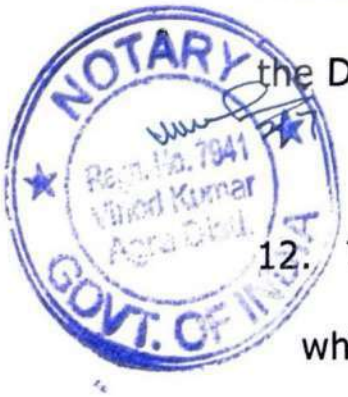
Annexure-IV: Transportation Routes for individual leases and lease in Cluster

Annexure-V: Final list of Potential Mining Leases (existing & proposed)

Annexure-VI: Final list of Cluster and Contiguous Cluster

Annexure-VII: Final Transportation Routes for individual leases and lease in Cluster

Annexure-VIII: Identification of New Mining Lease areas in the District



12. Thus, DSR should essentially fulfil the 4 objectives which have been mentioned above and at the same

time should confirm, in format and content thereof, with the tables given in Annexure-I to Annexure-VIII.

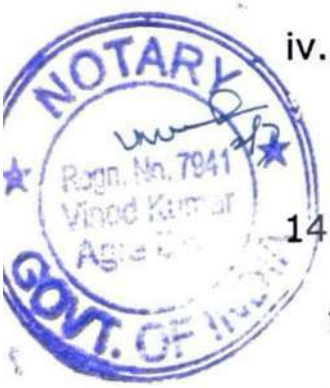
13. That it is reiterated that this set of data are interdependent and can only be analysed and presented in the DSR after necessarily conducting survey of the following:

i. Adequate mineral volume availability.

ii. Distance of the lease from different infrastructural features.

iii. **Resource estimation / replenishment potential**.

iv. The probability or possibility of cluster formation.



14. Furthermore, point 5.0 of the EMGSM-2020 provides for replenishment study and 5.1 and 5.2 provides for Generic Structure of Replenishment Study and Methodology for Replenishment Study respectively. In 5.2 it interalia states that a "*simulation model is used with basic data generated from the field in the pre-study and post-study period (preferably pre-monsoon and post-monsoon) to estimate the volume of*

replenished material." Thus, it must be noted that pre-monsoon and post-monsoon are the preferred study period, which implies that they are not the mandatory study period.

15. That the above mentioned relevant parts of notifications and ESGSM-2020 clearly implies that each lease being proposed for mineral extraction in the DSR should be tested and illustrated accordingly in the DSR to achieve the said objectives and to confirm the given format.

16. That an unwarranted challenge to the DSR without due diligence not only undermines the creditability of the regulatory process but may also lead to unnecessary litigation, causing administrative delays and resource wastage.

17. That the applicant contention that the DSR of District Agra has not been prepared as per the prescribed regulations and that it would lead to illegal mining or

NOTARY GOVT. OF INDIA

environmental degradation is purely hypothetical, and therefore untenable.

18. In this background, it is submitted that the DSR approved by SEIAA for the District Agra which is subject matter of the instant Original Application, are in conformity with the notifications dated 15.01.2016 and 25.07.2018 as well are in conformity with the EMGSM-2020 and provide the data as required in the Annexures to EMGSM-2020.

19. That the aforesaid DSR has been prepared after conducting proper Replenishment Study. This kind of exercise and details can only be done after conducting proper resource estimation/replenishment study. Further, even the cluster leases and contiguous clusters can be identified only after analyzing and identifying areas of aggradations or deposition and that of erosions which in turn necessitates proper resource estimation/replenishment study.

20. That the Hon'ble Supreme Court vide its judgment dated 10.11.2021 in *Pawan Kumar,* modified the procedure for preparation of DSR and directed the same be prepared by a Sub-Divisional Committee.

21. That in compliance with the Enforcement & Monitoring Guidelines for Sand Mining-2020, the Sustainable Sand Mining Management Guidelines 2016, and the notifications issued on 15.01.2016 and 25.07.2018 by MoEF& CC, as well as the order passed by the Hon'ble Supreme Court, a Sub-Divisional Committee (SDC) was constituted by the then District Magistrate on 22.03.2024 for preparation of DSR. A copy of formation of the Sub Divisional Committee is annexed herewith and marked as **Annexure R-3.**

22. That the Sub-Divisional Committee includes the following members: Additional District Magistrate (City/In charge Officer Mining) of Agra, Sub-Divisional Magistrate, DFO from the Forest Department, Executive Engineer from the Irrigation Department, Regional

NOTARY Regn. No. 7841 Vinod Kumar Agra (U.P.) GOVT. OF INDIA

Officer from the Pollution Control Department, and Senior Mines Officer/Mines Officer/Mines Inspector from the Mining Department, Agra.

23. That the updated DSR 2024 which was duly prepared by the Sub Divisional Committee was forwarded on 30.07.2024 to The Member Secretary, State Expert Appraisal Committee (Uttar Pradesh) vide letter no 655/Khanij Sahayak/2024-2025. Which was approved by SEIAA, UP on 08.10.2024.

24. In year 2023 and 2024 the Replenishment Study was conducted for active and proposed mining areas. That it is pertinent to mention that the Sub-Divisional Committee (SDC) members conducted on-site inspections for each location proposed in the District Survey Report (DSR) and subsequently submitted their field verification report. Also Pre/post Mansoon repleshiment study of all 04 areas in DSR of Agra conducted in different period of 2024.

NOTARY GOVT. OF INDIA

25. That the committee constituted by the Government examined the District Survey Report (DSR) for 04 mining areas of District Agra. The report has been found to be in accordance with the Standard Operating Procedure (SOP) dated 02.02.2024 issued by SEAC/SEIAA, which has been formulated under the Sustainable Sand Mining Management Guidelines, 2016, the notifications of the Ministry of Environment, Forest and Climate Change dated 15.01.2016, and 25.07.2018, as well as within the scope and ambit of Enforcement & Monitoring Guidelines for Sand Mining, 2020. The said SOP issued by the SEAC/SEIAA, was subsequently submitted to the Directorate vide letter dated 07.02.2024. The Directorate, in turn, forwarded the SOP to all District Magistrates for necessary action vide a letter dated 12.02.2024.

26. That the agenda discussed, as per the minutes of the aforesaid meeting dated 02.02.2024, is as follows:

a. A detailed Standard Operating Procedure (SOP) for the preparation and modification of the DSR for Sand

NOTARY Regd. No. 7947 Agra (Distt.) GOVT. OF INDIA

Mining, River Bed Material (RBM), and in-situ rocks was discussed and duly formulated.

b. It was resolved that the Secretariat shall forward the approved SOP for the preparation and modification of the DSR for Sand Mining, RBM, and in-situ rocks to the Directorate of Geology & Mining (DGM) to ensure its effective implementation across the respective districts.

c. It was further resolved that all DSRs received by SEIAA/SEAC shall be forwarded to the DGM by the Member Secretary/Nodal Officer, SEAC, for their comments and suggestions.

27. That a bare perusal of the above mentioned Standard Operating Procedure (SOP) it is imperative to note that the Standard Operating Procedure (SOP) issued by SEIAA does not mandate inclusion of the whole Replenishment Study done as a part of the District Survey Report (DSR).

NOTARY Regn. No. 7941 Vinod Kumar Agra Distt. GOVT. OF INDIA

28. In adherence to the conditions stipulated in the Environmental Clearance (EC) granted by SEIAA, the replenishment study for all active mining areas was successfully conducted and completed in the years 2023 and 2024.

29. That for carrying out replenishment study of minor minerals available in District Agra for pre- and post-monsoon season in year 2023 and 2024 only technical assistance was sought from Eco Consultant Services Lucknow and the Sub Divisional Committee was part of the process at every step and the study was done under the ageis of the SDC. The Replenishment Study Report has been duly verified and endorsed by all the members of the Sub Divisional committee, a copy of which is annexed herewith and marked as the **Annexure R-4 .**

30. That a comprehensive Replenishment Study for District- Agra, for the year 2024 was conducted and approved by the Sub-Divisional Committee and the report was uploaded on the NIC website

NOTARY GOVT. OF INDIA

(www.agra.nic.in) on 25.03.2025 The Replenishment Study Report was submitted by the District Administration Agra to State Environment Impact Assessment Authority, U.P. (SEIAA) on 24.03.2025. A copy of letter dated 24.03.2025 is annexed herewith and marked as **Annexure R-5.**

31. That the District Survey Report (DSR), prepared by the Sub-Divisional Committee (SDC), was duly uploaded on the official portal of District Agra for a period of 30 days to invite public objections and suggestions. However, during the aforesaid period, no any objections and suggestions were received.

32. That to examine the proposals received from Districts regarding modifications or incorporations in the District Survey Reports, an interdepartmental committee was also constituted at the Directorate level. This committee comprised of officials from the Revenue Department, Environment Department, Forest Department, Irrigation Department, and Mining Departments of the State Government.

NOTARY Regn. No. 7947 GOVT. OF INDIA

33. That it is submitted that the mining of the entire total geological reserve available in any allotted area cannot be permitted. In accordance with the provisions of the Enforcement & Monitoring Guidelines for Sand Mining-2020 and the Sustainable Sand Mining Management Guidelines - 2016, only 60% of the total quantity of the minor mineral can be permitted for mining. Furthermore, it is also informed that, due to the non-operation of mining activities till the present time, the mineable reserve in these allotted areas has not changed significantly. Nevertheless, the department has ensured that the Replenishment Study is conducted by the Sub-Divisional Committee every year.

34. That furthermore, the committee has thoroughly evaluated the environmental and ecological impact of mining activities within the identified areas, ensuring compliance with sustainable mining practices and adherence to environmental conservation norms. Special attention has been given to the replenishment

NOTARY Regd. No. 7941 Vinod Kumar Agra (U.P.) GOVT. OF INDIA

capacity of sand mining sites, which have been advertised, so as to maintain ecological balance and mitigate adverse effects on the riverine ecosystem.

35. That it is imperative to note that prior to the commencement of any mining operations, the allotment of a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).

36. That the District Survey Report (DSR) of Agra has been duly approved, by SEIAA, UP which is in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).

NOTARY
Regn. No. 7941
Vinod Kumar
Agra Distt.
GOVT. OF INDIA

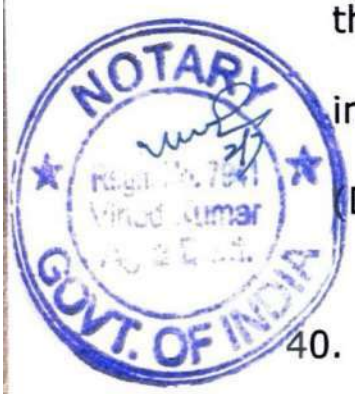
37. That the District Survey Report (DSR) 2024 for Agra has been meticulously prepared by the competent authority through a duly authorized committee, following a comprehensive replenishment study, which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Agra is in strict conformity with the provisions of the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, 1986, and is not violative of any of these statutory mandates in any manner.

38. That it is pertinent to mention that the Sub-Divisional Committee (SDC) members conducted on-site inspections for each location proposed in the District Survey Report (DSR) and subsequently submitted their field verification report. The geo-coordinates of the mining areas were meticulously verified against the revenue records and Khasra maps, ensuring accuracy and compliance. Accordingly, the verified geo-

NOTARY Regn. No. 7941 Vinod Kumar Agra Distt. GOVT. OF INDIA

coordinates of all designated mining areas have been duly incorporated into the DSR.

39. That the mineral development is a continuous and dynamic process, the data collected in various stages in different period was utilized by the Sub-Divisional Committee (SDC) for further assessment. In addition, comprehensive field visits of riverbeds were conducted in 2023 and 2024, during which replenishment was observed in certain areas. The mineral potential of these replenished areas was duly evaluated and incorporated into the revised District Survey Report (DSR) 2024.



40. That in compliance with the requirement for conducting Replenishment Studies in accordance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG-2016) and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) on an annual basis. The secretry, Mining State of Uttar Pradesh, issued a direction to all District Magistrate of Uttar Pradesh vide letter no. 1659/86-2023 dated 17.05.2023 for following the details

procedure for the DSR Updation/Modification and conducting Replenishment Study of the mining areas. Salient point as follows " (1) सम्बन्धित जिलाधिकारी द्वारा सर्वेक्षण रिपोर्ट का (संलग्नक–1 के अनुसार) Updation/Modification करने हेतु विद्यमान डी0एस0आर0 क्षेत्रों का चिन्हांकन किया जायेगा।

(2) जिलाधिकारी द्वारा विद्यमान डी0एस0आर0 क्षेत्रों एवं नये क्षेत्रों के डी0एस0आर0 में Updation हेतु NABET/QCI Accredited Agencies का चयन किया जायेगा (सूची–संलग्न–2)। भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 द्वारा RFP से एजेन्सी का Empanelment तथा Rate Discovery भी की गयी है, जनपद उक्त का प्रयोग भी कर सकते है। (संलग्नक–3)।

(3) जिला सर्वेक्षण रिपोर्ट के Updation हेतु भुगतान जिला खनिज फाउन्डेशन न्यास नियमावली, 2017 के नियम–17 (ब) के अनुसार डी0एम0एफ0 निधि से किया जायेगा।

(4) अन्वेषण संस्थाओं द्वारा चिन्हित ब्लॉक का DGPS सर्वे करते हुए जियोकॉडिनेट निर्धारित किया जायेगा तथा क्षेत्र का कॉडिनेट एवं Route map दर्शाते हुए Enforcement and Monitoring Guidelines for Sand mining 2020 के संलग्नक–I से VII में सूचना तैयार कर प्रस्तुत की जायेगी।

(5) पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता प्रमाण पत्र की शर्तो के अधीन स्वयं के व्यय पर Enforcement and Monitoring Guidelines for Sand mining 2020 के भाग–5 के अनुसार Replenishment Study का कार्य करायेगा।

(6) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट तथा Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में एक समिति का गठन किया जायेगा जिसमें सिंचाई, वन तथा राजस्व विभाग के अधिकारी सदस्य होंगे। जनपदीय ज्येष्ठ खान

NOTARY Regn. No. 7627 Vinod Kumar Agra Distt. GOVT. OF INDIA

अधिकारी/खान अधिकारी/खान निरीक्षक उक्त समिति के संयोजक सदस्य होंगें। (7) बिन्दु संख्या–5 के अनुसार तैयार क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा बिन्दु संख्या–6 के अनुसार तैयार Replenishment Study Report का परीक्षण बिन्दु सं0–6 के अनुसार गठित समिति द्वारा किया जायेगा।"

As per above direction for Updation/Modification in DSR and conducting Replenishment Study of mining areas District Administration Agra hired Eco Consultant Service for technical assistance of SDC through work order no. 233/Khanij Sahayak/2024-25 dated 29.05.2024. Which is a NABET/QCI Accredited Exploration Agencies Empanelled by DGM UP, Which is mentioned in encloser-3 of above government order dated 17.05.2023. A copy of the office order dated 17.05.2023 is herewith being annexed as **AnnexureR-6**.

41. That in District - Agra, it is strictly ensured that leaseholders timely conduct and submit pre-monsoon and post-monsoon replenishment study reports. These reports form the basis for determining the operational feasibility of the leases in the subsequent mining

NOTARY Regn. No. 7841 Agra Distt. GOVT. OF INDIA

season. Accordingly, the status of operative/active mining leases that have completed the replenishment process is duly recorded and monitored.

42. That furthermore, it is noteworthy that a Replenishment Study for all active mining areas in District Agra was conducted and completed by the Sub-Divisional Committee (SDC) in the year 2024. The geo-coordinates of all active mining areas have been explicitly recorded in the DSR. A copy of DSR is herewith being annexed as **AnnexureR-7.**

43. That the department issued an E-auction cum E-tender advertisement no. 1249/Khanij sahayak(2024-25) dated 05.12.2024(which is subject matter of challenge in the instant OA) for three available sand mining areas and second advertisement dated 29.01.2025 was advertised for one area namely Swami Ahatmali which was part of earlier advertisement but did not received any successful bid on MSTC. After receiving successful bids on MSTC, three bidders have been granted Letter of Intent [LOI]. A copy of Letter of Intent issued to the three intending

NOTARY Dist. Agra GOVT. OF INDIA

lease holders is annexed herewith and marked as **Annexure R-8.**

44. That issuance of LOI is the primary stage for awarding mining leases. The project proponent is not permitted to commence any mining operations until an approved mining plan and environment clearance is submitted by him.

45. That it is most respectfully submitted that the mining operations in respect to the three sites which is in DSR have not been commenced till now.

46. That the deponent herein undertakes before this Hon'ble Tribunal that the District Administration Agra shall ensure that all necessary environment and statutory compliances are completed before actual commencement of mining operations by the Intending Lease Holders.

NOTARY Regn. No. 7947 Vinod Kumar Agra Distt. GOVT. OF INDIA

47. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF, with respect to sand mining activities.

DEPONENT

VERIFICATION

Verified at Agra...on 02/07/25 that the contents of the paras 1 to 47 of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Regn. No. 7941
Vinod Kumar
Agra Distt.
GOVT. OF INDIA

5647/25
Explained to Arvind Mallick
Read by Bangali D.N. Adv.
Who understands the content
Solemnly affirmed and Declared
on oath at 2/7/25
By Bangali Adv.
Identified by Self
who is known to me

VINOD KUMAR 2/7/25
Distt Notary, AGRA

Annexure R-1

Item No. 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 86/2025
(I.A. Nos. 135/2025 & 134/2025)

Raj Prakash Yadav — Applicant

Versus

MoEF&CC & Ors. — Respondent(s)

Date of hearing: 03.03.2025

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Tanay, Adv. for Applicant (Through VC)

ORDER

1. In this Original Application, the Applicant has challenged the District Survey Report (DSR) of District Agra dated 26.07.2024. The submission of Ld. Counsel for the Applicant is that the DSR of Agra Annexure (at page 182) has been prepared by a private consultant namely Eco Consultant Services which is not permissible. He has submitted that in appendix X to the Notification dated 15.01.2016 the procedure for preparation for DSR has been prescribed and in terms thereof the survey is required to be carried out by the DEIAA with the assistance of the Government Department. A sub-Divisional Committee was required to visit the site comprising of the officials of different Government Department. He submits that the appendix X of the Notification does not provide for involvement of any private consultant. He has also submitted that such an action runs counter to the observation of the Hon'ble Supreme Court in para 13 of the judgment in the case of State of Bihar v. Pawan Kumar reported in (2022) 2 SCC 348 wherein it has been observed that:-

"13. We further find that when the 2020 guidelines as well as the notification issued by MoEF and CC of 2016 itself provide for constitution of subdivisional committees comprising of the officers of the State Government from various Departments for identification of the potential sites for mining, ***there would be no necessity of the DSRs being prepared through private consultants as directed by the Tribunal in the impugned order.*** *The subdivisional committee consists of various officers from Revenue Department, Irrigation Department, State Pollution Control Board, Forest Department and Geology Mining Department of the State Government. They are better equipped to visit the sites and prepare the draft DSR for the concerned district. Apart from that, preparation of DSR through private consultants would also unnecessarily burden the public exchequer. We are therefore of the view that the direction in that regard issued by the Tribunal requires to be modified. We are further of the considered view that until the DSRs are finalized and granted approval by SEAC and SEIAA, it is appropriate that certain necessary arrangements are permitted so that the State can continue with legal mining activities. This apart from preventing illegal mining activities, would also ensure that the public exchequer is not deprived of its share in legalized mining."*

2. He submits that the DSR prepared for Agra by a private consultant cannot be sustained. The Applicant has also challenged the advertisement dated 05.12.2024 for grant of mining lease on the basis of DSR in question.

3. Issue Notice to the Respondents for filing to their reply by way of affidavit.

4. The Applicant is directed to serve the Respondents and file affidavit of service atleast one week before the next date of hearing.

5. List on 03.07.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 03, 2025
Original Application No. 86/2025
(I.A. Nos. 135/2025 & 134/2025)
A..

Annexure R-2

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

Minutes of the 844th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 08-10-2024

The meeting of 844th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 08.10.2024 the Directorate of Environment. The following were present in the meeting:-

1. Smt. Mamta Sanjeev Dubey	**Chairman, SEIAA, U.P**
2. Shri Paras Nath	**Member, SEIAA, U.P**
3. Shri Ajay Kumar Sharma	**Member Secretary, SEIAA, U.P**

Agenda-A- District Survey Report

1. **District Survey Report, Kanpur Dehat.**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Kanpur Dehat along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

2. **District Survey Report, Fatehpur.**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Fatehpur along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted

to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.

3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

3. **District Survey Report, Mirzapur.**

SEIAA noted that SEAC in its MoM has mentioned that DSR of Mirzapur was prepared by SDC Jhansi which seems to be typographical error. SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Mirzapur along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. Institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
5. Cluster EIA may be conducted for EC.

4. **District Survey Report, Agra.**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Agra along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.

4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
5. All conditions and regulations related to TTZ should be followed while auctioning the lease and carrying out mining.

5. District Survey Report, Ambedkar Nagar.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Ambedkar Nagar along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

6. **District Survey Report, Ballia.**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Ballia along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

7. **District Survey Report, Raebareli.**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Raebareli along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. Institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

Nodal Officer
SEIAA, UP
MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.

(Smt. Mamta Sanjeev Dubey)	**(Ajay Kumar Sharma)**	**(Paras Nath)**
Chairman	**Member-Secretary**	**Member**
SEIAA	**SEIAA**	**SEIAA**

131/EK
ADM city MO

जिलाधिकारी
आगरा
24/10/24

प्रेषक,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म विभाग, उ0प्र0,
लखनऊ।

पत्रांक : 655 /पर्या./सामान्य/2023 दिनाँक 17 अक्टूबर, 2024

विषयः- District Survey Report (DSR) of District- Agra के सम्बन्ध में।

महोदया,

कृपया अवगत कराना है कि आपके पत्र संख्या 1182/डी0एस0आर0 दिनांक 23.08.2024 द्वारा प्रेषित ड्राफ्ट डी0एस0आर0- जनपद आगरा को राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 10.09.2024 तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की बैठक दिनांक 08.10.2024 मे 04 पट्टो हेतु निम्न शर्तो के साथ अनुमोदन प्रदान किया गया :-

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 04 pre-existing mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. Compliance of TTZ sectoral guidelines (Box-1) should be followed by the project proponent.
5. Project proponent adhere to comply the order(s)/directions issued by Hon'ble Court(s)/TTZ Authority/ Competent authorities from time to time.
6. Guidelines issued by Hon'ble Supreme Court in TTZ area will be strictly followed while conducting Environment Impact Assessment.
7. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
8. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
9. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
10. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.
11. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
12. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on

replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.

13. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
14. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
15. All conditions and regulations related to TTZ should be followed while auctioning the lease and carrying out mining.

समिति/प्राधिकरण की बैठक मे लिये गये निर्णय के आलोक मे सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध मे आवश्यक कार्यवाही करवाने का कष्ट करें।

भवदीय,

संलग्नक- यथोक्त।

(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0

प्रतिलिपि- जिलाधिकारी, आगरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0

Annexure R-3

कार्यालय आदेश

निदेशालय, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, खनिज भवन, लखनऊ के पत्र संख्या 2423/एम0–228/खनन नीति–2017 डी0एस0आर0, दिनांक 05.03.2024 द्वारा अवगत कराया गया है कि पर्यावरण वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट–10 जिला सर्वेक्षण रिपोर्ट तैयार करने की प्रकिया में यह अंकित है कि जिला सर्वेक्षण रिपोर्ट पर्यावरणीय अनापत्ति रिपोर्ट को तैयार करने और परियोजनाओं के मूल्याकंन के लिए आवेदन का आधार होगी। जिला सर्वेक्षण रिपोर्ट को प्रत्येक पॉच वर्ष में अद्यतन किया जाएगा।

सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्याकंन समिति उ0प्र0 के पत्र संख्या 895/पर्या0/डी0एस0आर0/2023, दिनांक 07.02.2024 द्वारा प्रेषित SOP तथा मा0 सर्वोच्च न्यायालय द्वारा Civil Appeal No 3661-3662 Of 2020 titled State of Bihar Vs Pawan kumar में पारित आदेश दिनांक 10.11.2021 में दिये गये निर्देशानुसार जिला सर्वेक्षण रिपोर्ट तैयार करने के लिए सर्वप्रथम Subdivisional Committee (SDC) का गठन किया जाएगा। तद्नुसार कमेटी का गठन निम्नवत् किया जाता है :–

1. प्रभारी अधिकारी खनिज, आगरा।
2 प्रभागीय वनाधिकारी, आगरा।
3 उप जिलाधिकारी सदर/एत्मादपुर/किरावली।
4 क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, आगरा।
5 अधिशासी अभियन्ता, सिंचाई विभाग, आगरा।
6 ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक, आगरा।

अतः उक्तानुसार गठित टीम को निर्देशित किया जाता है कि SOP में दिये गये निर्देश के अनुसार DSR का Updation/Modification की कार्यवाही करना सुनिश्चित करें।

15/03/24
(भानु चन्द्र गोस्वामी)
जिलाधिकारी,
आगरा।

कार्यालय जिलाधिकारी, आगरा
(खनिज अनुभाग)

पत्रांक 1116/खनिज–सहायक दिनांक 22/03/2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, खनिज भवन, लखनऊ।
3. निदेशक, पर्यावरण निदेशालय उ0प्र0, लखनऊ।
4. सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्याकंन समिति उ0प्र0।
5. गठित समिति के सदस्यों को अनुपालन हेतु।

15/03/24
जिलाधिकारी,
आगरा।

Annexure R-4

परीक्षण रिपोर्ट

जनपद आगरा के जिला सर्वेक्षण रिपोर्ट में सम्मिलित क्षेत्र कमशः (1) ग्राम बाईपुर अहतमाली तहसील सदर जनपद आगरा के गाटा सं0 32 रकबा 6.07है0 (2) ग्राम स्वामी अहतमाली तहसील सदर जनपद आगरा के गाटा सं0 1,2 रकबा 6.07है0 (3) ग्राम मदरा तहसील सदर जनपद आगरा के गाटा सं0 1034मि0 रकबा 5.38है0 (4) ग्राम मदनपुर तहसील एत्मादपुर जनपद आगरा के गाटा सं0 2मि0 रकबा 7.28है0 का Replenishment study, SDC कमेटी द्वारा तकनीकी संस्था के सहयोग से कराया गया। क्षेत्रवार Replenishment study के अनुसार Mineable Reserve निम्नवत् है:-

क0सं0	खनन क्षेत्र का नाम	Replenishment study के अनुसार उपलब्ध Mineable Reserve
1.	बाईपुर अहतमाली	121400 घनमी0
2.	स्वामी अहतमाली	75753.6घनमी0
3.	मदरा	28800 घनमी0
4.	मदनपुर	83865.6 घनमी0

Sushil
MI. Agra
खान निरीक्षक
आगरा

SHO- Agra.
ज्येष्ठ खान अधिकारी
आगरा

(Dr. Vishwanath Sharma)
Regional Officer
U.P. Pollution Control Board
Agra

अपर जिलाधिकारी नगर।
प्रभारी अधिकारी खनिज
आगरा

अधिशासी अभियन्ता
लोअर खण्ड आगरा नहर आगरा

उप जिलाधिकारी (सदर)
आगरा।

Sushil

Annexure R-5

प्रेषक,

ज्येष्ठ खान अधिकारी,
आगरा।

सेवा में,

सदस्य सचिव,
राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण (SEIAA),
गोमती नगर, लखनऊ।

पत्रांक 1848 / खनिज सहायक / 2024–25 दिनांक 24 / 03 / 2025

विषय जनपद आगरा के अनुमोदित जिला सर्वेक्षण रिपोर्ट में सम्मिलित सा0 बालू के खनन क्षेत्रों का Replenishment study रिपोर्ट प्रस्तुत किये जाने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक के सम्बन्ध में सादर अवगत कराना है कि SEIAA UP की 844वीं बैठक दिनांक 08.10.2024 द्वारा जनपद आगरा के नदी तल में उपलब्ध सा0 बालू के 04 खनन क्षेत्रों का जिला सर्वेक्षण रिपोर्ट का अनुमोदन इस निर्देश के साथ प्रदान किया गया था कि डी0एस0आर0 में सम्मिलित खनन क्षेत्रों का वार्षिक Replenishment study कराकर रिपोर्ट SEIAA के समक्ष प्रस्तुत किया जाना होगा।

उक्त के अनुपालन में जनपद आगरा के DSR में सम्मिलित सभी खनन क्षेत्रों का Replenishment study करा ली गयी है, तथा Replenishment study Report संलग्न कर इस पत्र के साथ प्रेषित है, कृपया अवगत होने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय,

Sushil
24.03.2025

खान निरीक्षक,
आगरा।

संख्या व समदिनांक।

प्रतिलिपिः– निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. निदेशक महोदया, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, खनिज भवन लखनऊ।
2. जिलाधिकारी महोदय, आगरा।

Sushil
24.03.2025

खान निरीक्षक,
आगरा।

Annexure R-6

महत्वपूर्ण
संख्या– 1659 /86–2023

प्रेषक,

डा0 रोशन जैकब,
सचिव,
उ0प्र0 शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तर प्रदेश।

भूतत्व एवं खनिकर्म अनुभाग लखनऊ दिनांकः 17 मई, 2023

विषयः–जनपद में विद्यमान खनन क्षेत्रों तथा नये चिन्हित खनन क्षेत्रों के डी०एस०आर० Updation/Modification एवं खनन क्षेत्रों की Replenishment Study कराये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय पर अवगत कराना है कि Sustainable Sand Mining Mangement Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के अनुसार जनपद में उपखनिज के क्षेत्रों का जिला सर्वेक्षण रिपोर्ट बनाया गया है, जिसका प्रत्येक पाँच वर्ष पर Updation/Modification किया जाना है। इसके साथ ही नदी तल स्थित उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों की Replenishment Study भी कराया जाना है। उक्त कार्य हेतु जनपद स्तर पर निम्नवत् प्रक्रिया अपनाई जायेगीः–

(1) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट का (संलग्नक–1 के अनुसार) Updation/Modification करने हेतु विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों का चिन्हांकन किया जायेगा।

(2) जिलाधिकारी द्वारा विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों के डी०एस०आर० में Updation हेतु NABET/QCI Accredited Agencies का चयन किया जायेगा (सूची–संलग्नक–2)। भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 द्वारा RFP से एजेन्सी का Empanelment तथा Rate Discovery भी की गयी है, जनपद उक्त का प्रयोग भी कर सकते हैं। (संलग्नक-3)

(3) जिला सर्वेक्षण रिपोर्ट के Updation हेतु भुगतान जिला खनिज फाउण्डेशन न्यास नियमावली, 2017 के नियम–17 (ब) के अनुसार डी०एम०एफ० निधि से किया जायेगा ।

(4) अन्वेषण संस्थाओं द्वारा चिन्हित ब्लॉक का DGPS सर्वे करते हुए जियोकॉडिनेट निर्धारित किया जायेगा तथा क्षेत्र का कॉडिनेट एवं Route map दर्शाते हुए Enforcement and Monitoring Guidelines for Sand Mining 2020 के संलग्नक–I से VII में सूचना तैयार कर प्रस्तुत की जायेगी ।

(5) पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अधीन स्वयं के व्यय

पर Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग–5 के अनुसार Replenishment Study का कार्य करायेगा ।

(6) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट तथा Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में एक समिति का गठन किया जायेगा जिसमें सिंचाई, वन तथा राजस्व विभाग के अधिकारी सदस्य होंगे। जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक उक्त समिति के संयोजक सदस्य होंगे।

(7) बिन्दु संख्या–5 के अनुसार तैयार क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा बिन्दु संख्या–6 के अनुसार तैयार Replenishment Study Report का परीक्षण बिन्दु सं0–6 के अनुसार गठित समिति द्वारा किया जायेगा । ''

(8) विधिक्षित जिला सर्वेक्षण रिपोर्ट जनपदीय जिलाधिकारी द्वारा अनुमोदन हेतु निदेशालय को अग्रसारित किया जायेगा तथा जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा Mine Mitra Portal पर Real time में Update किया जायेगा।

(9) जिलाधिकरी द्वारा साप्ताहिक रूप से जिला सर्वेक्षण रिपोर्ट के Updation/ Modification की समीक्षा की जायेगी तथा अधिकतम तीन माह में इस कार्य को पूर्ण कर लिया जायेगा ।

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया जनपद में जिला सर्वेक्षण रिपोर्ट में विद्यमान उपखनिज के क्षेत्रों तथा नये क्षेत्रों के डी०एस०आर० में Updation/Modification एवं उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों के Replenishment Study हेतु उपरोक्तानुसार आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें।

संलग्नक–यथोक्त।

भवदीय,

(डा0 रोशन जैकब)
सचिव।

संख्या एवं दिनांकः उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 को उनके पत्र संख्या–183/एम0–228/2017 खनन नीति(ix) के सन्दर्भ में।
2. समस्त मण्डलायुक्त, उ0प्र0।
3. समस्त ज्येष्ठ खान अधिकारी/खान अधिकारी/क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ0प्र0।

आज्ञा से,

(विपिन कुमार जैन)
विशेष सचिव।

Annexure 1: Format of DSR Updation/Modification (Annexure I to VII of Enforcement and Monitoring Guidelines for Sand Mining 2020)

Details of Sand/M-Sand Sources

a) Rivers:

River Name/M-Sand Plant	Total Stretch of River (in KM)	Type of River (Perennial or Non-Perennial)

b) De-Siltation Location: (Lakes/Ponds/Dams etc.)

Name of Reservoir/Dams	Maintain/Controlled by State Govt./PSU etc.	Location	District	Tehsil	Village	Size (Ha)

c) Patta Lands/Khatedari Land:

Owner	Sy. No.	Area (Ha)	District	Tehsil	Village	Agricultural Land (Yes/No)

d) M-Sand Plants

Plant Name	Owner	District	Tehsil	Village	Geo-location	Quantity Tonnes/Annum

List of Potential Mining Leases (existing & proposed)

a) Rivers

River Details	Lease Details	Area (in Ha)	Distance (in KM) from PA/BR/WC/	Distance from Forest Area (in KM)	Mining leases within 500 meters (if yes cluster area)	Total excavation in Tonnes /Annum considering digging depth max as 3	Mineral to be mined (Sand/ Bajri/ RBM etc.)	Existing / Proposed

						meters		

b) Patta Lands/Khatedari Land: (existing & proposed)

Owner	Sy. No	Area	District	Tehsil	Village	Total Reserve (MT)	Total Mineral to be mined (MT)	Existing /Proposed

c) De-Siltation Location: (Lakes/Ponds/Dams etc.) (Existing & proposed)

Name of Reservoir /Dams	Maintain /Controlled by State Govt./PSU etc.	Location	District	Tehsil	Village	Size (Ha)	Quantity MT / Year	Existing /Proposed

d) M-Sand Plants :(existing & proposed)

Plant Name	Owner	District	Tehsil	Village	Geo-location	Quantity Tonnes/Annum	Existing/Proposed

Cluster & Contiguous Cluster details

a) Clusters:

River Name	Cluster No.	Lease No	Location (Riverbed / Patta Land)	Village	Area (in Ha)	Total Excavation (Ton)	Total Mineral Excavation (Ton)

b) Contiguous Clusters:

River Name	Contiguous Cluster No.	Cluster No	Number of leases in the cluster	Location (Riverbed / Patta Land)	Distance between clusters	Village	Area of Cluster (Ha)	Total Mineral Excavation (Ton)

Transportation Routes for individual leases and leases in Cluster

a) Leases

Lease No	Transportation Route No	Number of tippers /day of lease	Number of tippers /day of all the lease on route	Length of Route in KM	Type of Road (Black Topped / unpaved)	Recommendation for road (Black Topped/ unpaved)	The road will be Constructed by Govt/ Lease Owner	Route Map & Location

b) Cluster

Cluster No	Transportation Route No	Number of tippers /day of cluster	Number of tippers /day of all the clusters on route	Length of Route in KM	Type of Road (Black Topped / unpaved)	Recommendation for road(Black Topped/ unpaved)	The road will be Constructed by Govt/Lease Owner	Route Map & Location

Final List of Potential Mining Leases (existing & proposed)

a) Rivers

River Details	Lease Details	Area (in Ha)	Distance (in KM) from PA/BR/WC/	Distance from Forest Area (in KM)	Mining leases within 500 meters (if yes cluster area)	Total excavation in (MT/Yr) (Mine depth max as 3 m)	Mineral to be mined (Sand/Bajri/RBM etc.)	Existing /Proposed

b) Patta Lands/Khatedari Land: (existing & proposed)

Owner	Sy. No	Area	District	Tehsil	Village	Total Reserve (MT)	Total Mineral to be mined (MT)	Existing /Proposed

c) De-Siltation Location: (Lakes/Ponds/Dams etc.) (Existing & proposed)

Name of Reservoir/ Dams	Maintain/ Controlled by State Govt./PSU etc.	Location	Distt.	Tehsil	Village	Size(Ha)	Quantity MT/Year	Existing/ Proposed

d) M-Sand Plants :(existing & proposed)

Plant Name	Owner	District	Tehsil	Village	Geo-location	Quantity MT/Annum	Existing/Proposed

Final List of Cluster & Contiguous Cluster

a) Clusters:

River Name	Cluster No.	Lease No	Location (Riverbed / Patta Land)	Village	Area (in Ha)	Total Excavation (Ton)	Total Mineral Excavation (Ton

b) Contiguous Clusters:

River Name	Contiguous Cluster No.	Cluster No	Number of leases in the cluster	Location (Riverbed/Patta Land)	Distance between clusters	Village	Area of Cluster (In Ha)	Total Mineral Excavation (Ton)

Final Transportation Routes for individual leases and leases in Cluster

a) Leases

Lease No	Transportation Route No	Number of tippers /day of lease	Number of tippers /day of all the lease on route	Length of Route in KM	Type of Road (Black Topped/ unpaved)	Recommendation for road(Black Topped/ unpaved)	The road will be Constructed by Govt/Lease Owner	Route Map & Location

b) Cluster

Cluster No	Transportation Route No	Number of tippers /day of cluster	Number of tippers /day of all the	Length of Route in KM	Type of Road (Black Topped/ unpaved)	Recommendation for road(Black Topped/ unpaved)	The road will be Constructed by Govt/Lease

			clusters on route				Owner

Annexure 3: NABET/ QCI Accredited agencies list available on NABET/ QCI website

http://eia.nabet.qci.org.in/Accredited_EIA_Consultant.aspx

Annexure 4: List of Empaneled Exploration Agencies for Minor Minerals by DGM, UP

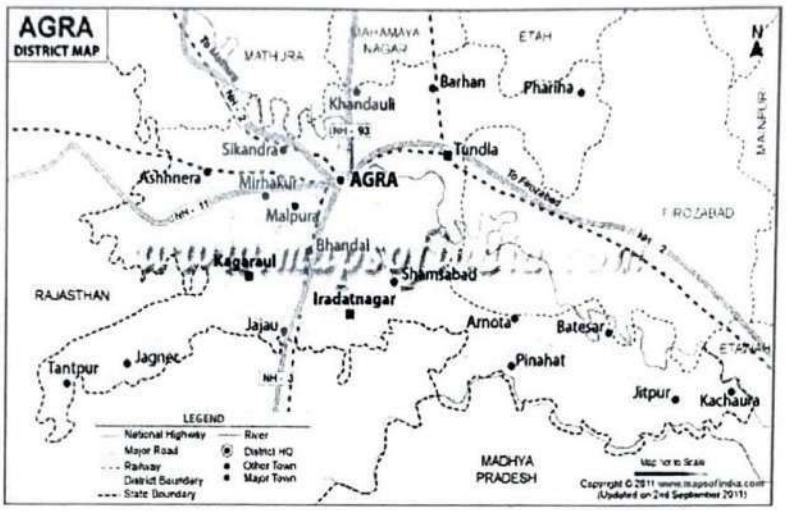
Sl. No	Name of the Empaneled Agency	Unit Rate discovered after competitive bidding (INR per Ha)
1	ENV Developmental Assistance System India Private Limited	14514/-
2	Eco Consultant Services	
3	Greencindia Consulting Private Limited	
4	Atom Aviation Services Private Limited	

Annexure - R-7

DISTRICT SURVEY REPORT OF AGRA DISTRICT UTTAR PRADESH FOR RIVER BED MINING/ MORRUM MINING

As per MoEF&CC Notification No. S.0.141 (E) Dated 15-Jan-2016, S.0.3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines2016 and Enforcement & Monitoring Guidelines for Sand Mining-2020

IN GUIDANCE OF SDC COMMITTEE AGRA UTTAR PRADESH



जिलाधिकारी,
आगरा,

YEAR 2024

PREPARED BY

ECO CONSULTANT SERVICES

2nd Floor Trinity Square, Badshah Nagar, Lucknow, UP 226007

NABET Registration No.: NABET/EIA/2225/IA0109

Validity:- August 29, 2025

26.07.2024 ME, Agra

26/07/2024 SNO-A509

SDFO Agra 26.7.24

RO PCB

SDM(E) 26/07 ADM(C)

SDM(A) 26/07/24

CONTENTS

CHAPTER-1 : INTRODUCTION 10

1.1.1 INTRODUCTION 10

1.1.2 PURPOSE OF DSR REPORT 10

1.1.3 GENERAL PROFILE OF THE DISTRICT 10

1.1.4 DEMOGRAPHY 11

1.1.5 GEOMORPHOLOGY OF THE DISTRICT: 17

CHAPTER-2 : OVERVIEW OF MINING ACTIVITY IN THE DISTRICT 22

2.1.1 OVERVIEW OF MINING ACTIVITY IN THE DISTRICT 22

CHAPTER-3 : THE LIST OF MINING LEASES IN THE DISTRICT WITH LOCATION, AREA AND PERIOD OF VALIDITY 23

3.1.1 The list of mining leases in the District with location, area and period of validity. 23

3.1.2 Table: List of Sand/Morrum leases (Proposed) for E-Tender 25

CHAPTER-4 : DETAILS OF REVENUE RECEIVED IN LAST THREE YEARS FOR THE ENTIRE MINERALS WEALTH 26

4.1.1 Details of revenue received in last three financial years for the entire minerals wealth 26

CHAPTER-5 : DETAILS OF PRODUCTION OF MINERALS IN LAST THREE YEAR 27

5.1.1 Last three year production details 27

CHAPTER-6 : PROCESSES OF DEPOSITION OF SEDIMENTS IN THE RIVERS OF THE DISTRICT 28

6.1.1 PROCESSES OF DEPOSITION OF SEDIMENTS IN THE RIVER OF THE DISTRICT: 28

6.1.2 MODE OF SEDIMENT TRANSPORT 28

6.1.3 Sediment Transport in Rivers 29

6.1.4 Sediment Influx Rate 29

6.1.5 Recharge Rate 29

6.1.6 REPLENISHMENT 30

6.1.7 Negative Impact: 31

6.1.8 Positive Impacts 31

6.1.9 NEED FOR SAND REPLENISHMENT STUDY AND FACTORS TO BE CONSIDERED 32

CHAPTER-7 : GENERAL PROFILE OF THE DISTRICT 33

7.1.1 GENERAL PROFILE OF THE DISTRICT: 33

7.1.2 Location & Geographical Area: 33

7.1.3 Administrative set up: 33

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय, आगरा

Eco Consultant Services ECS Lucknow

CHAPTER-8 : LAND UTILISATION PATTERN IN THE DISTRICT: FOREST, AGRICULTURAL, HORTICULTURAL, MINING, ETC **39**

8.1.1 Land utilization pattern in the district: forest, agricultural, horticultural, mining etc: 39

8.1.2 Land utilization pattern of the district 39

CHAPTER-9 : PHYSIOGRAPHIY OF THE DISTRICT **42**

9.1.1 Physiography of the district 42

9.1.2 Topography 42

9.1.3 Climate and rainfall 42

9.1.4 Temperature, relative humidity and wind 43

CHAPTER-10 : RAINFALL MONTH WISE **44**

10.1.1 Rainfall 44

Annual Rainfall pattern 44

Isohyetal Map of Agra District 45

CHAPTER-11 : GEOLOGY AND MINERAL WEALTH **46**

11.1.1 Geology and mineral wealth 46

CHAPTER-12 : THE REPORT ALSO CONTAINS **49**

12.1.1 District wise detail of river or stream and other sand source 49

12.1.2 District wise details of availability of sand gravel or aggregate resource 49

12.1.3 District wise details of existing mining lease of sand and aggregate 49

CHAPTER-13 : DRAINAGE SYSTEM WITH DESCRIPTION OF MAIN RIVER **50**

13.1.1 DRAINAGE SYSTEM WITH DESCRIPTION OF MAIN RIVERS 50

CHAPTER-14 : SALIENT FEATURES OF IMPORTANT RIVERS AND STREAMS **52**

14.1.1 Salient Features of Important River and Streams: 52

Table.No 14.1 Salient Features of Important River and Streams 52

CHAPTER-15 : MINERAL POTENTIAL **54**

15.1.1 Mineral Potential 54

CHAPTER-16 : ANNUAL DEPOSITION **55**

16.1.1 Annual Deposition 55

ANNEXURE-I 56

Details of Sand/M-Sources 56

ANNEXURE-II 57

List of Potential Mining Leases (existing & proposed) Rivers 57

सहायक निदेशक खनिकर्म आगरा

ज्येष्ठ खान अधिकारी आगरा

खनिज अनुभाग खनिकर्म अधिकारी कार्यालय आगरा

Eco Consultant Services ECS Lucknow

Patta Lands/Khatedari Land: (existing & proposed) 58
De-Siltation Location: (Lakes/Ponds/Dams etc.) (Existing & proposed) 58
M-Sand Plants :(existing & proposed) Not applicable 58
ANNEXURE-III 59
Cluster & Contiguous Cluster details 59
Contiguous Clusters: 59
ANNEXURE-IV 60
Transportation Routes for individual leases and leases in Cluster 60
ANNEXURE-V 62
Final List of Potential Mining Leases (existing & proposed) Rivers 62
ANNEXURE-VI 64
Final List of Cluster & Contiguous Cluster 64
ANNEXURE-VII 65
Final Transportation Routes for individual leases and leases in Cluster 65
16.1.2 ADDITIONAL INFORMATION 67
16.1.3 METHOD OF MINING 67
16.1.4 RIVERBED MATERIAL & ITS REGULATORY FRAMEWORK 67
16.1.5 Details Google Maps of the mine Lease in the District 69

Eco Consultant Services ECS Lucknow

ज्येष्ठ खान अधिकारी
आगरा

खान अधिकारी कार्यालय, आगरा

ANNEXURE – I-VII

11.1	ANNEXURE - I -DETAILS OF SAND/M-SAND SOURCES	56
11.2	ANNEXURE - II -LIST OF POTENTIAL MINING LEASES (EXPIRING & PROPOSED	57
11.3	ANNEXURE – III- CLUSTER & CONTIGUOUS CLUSTER DETAILS	59
11.4	ANNEXURE – IV TRANSPORTATION ROUTES FOR INDIVIDUAL LEASES AND LEASES IN CLUSTER	60
11.5	ANNEXURE-V FINAL LIST OF POTENTIAL MINING LEASES (EXISTING & PROPOSED)	62
11.6	ANNEXURE - VI FINAL LIST OF CLUSTER & CONTIGUOUS CLUSTER	64
11.7	ANNEXURE - VII FINAL TRANSPORTATION ROUTES FOR INDIVIDUAL LEASES AND LEASES IN CLUSTER	65

Eco Consultant Services ECS Lucknow

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय

TABLE

Sr.No	Name of the table	Page Number
1	Industrial details of Agra District	10
2	The list of mining lease with location, area and period of validity	16
3	List of Sand/Morrum leases (Proposed) for E-Tender	17
4	Details of revenue received in last three years for the entire minerals wealth	19
5	Last three year production details	21
6	Details overview of the District	27
7	Details of Talukas	32
8	Land Use land Cover Agra District	34
9	Decadal and Average Annual Rainfall (mm) (Year 2011-2020) in Agra District, U.P.	37
10	Geological Succession of Agra District, U.P.	39
11	District wise detail of river or stream and other sand source	41
12	District wise details of availability of sand gravel or aggregate resource	41
13	District wise details of existing mining lease of sand and aggregate	41
14	Salient Features of Important River and Streams:	43

Eco Consultant Services ECS Lucknow

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

FIGURE

Sr.No	Name of the Figure	Page Number
1	Geomorphological map of Agra	18
2	Soil map of Agra District	19
3	Last three year production details graph	21
4	Process of Sediment deposition	24
5	Loacation Map of Agra	31
6	LULC Map of Agra District	33
7	Rainfall Data (mm) of Agra District, U.P.	38
8	Isohyetal Map of Agra District	38
9	Geological and minerals map of Agra U.P	39
10	Drainage Map of Agra District	51
11	Toposheet map of Lease area	73-76
12	Site Visit Photographs	81-82

Eco Consultant Services ECS Lucknow

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

PREFACE

On January 15th 2016, Ministry of Environment, Forest and Climate Change, Government of India issued a notification and in which Para 7(iii) (a) and Annexure X purpose and structure of District Survey Report has been discussed. District Survey report (DSR) will be prepared in every district for each minor mineral. The District Survey Report will guide systematic and scientific utilization of natural resources, so that present and future generation may be benefitted at large. The purpose of District Survey report (DSR) *"Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area".* The District Survey report (DSR) will contain mainly data published and endorsed by various departments and websites about Geology of the area. Mineral wealth details of rivers, Details of Lease and Mining activity in the District along with Sand mining and revenue of minerals. This report also contains details of Forest, Rivers, Soil, Agriculture, Road, Transportation and climate etc. MoEF&CC further through a notification dated 25-July-2018 gave detailed guidelines regarding preparation of DSR. Further, MoEF&CC has issued two Guidelines Sustainable Sand Mining Management Guidelines2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining-2020 (EMGSM2020) and guided that EMGSM-2020 and SSMG-2016 shall be read and implemented in sync with each other. In case, any ambiguity or variation between the provisions of both these document arises, the provision made in "Enforcement & Monitoring Guidelines for Sand Mining-2020 "shall prevail.

DSR has been prepared in conformity to the SOP issued by SEIAA, UP.

Disclaimer: *- The data may vary due to flood, heavy rains and other natural calamities. Therefore, it is recommended that SEIAA may take into consideration all its relevant aspects / data while scrutinizing and granting the application for EC.*

Eco Consultant Services ECS Lucknow

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

1.1.1 INTRODUCTION

Agra District is one among 75 Districts of Uttar Pradesh State, India. Agra District Administrative head quarter is Agra.

The Agra district occuples the western most part of the Uttar Pradesh. The district is bounded by the Rajasthan and Madhya Pradesh states in the west & south and by Mathura, Etah, Firozabad, Mainpuri and Etawah district from north to east respectively. It encompasses an area of 4027 Sq. Km, and lies between latitude 26° 44'10" to 27º 24'30" North and longitude 77° 30'15" to 78° 51'30" East under the Survey of India toposheet Nos. 54 E, F, 1 and J (Plate-1). The district is well connected by roads and train routes. The Agra district is divided into six tehsils viz. Kiraoli, Agra, Etmadpur, Khairagarh, Fatehabad and Bah. The district is further sub-divided into 15 developmental blocks. Sand is the main mineral available in the basin of Yamuna which is used in civil construction work. Few bricks manufacturing units are working in this area which consumes clay as the raw material in the manufacturing of the bricks. The district forms part of the vast Indo-Gangetic alluvial tract. The origin of the Indo- Gangatic tract as a whole is now attributed to sag in the earth's crust, formed in the upper Eocene times, between the Gondwana land and the raising Himalayan belt. The older alluvium, locally known as banger, forms slightly elevated terraces, usually above the flood level. The newer alluvia, locally called khaddar, are contained to the lowland tracts. The economic minerals found in the district are kankar, reh and sand.

1.1.2 PURPOSE OF DSR REPORT

In pursuance to the Gazette Notification, Ministry of Environment, Forest and Climate Change (MoEF& CC), the **Government of India Notification No. S.O.3611 (E) dated 25.07.2018** laid procedure for preparation of District Survey Report for Mining. The main purpose of preparation of District Survey Report is to identify the mineral resources and developing the mining activities along with other relevant data of the District.

1.1.3 GENERAL PROFILE OF THE DISTRICT

Agra has a rich historical background, which is amply evident from the numerous historical monuments in and around the city. The earllest reference for Agra comes from the mythological era, when Mahabharata refer Agra as Agravana. In the sources prior to this, Agra has been referred as Arya Griha or the abode of the Aryans. The first person who referred Agra by its modern name was Ptolemy. Though the heritage of Agra city is linked with the Mughal dynasty, numerous other

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

Eco Consultant Services ECS Lucknow

rulers also contributed to the rich past of this city. Modern Agra was founded by Sikandar Lodhi (Lodhi dynasty; Delhi Sultanate) in the 16th century. Babar (founder of the Mughal dynasty) also stayed for sometime in Agra and introduced the concept of square Persian-styled gardens here Emneron built the Agra fort and Fatehpur Sikri near Agra. Fatehpur Sikri remained his capital for around fifteen years after which the city was left isolated in mysterious circumstances. Jahangir beautified Agra with palaces and gardens despite spending most of his time in Kashmir with which he was passionately attached. Agra came to its own when Shahjahan ascended to the throne of Mughal Empire. He marked the zenith of Mughal architecture, when he built the Taj in memory of his beloved wife Mumtaz Mahal. In his later years, Shahjahan shifted his capital to the new city of Shahjahanabad in Delhi and ruled from there. Shahjahan was dethroned in 1658 by his son, Aurangzeb who imprisoned him in the Agra Fort. Aurangzeb shifted the capital back to Agra till his death. After the death of Aurangzeb, Mughal Empire could not touch its peak and many regional kingdoms emerged. The post-Mughal era of Agra saw the rule of the Jats, Marathas and finally the British taking over the city. The Agra district is situated in western. Between 27° 10′ 48″ N and 78° 1′ 12″ E. Its Altitude is 169 meters above sea level. On the North it is bounded by Mathura District, On the South it is bounded by Dhaulpur District, On the East it is bounded by Firozabad District and On the West it is bounded by Bharatpur. Agra is situated on the bank of Yamuna River.

1.1.4 DEMOGRAPHY

The total population of the Agra district is 4420392 (As per 2011 census) out of whichabout 54% is rural and remaining 46% is urban. The male/female ratio is 868 in the entire district. The population density is high (10553.67 /Sq. km) in the urban and less (624.80 /Sq. km) in the rural areas (**Table-1**).

Sl No.	Block	Population		
		Total	Male	Female
1	Fatehpur Sikri	163448	87348	76100
2	Achhnera	179687	96039	83648
3	Akola	133509	71831	61678
4	Bichpuri	107843	57464	50379
5	Barauli Ahir	239659	128110	111549
6	Khandauli	176019	94311	81708

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

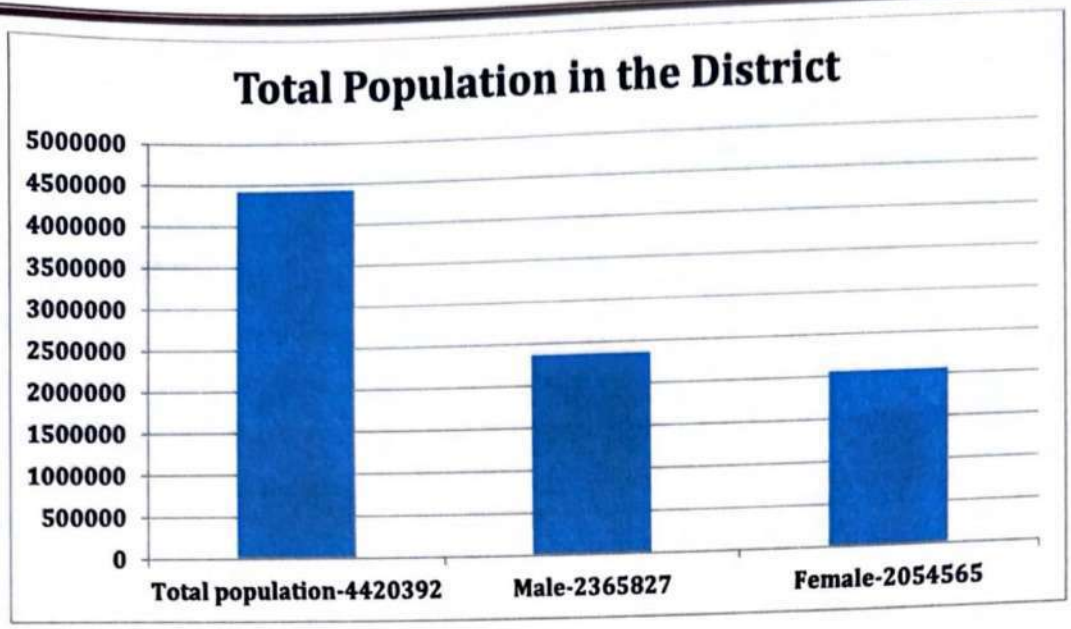
7	Etmadpur	162495	87329	75166
8	Jagner	112360	60770	51590
9	Khairagarh	157936	85115	72821
10	Saiyan	163468	88524	74944
11	Shamsabad	204121	109843	94278
12	Fatehabad	200049	107693	92356
13	Pinahat	126168	67837	58331
14	Bah	147452	79332	68120
15	Jaitpur Kalan	121983	64512	57471
	Total Rural	2396197	1286058	1110139
	Total Urban	2024195	1079769	944426
	Total District	4420392	2365827	2054565

Table.No.1: Demographic details of Agra

Actual population	**4418797**	**Population growth**	**22.05%**
(a) Male	2,053,844	Area Sq.Km.	4,041
(b) Female	2,053,844	Density/km2	1093
Average literacy	71.58	Total child population (0-6 year)	673,955
(a) Male literacy	80.62	(a) Male (0-6 year)	362,234
(b) Female literacy	61.18	(b) Female (0-6 year)	311721
Literates	2,680,510	Sex ratio (per 1000)	868
(a) Male	1,614,594	Child sex ratio (0-6 year)	861
(b) Female	1,065,916	Child Proportion	15.25%

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा



Physiography of the district

The area of the Agra district occupies marginal alluvial plain of Yamuna and Chambal Rivers. The area is more or less flat and gently sloping from northwest to southeast. The altitude of the area generally varies from 120 to 190 m AMSL. Geomorphologically the entire study area may be divided into four unit's viz. alluvial plains, Ravines, Structural valleys and structural hills. The Alluvial plain covers the major part of the district and is characterized by the more or less flat topography with the landforms like dry river beds, older meanders, meanders scars and oxbow lakes. It is a tract of fertile land mainly constituted of clay, silt, sand, gravel and secondarily developed kankar concretions. The second geomorphological unit is the ravinous land tract developed mainly in the Yamuna Chambal Doab. It is characterized by the network of deep gorges and gullies developed due to long process of land erosion due to fluvial activities and also by the unfertile soils with the predominance of silt and clay sediments.

Climate Condition

The climate of Agra features a semi-arid climate that borders on a humid subtropical climate. Agra has a reputation of being one of the hottest towns in India. In summers the city witnesses a sudden surge in temperature and at times, mercury goes beyond the 46°C mark in addition to a very high level of humidity. During summer, the daytime temperature hovers around 46-50°C. Nights are

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग आगरा

Eco Consultant Services ECS Lucknow

relatively cooler and temperature lowers to a comfortable 30°C. The minimum temperature sometimes goes as low as 2 to 4°C but usually hovers in the range of 6-8°C.

Rainfall & Humidity

The average monsoon rainfall during June to September is 628.6 millimeters. The city features mild winters, hot and dry summers and a monsoon season. The monsoon, though substantial in Agra, is not quite as heavy as the monsoon in other parts of India. In summers the city witnesses a sudden surge in temperature and at times, mercury goes beyond the 46°C mark in addition to a very high level of humidity. During summer, the daytime temperature hovers around 46-50°C.

Topography & Terrain

The city of Agra is in Uttar Pradesh, which is a state located in the northern part of India. It is located at a distance of about 200 kilometers from New Delhi, which is the capital city of the Indian Republic. In geographical terms, the exact location of the city of Agra is 27.10° north and 78.05° east.

The city of Agra is built along the banks of the Yamuna, one of the premier rivers in the nation. The city is located at an average altitude of 171 meters or 561 feet above the sea level. The geography of Agra is such that it is surrounded by the city of Mathura on the northern side. To the south of Agra is Dhaulpur. Firozabad is located on the eastern side of the city of Agra. Fatehabad lies on the south-eastern side of Agra city. To the west of Agra lies Bharatpur. The ity of Agra forms a part of the great northern plains. On the basis of landmass, Agra is the third largest city in the state of Uttar Pradesh.

Water Course & Hydrology

The most prominent physical feature of the district is river Yamuna with its main tributaries, Chambal and Utangan, which in turn have many other minor steams as their tributaries. The affluents form a broken chain of pools in summer but assume considerable volume during the rainy season, the velocity depending on the nature of the rainfall. During the monsoon the upper portions of the courses of these streams have low and shelving sides but their banks become more abrupt as they approach the bigger rivers. The minor channel flow from north to south in the north of the Yamuna but to the south of the river they move from west to east.

The Yamuna chief River of in the district. The first appearance of the river is in the north of tehsil Kiraoli where it forms the boundary of the district for some distance, separating the tehsils of Agra Sadar and Kiraoli from the district of Mathura. Generally the bank of the river are firm, steady and

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

Eco Consultant Services ECS Lucknow

stable and are scoured by many ravines but a strip of alluvial flood plain of varying width occurs between the cliff and the river. The variation in the width of the main stream is from 500 feet to a quarter of a mile and the normal velocity is nearly two miles an hour but during the rains it rises to seven and a half miles.

Ground Water Development

River Yamuna forms the major drainage of the city and it flows from North to South-East of the city. The overall drainage is controlled by the Yamuna River. There are about 13 unlined and 6 lined drains flowing across the city area. These drains were formerly natural water drainage. Now they serve as sewage disposal drains.

Groundwater occurs under unconfined to semi-confined conditions. Depth to water level varies from 17 to 23 m bgl but in the topographic lows and in the vicinity of Agra canal and Yamuna, water table is within depth of 10 m bgl. The water level data show a declining trend. The regional water table data shows that the ground water movement in general is from west to east on the right bank and east to west on the left bank. The local topography plays an important role in controlling the ground water movement in the area.

Yamuna:

River Yamuna is the largest tributary of the river Ganga. The main stream of the river Yamuna originates from the Yamunotri glacier near Bandar in the mussouri rang of the lower Himalayas at an elevation of about 6320 meter above mean sea level in the district Uttarkashi (Uttranchal). Tamuna river system covers parts of the states of Uttranchal, Uttar Pradesh (U.P), Himachal Pradesh, Haryana, Rajasthan, Madhya Pradesh and the entire state of Delhi. The river Yamuna traverses a distance of about 1370 km in the plain from Saharanpur district of Uttar Pradesh to the confluence with river Ganga at Agra. The major tributaries of the river are Tons, Betwa, Chambal, Ken and Sindh. The Yamuna, the chief river of the district, is personified in Hindu mythology as Suryatanaya, the daughter of surya. The first appearance of the river is in the north of tehsil Kiraoli, where it forms the boundary of the district for some distance, separating the tehsil of Agra and Kiraoli from the district Mathura. The boundary between the northern tehsil of Firozabad and Etmadpur and the southern tehsil of Fatehabad and Agra. In the extreme east of tehsil Fatehabad receives the water the Utangan and continue its course along the northern boundary of tehsil Bah, dividing it from the districts of Mainpuri and Etawah. From village Khilaoli the Yamuna finally leaves the district and passes into the district of Etawah.

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

Fauna

The natural habitat for wild life is not uniform in all parts of the district. The forest cover is less in the Etmadpur and Agra Sadar tehsils, where as it is more in the tehsils boarding either Madhya Pradesh or Rajasthan. The wild life of the district is more varied to the south of the Yamuna, particularly in the neighbourhood of the ravines along this river and the Chambal and in the hill tracts adjacent to Fatehpur Sikri and Kheragarh but birds are not found in great numbers due to the lack of cover and the sparse vegetation. The species met with are those that prefer wide open spaces rather than dense jungle. The most commonly seen animal is the nilgai or the blue bull (*Boselaphustragocamelus*). Foxes (*Vulpesbengalensis*) are also found in the district but are not very common. Small population of wolves is found in forest area. In Bah tehsil, Tigers and leopards were seen. Hyenas, wolves, jackals and foxes are found in the ravines of the tehsil. The ravine deer and nilgai are found in the tehsil, the former being found in both ravines and upland and the later found in the areas adjacent to ravines. In Kiraoli tehsil nilgais are also found.

Flora

The flora of district is divided into three geographer categories viz. the ravined lands along the Yamuna and the Chambal, the non-ravined lands including the Yamuna-Chambal doab and the xerophytic areas of tehsil Kheragarh. In the first, xerophytic shrubs and stunted trees are also met with, the most common species being reonj (*Acacialeucophloea*), cheonkar (*Prosopisspicigera*), hins (*Capparis horrid*), pilua (*Salvadoraoleoides*), arusa (*Adhatodavasica*), khajur (*Phoenix species*), hingota (*Balanitesroxburghii*), kari (*Dichrostachyscivera*), kakraunda (*Carissa spicigera*), chapat (*Grewiaflavescens*). Kairukha (*Diosphyroscardifolia*), makoh (*Zizyphusoenoplia*), jharberi (*Zizyphusnumularia*) and ber (*Zizyphusxylocarpus*).

The tops of the ravines are arid and barren and contain the more zerophytic species like kakril (*Capparisaphylla*) whereas the nullah beds and sides carry comparatively more vegetation of a less xerophytic character. The first six species that grow in the ravined lands are also found along the nullah beds and milder slopes. The vegetation is denser and richer in the parts of the ravines near the rivers but the parts further away are either barren or sparse in vegetation. In such areas useless grasses like safedlappa (*Artistdaadscensionis*) are found along with patches of bhanjura (*Aphudamutica*), chhotijargi (*Bothriochloapertusa*), Jargu (*Dichnthium annulateum*), mueel (*Iscilemalexumq*) dab (*Demostachyacipinnta*), anjana (*Ceuchrusciliaris*) and doob. The ravine along the left bank of the Yamuna is less barren than those in the Yamuna-Chambal doab and on the right bank of the Chambal pilua (*Salvadoraoleoldes*) occurs profusely and grows to a large size. The Yamuna-Chambal doab is almost devold of any of these forest trees and is under cultivation. Groove

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

lands of mango, khini (*Manilkara* hexandra) and buron (*Krataevareligiosa*) often occur in this area. In the dry and ravined areas of tehsil Kheragarh the same xerophytic species are two to six miles found as in the ravined lands, the southern part of this area being almost a desert. Forest plantations of babul, sheesham (*Dalberjiasissoo*), siris (*Albizzialabbek*) and neem (*Azadirachtaindica*) have been raised in blocks in all these three botanical divisions.

Land form & Seismicity

Agra falls in high risk seismic zone III and corresponds to MSK intensity VII, making it prone to Earthquakes. The existence of the Great Boundary Fault near Jalesar, dense urban population and weak structures in old Agra city make it highly vulnerable to seismic hazards. Although no major earthquake has occurred in Agra in recent years, yet tremors have been felt whenever there is an earthquake in the NCR. The NCR has fairly high seismicity with general occurrence of earthquakes of 5-6 magnitude, a few of magnitude 6-7 and occasional incident of 7.5-8.0 magnitude shocks.

1.1.5 GEOMORPHOLOGY OF THE DISTRICT:

The area of the district is divided into three major physiographic units viz. (i) Rocky surface in the form of Structural Hills, narrow ridges & detached hillocks with elevation ranging from 217 to 300 meters, (ii) The upland older alluvial plain of almost flat terrain topography with the elevation ranging from 154 to 193 meters and (iii) The low land Flood Plain consisting of older Flood Plain & Active Flood Plain.

Rocky surface in the form of Structural Hills, narrow linear ridges & detached hillocksin the south western part are mainly exposed in the Jagner, and Fatehpur Sikri blocks. These are mainly constituted of almost horizontally dipping hard and compact Bhander Vindhyan sandstones. The second unit of the upland Older Alluvial plain (clayey surface, sandy surface) of almost flat terrain topography is gently sloping from northwest to southeast and covers the major part of the district. The third unit of low land Flood Plain consisting of older Flood Plain (Depositional Terraces, Erosional Terraces) & Active Flood Plain (Channel /Point/Linear Bars)(Plate-3).

Eco Consultant Services ECS Lucknow

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय

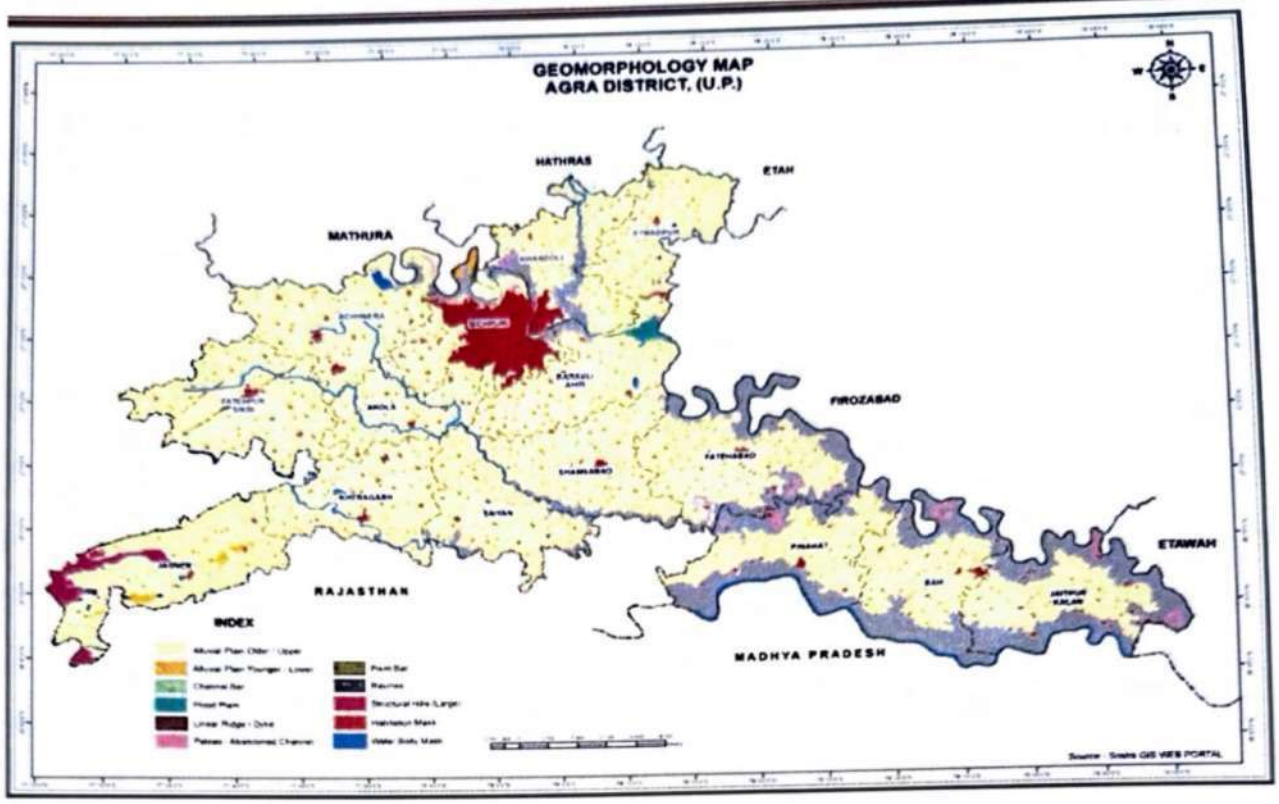


Figure.no.1.1: Geomorphology map of Agra

Source: CGWB

Soil Characteristics

The soils of the area exhibits great variance mainly due to the influence of different rivers and variation in the provenance of the sediments. On the basis of constitution, physical & chemical properties and texture, the soils may be classified broadly into the Sandy, Coarse Loamy, Fine, Fine Loamy and Loamy Skeletal type (Plate-4).

Eco Consultant Services ECS Lucknow

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग

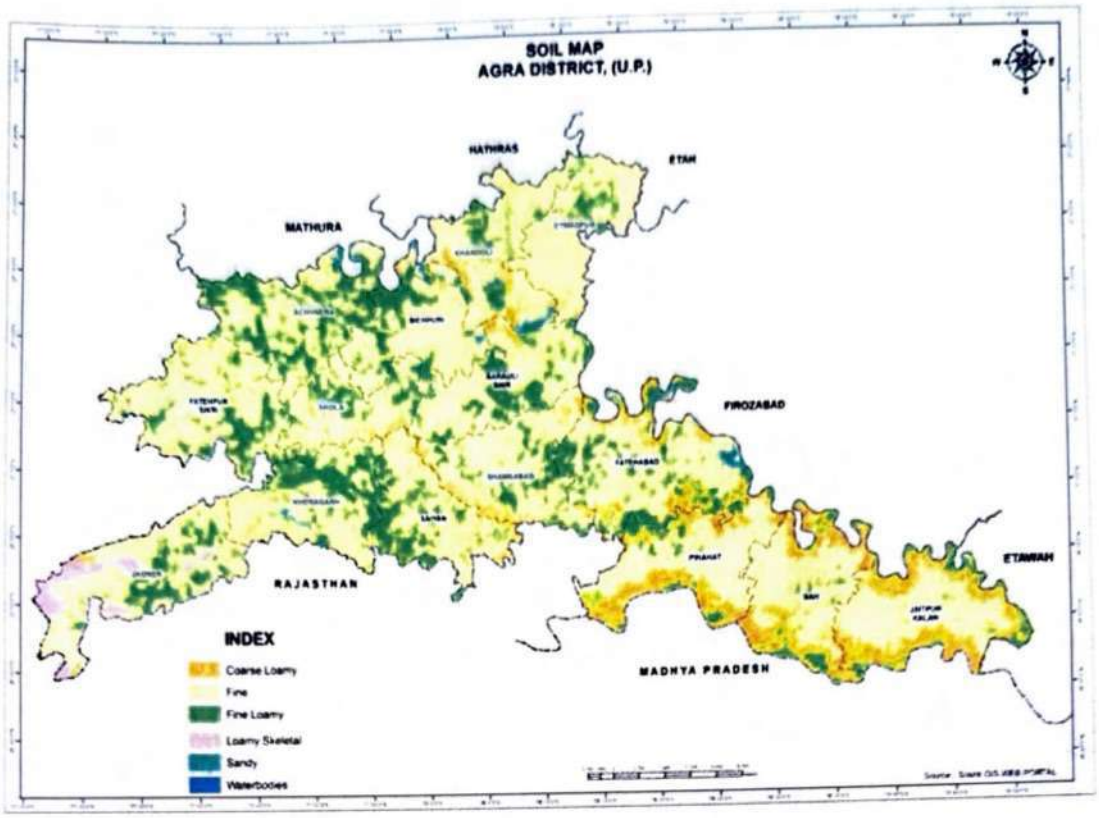


Figure.no.1.2: Soil map of Agra District (*Source: Bhuvan*)

Soil

The soils of the study area exhibits great variance mainly due to the influence of different rivers and variation in the provenance of the sediments. On the basis of constitution, physical & chemical properties and texture, the soils of the district may be classified broadly into the following six categories.

Agra-I Type Soils:

Agra-I Type soils are occurring adjacent the banks of Yamuna in the Agra, Fatehabad, Etmadpur and Bah tehsils. It has coarse sandy texture and grey to ash grey colour.

Agra-II Type Soils:

Agra-II Type Soils are occurring in the undulating topographical uplands of Karaoli, Khiragarh and Fatehabad tehsils. It is light textured brownish to yellowish coloured soil and dry in appearance. The Jwar, Bajra and Arhar are the main crops grown in this soil type.

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

Agra-III Type Soils:

Agra-III Type Soils are mainly occurring in uneven to plain regions along Khari River. This type is loamy to clayey loam textured, grey to greyish brown coloured soil of good granular structure with occasional occurrence of Kankar pan.

Agra-IV Type Soils:

Agra-IV Type Soils mainly occurs in the depressions, and has been insignificantly found in the area of study. It is generally fine textured very hard & compact grey to dark grey in colour.

Agra-V Type Soils

Agra-V Type Soils has been developed in the ravinous tracts of Chambal River in Bah tehsil. It is fine textured, black coloured soil of highly calcareous nature, and generally develops numerous cracks & fissures on drying.

Agra-VI Type Soll:

Soil is mainly found in the south & southwestern corner of Khairagarh in parts of Kiraoli tehsils. Its generally occurs adjacent to rocky out crops near Fatehpur Sikri and is comprised of mainly undecomposed rocky fragments of sandstone. This reddish brown soll is sandy in texture.

Description of Rivers

The most prominent physical feature of the district is the river Yamuna with his tributaries; the Chambal and the Utangan, which in their turn have many other minor streams as their tributaries. These affluent from a broken chain of pools in summer but assume considerable volume during the rainy season, the velocity depending on the nature of the rainfall.

Yamuna:

The Yamuna, the chief river of the district, is personified in Hindu mythology as Suryatanaya, the daughter of surya.

The first appearance of the river is in the north of tehsil Kiraoli, where it forms the boundary of the district for some distance, separating the tehsil of Agra and Kiraoli from the district Mathura. The boundary between the northern tehsil of Firozabad and Etmadpur and the southern tehsil of Fatehabad and Agra. In the extreme east of tehsil Fatehabad receives the water the Utangan and continue its course along the northern boundary of tehsil Bah, dividing it from the districts of Mainpuri and Etawah. From village Khilaoli the Yamuna finally leaves the district and passes into the district of Etawah.

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

Tributaries of Yamuna:

Jhirna:

The first tributary of the Yamuna in the district is the Jhirna (also known as the Karwan or the Karon) which join it in the north. The stream enters the district near the village of Naharria which is in the north of tehsil Etmadpur. Its course continues in a southerly direction till at joins the Yamuna near Shahdara, a few miles from Agra.

Sirsa:

Another northern tributary of the Yamuna is the Sirsa which enters the district from Etah, low south east in an ill defined course and after traversing some twelve miles, leaves the district near the village of Narki whch is on the eastern border of the tehsil of Firozabad.

Sengar:

Another northern tributary of the Yamuna which traverses the district is the the Sengar. It is an insignificant stream which flowing parallel to the Sirsa for about seven miles, leaves the district near village Kotla and passes unto the Mainpuri district.

Utangan:

In this district the only southern affluent of the Yamuna is the Utangan or Banganga. It enters the district at the south western corner of tehsil Kiraoli, near rhe village of Sarauli. It separates the tehsil of Fatehabad and Bah and joins the Yamuna at the village of Rihawali, ten miles east of Fatehabad. The main characteristic of this river is that it has a shallow bed of shingle and sand. During the rainy season it swells to a fair size, frequently inundating the low marshy land along its course and becoming loable to floods though it shrinks considerably during the summer. It proceeds east between high banks of stiff soil cut up by ravines and changes its course several times. Utangan is joined by the Parbati in the south of tehsil Kheragarh a stream of a considerable size which flows into the district from the North West.

Chambal:

This River rises in the northern slopes of the Vindhyas. Tasord is the village in the extreme west of tehsil Bah near which the river first touches the district along the boundary of which the river first touches the district along the boundary of which it flows as far as the border of district Etawah. The banks of the river are steep and high but there is a flood plain below the banks in which the river takes its course.

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा

Eco Consultant Services ECS Lucknow

CHAPTER-2 : OVERVIEW OF MINING ACTIVITY IN THE DISTRICT

2.1.1 OVERVIEW OF MINING ACTIVITY IN THE DISTRICT

The total potential area of Yamuna River is approximately 4840 ha and area of existing/proposed mining lease area is 76.86 ha, so the rest of the area needs to be explored. Additional area may be further assessed on the basis of various ecological, environmental, social and political considerations. It can be futher studied as potential area for mining & revenue generation.

The sand and gravel are one of the most important construction materials. Ensuring their availability is vital for the development of the infrastructure in the country. There are different sources of sand and gravel, the most important among them is the river. River Bed Sand Mining is a common practice as habitation concentrates along the rivers and the mining locations are preferred near the markets or along the transportation route, for reducing the transportation cost.

- There are no M-sand plants or any de-siltation locations in the district.
- The total existing mining area in Agra district is 12, out of which only 4 mining areas are suitable for mining concession and the remaining 8 mining areas are unsuitable for concession.
- Total production of last previous Years 1,17,173 cum.
- Revenue of last privious year was Rs. 1, 33, 81, 71,000.
- The total area on the existing mining is 76.86 ha.
- No new mining proposed in the district.
- No any mining in cluster zone in revised DSR.

Eco Consultant Services ECS Lucknow

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग आगरा

CHAPTER-3 : THE LIST OF MINING LEASES IN THE DISTRICT WITH LOCATION, AREA AND PERIOD OF VALIDITY

3.1.1 The list of mining leases in the District with location, area and period of validity.

Sr.No.	Tehsil	Village/Zone No.	GataNo. /Khand No.	Total Area in Hectare (Ha)	Period of Validity
1	Sadar Agra	Ghatvasan	39/12	5.66	5 Year
2	Sadar Agra	Jaganpur	2/3	5.66	5 Year
3	Sadar Agra	Sikandarpur Ehtmali	70/3	5.66	5 Year
4	Sadar Agra	Karamna	63/2	4.40	5 Year
5	Sadar Agra	Khaspur	42/2 Mi	6.07	5 Year
6	Sadar Agra	Budhana	39/1Mi	6.07	5 Year
7	Aitmadpur	Narayach	211 Mi	8.09	5 Year
8	Kirawali	Akbara-2	1175 Sh	8.09	5 Year
9	Sadar Agra	Baipur Ehtmali	32	6.07	5 Year
10	Sadar Agra	Swami Ehtmali	1,2	6.07	5 Year
11	Sadar Agra	Madra	1034 Mi	5.38	5 Year
12	Etmadpur	Madanpur	2 Mi	7.28	5 Year

Note: -

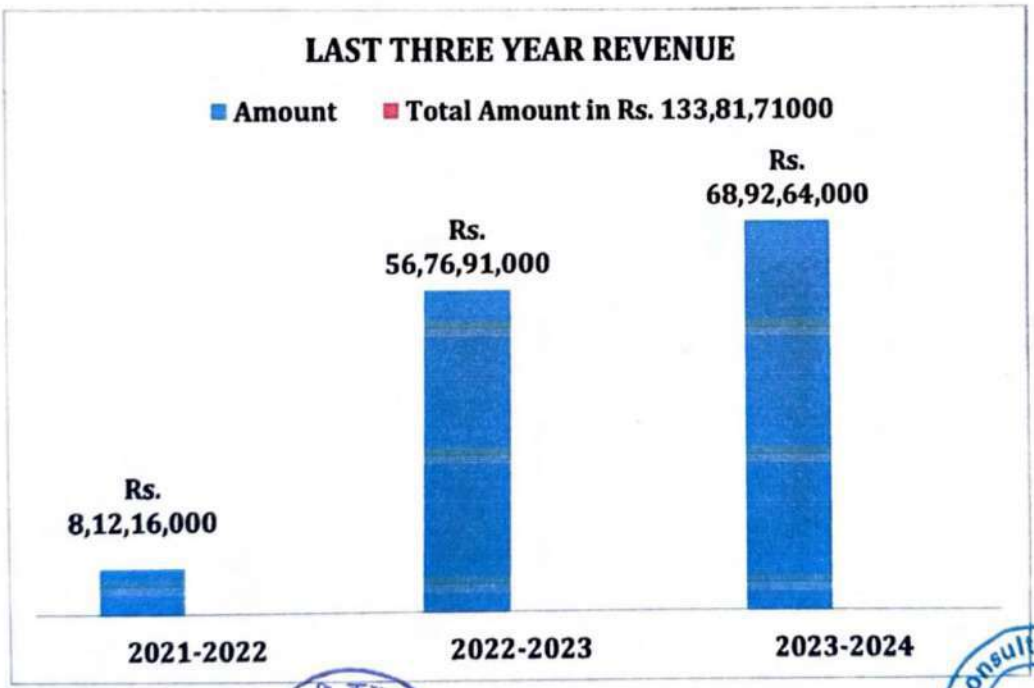
As per Mining & Revenue Inspection Report In above mentioned table Sr. No. 1 to 8 i.e. 8 area out of 12 are unsuitable for mining and above table Sr. No 9 to 12 i.e. 4 areas are suitable for advertisement and mining concession.

ज्येष्ठ खान अधिकारी
आगरा

CHAPTER-4 : DETAILS OF REVENUE RECEIVED IN LAST THREE YEARS FOR THE ENTIRE MINERALS WEALTH

4.1.1 Details of revenue received in last three financial years for the entire minerals wealth

Sr.no	Year	Amount (In Rupees)
1	2021-2022	Rs. 8,12,16,000
2	2022-2023	Rs. 56,76,91,000
3	2023-2024	Rs. 68,92,64,000
	Total	**Rs. 1,33,81,71,000**

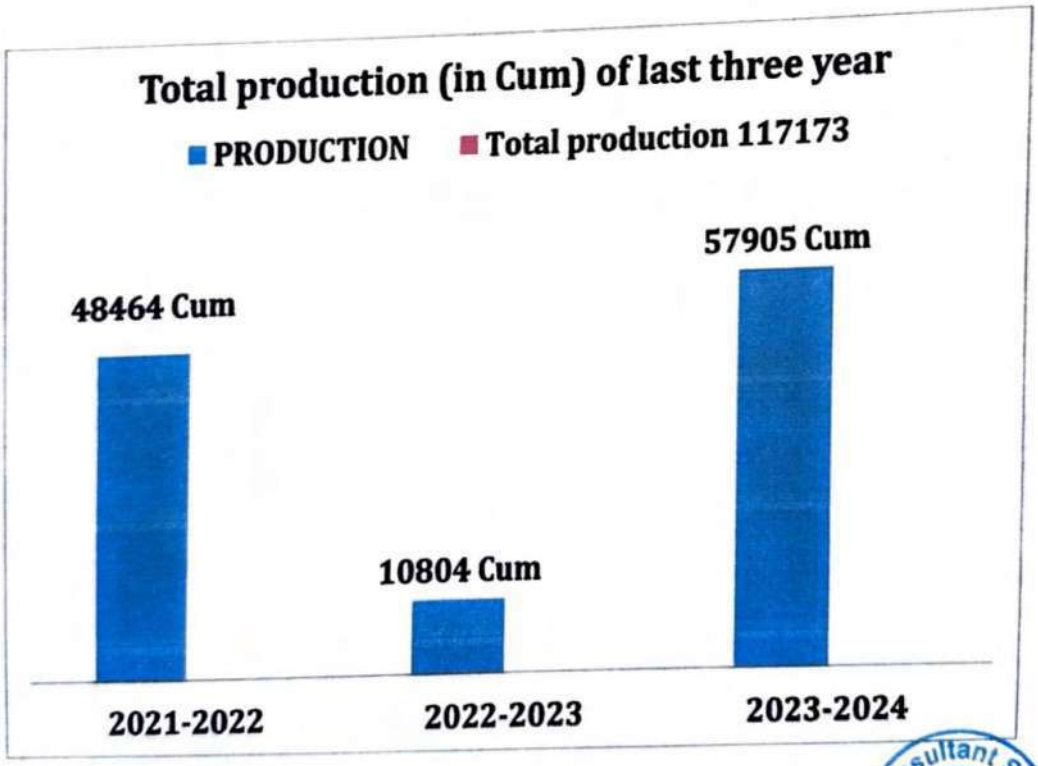


ज्येष्ठ खान अधिकारी
आगरा

CHAPTER-5 : DETAILS OF PRODUCTION OF MINERALS IN LAST THREE YEAR

5.1.1 Last three year production details

MINERAL	YEAR	PRODUCTION (In Cum)
ORDINARY SAND Category-I	2021-2022	48464
	2022-2023	10804
	2023-2024	57905
Total		117173



जिलाधिकारी कार्यालय आगरा अनुभाग

ज्येष्ठ खान अधिकारी
आगरा

Eco Consultant Services ECS Lucknow

CHAPTER-6 : PROCESSES OF DEPOSITION OF SEDIMENTS IN THE RIVERS OF THE DISTRICT

6.1.1 PROCESSES OF DEPOSITION OF SEDIMENTS IN THE RIVER OF THE DISTRICT:

River sediment refers to the mixture of mineral matters which are derived from the weathering and erosion of rocks present in the river bed. Sediments are derived by these natural processes and are subsequently transported by water and/or by the force of gravity acting on the sediments. Sediments become the river load and the river transports the sediments through its course. Transportation of the sediments depends on the energy of the river. Boulders are transported by traction and are rolled along the bed of the river. Slightly smaller particles, such as pebbles and gravel, are transported by saltation Fine particles like clay and silt are transported in suspension. Most of the load is transported by suspension. Solution is a special method of transportation wherein soluble rocks such as limestone or chalk are transported in solution. Deposition occurs when forces responsible for sediment transportation are no longer sufficient to overcome the forces of gravity and friction that created resistance to motion. To transport the load, river needs energy while at the same time, when a river loses energy, it is forced to deposit its load.

Much of the material is carried in suspension and loads in suspension erode the river banks by abrasion. When rivers flow over flat land, they form large bends called meanders. As a river goes around a bend, most of the water is pushed towards the outside causing increased erosion. The river erodes sideways into its banks rather than downwards into its bed, a process called lateral erosion. On the inside of the bend, in contrast, there is much less water. The river will therefore be shallow and slow flowing. It cannot carry as much material and so sand and gravels will be deposited. This is called a point bar or slip off slope. Process of Sediment deposition is shown in **Figure no. 6.1.**

6.1.2 MODE OF SEDIMENT TRANSPORT

The sediment load of a river is transported in various ways although these distinctions are to some extent arbitrary. The loose boundary (consisting of movable material) of an alluvial channel deforms under the action of flowing water and the deformed bed with its changing roughness (bed forms) interacts with the flow. The resulting movement of the bed material (sediment) in the direction of flow is called sediment transport and a critical bed shear stress (t) must be exceeded to start the particle movement. Such a critical shear stress is referred to as incipient (threshold) motion condition, below which the particles will be at rest and the flow is similar to that on a rigid boundary.

ज्येष्ठ खान अधिकारी
आगरा

6.1.3 Sediment Transport in Rivers

The loose boundary (consisting of movable material) of an alluvial channel deforms under the action of flowing water and the deformed bed with its changing roughness (bed forms) interacts with the flow. A dynamic equilibrium state of the boundary may be expected when a steady and uniform flow has developed (Nalluri & Heatherstone, 2001). The resuming movement of the bed material (sediment) in the direction of the flow is called sediment transport and a critical bed sheer stress must be exceeded to start the particle movement. Such a critical sheer stress is referred as recipient (threshold) motion condition, below which the pick's will be at rest and the flow is similar to that on a rigid boundary.

6.1.4 Sediment Influx Rate

Sediment influx in ephemeral streams is generally confined to the beginning of the rainy season as velocity of the water washes down medium to fine sand and silt depending on the velocity and gradient of land. Cobbles, pebbles and boulders will be transported by only over short distance. Boulders are normally 256 mm and bove are normally transported either by dragging action or by saltation. Recharge is in two forms, one general deposition of coarse, medium and fine sand when the velocity of the river water decreases below the carrying capacity. However, flash floods due to heavy rains in the upper reaches often causes rapid transportation of boulder, sand etc. along with silt which can never deposit.

6.1.5 Recharge Rate

It is dependent upon the following 4 factors:

1. Velocity of water and change in velocity
2. Size of particles
3. Temporary increase in density of carrying media due to presence of silt load
4. Artificial and natural barriers being encountered within the river course where due to sudden check in velocity, materials are deposited.

References

1. Quantitative Study of Drainage Basin Morphology in River Systems by Prashant Prabhat, Gautam Kr Dinkar, and ISBN: 978-93-82171-40-9; Pages: 2019:233, 2014

2. Forcasting Model of Flood inundated Area by Prashant Prabhat, G.K. Dinkar, IOSR Jouneral of Applied Geology and Geophysice (IOSR-JAGG).

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

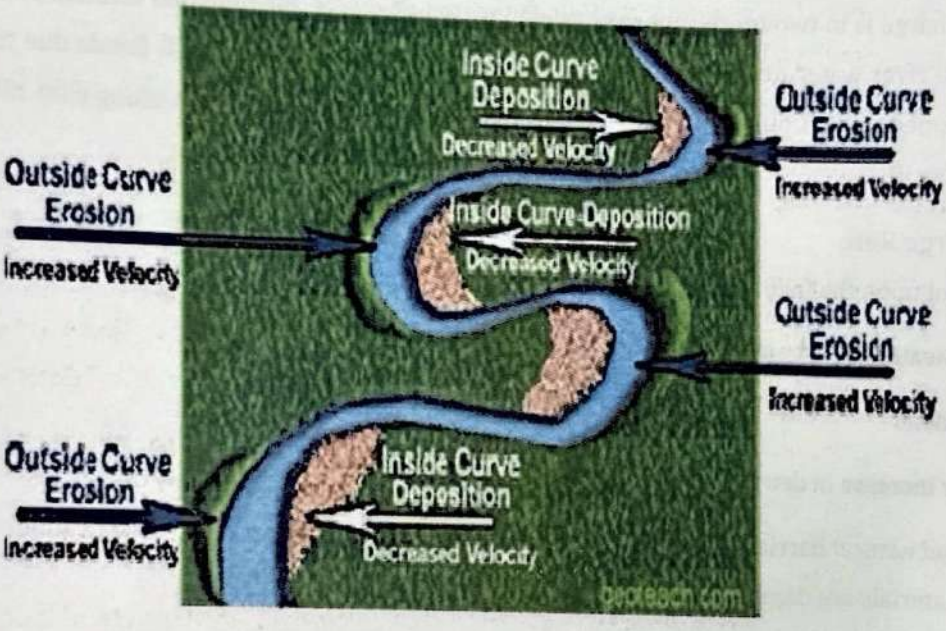
3. Geo-environmental Hazards and Neo-tectonic Activities by Prashant Prabhat, Gauram Kr. Dinkar, ISBN: 97893-82171-40-9; Pages 209-2018, 2014

4. Charactrisation of drainage basin morphometric parameters by Gautam Kr. Dinkar and Prashant Prabhat.

5. Geo-environmental Hazards and Neo-tectonic Activities by Prashant Prabhat, Gautam. Kr. Dinkar, Journal of the Geological Socity of India, Feb-2013

6. River Sand of U.P. A bright future for recovering gold from placer gold deposits by G.K. Dinkar, Prashant Prabhat, National Conference on Climate Change and National Resources: Impact and Sustainable Development in Indian Perspective , Lucknow Univ., 20-21 Feb, 2018, Page-85.

Figure no 6.1: Process of Sediment deposition



6.1.6 REPLENISHMENT

The process of sand replenishment is highly dependent upon the rainfall received in the catchment areas of rivers and their tributaries and velocity of river. It is a dynamic process. Thus it is difficult to predict, what quantity of sand may be reclaimed/ replenished by river. Because, in case of less rain, less water in the river, there may be less erosion and transportation may also be minimal and as a

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग आगरा

Eco Consultant ECS Lucknow

result deposition too will be less. Moreover, in case of floods, the sudden gush of water may force the change in river course, thus old sites of sand deposition may not be relevant. Thus, the figures presented may just be a mere prediction, based on the production in the preceding years. More so, practically, it is not possible that in such a short period, single person can visit each spot within the district and determine how much quantity of sand may be replenished every year. The data narrated in the report, regarding annual deposition of sand and associated aggregates and minable mineral potential is concerned, is only an estimation based on the production ded by the district mining office. Thus, the figures may vary from area to area and year on year basis. Therefore this document is not a static one but have to be a dynamic one, the figures of which may vary with respect to the area under question for which the prior environmental clearance will be sought. In order to establish a safe extraction limit, such that the extracted sand gets replenished annually, a replenishment study is to be carried out. For this purpose, the river bed RL at selected points in the dry portion of riverbed will be measured during pre-monsoon period and again during post- monsoon period in order to assess the annual quantum of sand deposition. If it is observed that, there is an average increase in riverbed RL, it shows that it is due to deposition of sand during the monsoon flow of the river and by multiplying it with the area of lease one can measure the quantity of sand replenished every year. Sand quarrying from the river bed will have both positive and negative impacts.

6.1.7 Negative Impact:

It includes destruction of natural river course, sand erosion, bank erosion, bank cutting and widening and deepening of river bed, change in hydrological status and recharging conditions and destruction to closely linked flora, fauna and aquatic life.

6.1.8 Positive Impacts

Employment and socio-economic status of the habitats living besides the river depends on sand mining industries. Construction of concrete infrastructure, roads and some other related activities depends on the river bed sand. Continuous accumulation of sand utimately leads to the reduction in water carrying capacity of the river leading excessive flood in the river. Sustainable extraction of sand from river will lead to overcoming the problem.

Initially replenishment study requires four surveys. The first survey needs to be carried out in the month of April for recording the level of mining lease before the monsoon. The second survey is at the

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग

Eco Consultant Services ECS Lucknow

time of closing of mines for monsoon season. This survey will provide the quantity of the material excavated before the offset of monsoon. The third survey needs to be carried out after the monsoon to know the quantum of material deposited/replenished in the mining lease. The fourth survey at the end of March to know the quantity of material excavated during the financial year. For the subsequent years, there will be a requirement of only three surveys. The results of year-wise surveys help the state government to establish the replenishment rate of the river. Based on the replenishment rate future auction may be planned. The replenishment period may vary on nature of the channel and season of deposition arising due to variation in the flow. Such period and season may vary on the geographical and precipitation characteristic of the region and requires to be defined by the local agencies preferable with the help of the Central Water Commission and Indian Meteorological Department. The excavation will, therefore, be limited to estimated replenishment estimated with consideration of other regulatory provisions.

6.1.9 NEED FOR SAND REPLENISHMENT STUDY AND FACTORS TO BE CONSIDERED

Environmental status of the mined out area may be affected badly if proper care is not taken to ensure sustainable extraction of sand from river bed. Proper study of the following factors must be taken into consideration to reveal the actual potential of sand deposition in river course after completion of periodical excavation annually. The main factors to be considered for the study of the replenishment potential of particular river course are:

Formation of sand comprises of the following:

- Catchment area and geographical strata
- Erosion, weathering and transportation
- Climatic condition, precipitation
- Geomorphology, physiographic manmade structure and activity details
- Catchment area
- Span of river/Flood plain
- Travelling distance of suspended particles
- Slop/gradient/depth of water channel/meandering
- Geology traversed
- Climatic condition
- Tributaries/ confluence
- Tributaries/ confluence
- Type/ stage of river and flow velocity
- Flow during lean period

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग आगरा

Eco Consultant Services ECS Lucknow

CHAPTER-7 : GENERAL PROFILE OF THE DISTRICT

7.1.1 GENERAL PROFILE OF THE DISTRICT:

Agra is the city of the inimitable Taj Mahal. The story of Agra beigns much earlier then the Taj, However it finds mentions in the epic Mahabharata when it was called Agrabana are Paradise. Ptolemy, the famous second century A.D. geographer, marked it on his map of the world as Agra. Tradition and legend ascribe the present city of Raja Badal Singh (around 1475 A.D.) who's Fort, Badalgarh, and Stood on or near the site of the present Fort. However, the 12th century A.D. Persian poet Salman, too, Speaks of a desperate assault on the forrtress of Agra, then held by one King Jaipal, by sultan Mahmud of Ghazni. It was Mughals who finally nurtured Agra with the finest monuments architects could design: The Taj Mahal of Shah Jhan, Agra Fort of Akbar, Itmad-Ud-Daulah and neighbouring Sikandra are but few of the many that spangle the city, each of which stands in mute testimony to the city's grandur over the ages.

7.1.2 Location & Geographical Area:

The Agra district is situated in western U.P., between 27° 10′ 48″ N, degree Latitude North and 78° 1′ 12″ E degree Longitute East. Its Altitude is 169 meters above sea level. On the North it is bounded by Mathura District, On the South it is bounded by Dhaulpur District, On the East it is bounded by Firozabad District and On the West it is bounded by Bharatpur. Agra is situated on the bank of Yamuna River.

- **Area:** 4027 Sq. km.
- **Population:** 43,80,793
- **Altitude:** 169 metres above sea level.
- **Season:** November-February
- **Clothing (summer):** Cottons
- **Clothing (winter):** Woolens
- **Language:** Hindi, Urdu & English Local Transport: Buses, Taxis, Tempos, Auto-Rickshaws
- **STD Code :** 0562

7.1.3 Administrative set up:

The Agra district is divided into Six Tehsils and 15 Blocks. Total number of Nayay Panchayats in the district is 114 while Gram Sabhas stands at 636. The total populated villages are 904. The total

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

number of police stations in the district is 41 out of which 16 are in urban area and 25 are in rural area.

There are 6 tehsils in Agra they are as under

Agra Sadar, Bah, Etmadpur, Fatehabad, Kheragarh, Kiraoli. & 15 Blocks as given below: Achnera, Akola,Bah,Barauli Ahir, Bichpuri, Etmadpur, Fatehabad, Fatehpur Sikri, Jagner, Jaitpur Kalan, Khandauli, Kheragarh, Pinhat, saiyyan & Shamshabad.

Detail of the district is given in **Table 7.1. Location** Map of the district is given in **Figure 7.1.**

Table 7.1: Details overview of the District

S.No	Particular	Year	Unit	Statistics
1	Geographical features			
(A)	Geographical Data			
	i) Latitude		Degree/Minute	27.10⁰ N
	ii) Longitude		Degree/Minute	78 .05⁰ E
	iii) Geographical Area		Sq/Km	4027
(B)	Administrative Units			
	i) Sub divisions	2011	Nos	6
	ii) Tehsils	2011	Nos	6
	iii) Sub-Tehsil (block)	2011	Nos	15
	iv) Patwar Circle	2011	Nos	NA
	v) Nyay Panchayat	2011	Nos	114
	vi)Nagar nigam	2011	Nos	1
	vii) Nagar Palika	2011	Nos	5
	viii) Gram Panchayats	2011	Nos	636

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

Eco Consultant Services ECS Lucknow

	xi) Revenue villages	2011	Nos	905
	x) Assembly Area	2011	Nos	9
2.	Population			
(A)	Sex-wise			
	i) Male	2011	Nos	2356104
	ii) Female	2011	Nos	2024689
(B)	Total Population	2011	Nos	4380793
3.	Agriculture			
A.	Land utilization			
	i) Total Area	2009-10	Hectare	398970
	ii) Forest cover	2009-10	"	35379
	iii) Non Agriculture Land	2009-10	"	40178
	v) cultivable Barren land	2009-10	"	2602
4.	Forest			
	(i) Forest	2009-10	Ha.	35379
5.	Livestock & Poultry			
A.	Cattle			
	i) Cows	2007	Nos.	206007
	ii) Buffaloes	2007	Nos.	926660
B.	Other livestock			
	i) Goats	2007	Nos.	320077
	ii) Pigs	2007	Nos.	43542

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

Eco Consultant Services ECS Lucknow

iii) poultry	2007	Nos.	101548
iv) Railways			
i) Length of rail line	2010-11	Kms	231
V) Roads			
(a) National Highway	2010-11	Kms	128
(b) State Highway	2010-11	Kms	148
(c) Main District Highway	2010-11	Kms	129
(d) Other district & Rural	2010-11	Kms	2866
Roads			
(e) Rural road/ Agriculture	2010-11	Kms	1913
Marketing Board Roads			
(f) Kachacha Road	2010-11	Kms	NA
(VI) Communication			
(a) Telephone connection	2010-11		114240
(b) Post offices	2010-11	Nos.	353
(c) Telephone center	2010-11	Nos.	9
(d)Density of Telephone	2010-11	Nos./Lakh	2533
		person	
(e) Density of Telephone	2010-11	No. per KM.	28.37

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग

Eco Consultant Services ECS Lucknow

	(f) PCO Rural	2010-11	No.	195
	(g) PCO STD	2010-11	No.	4269
	(h) Mobile	2010-11	No.	NA
	(VII) Public Health			
	(a) Allopathic Hospital (b) Beds in Allopathic hospitals (c) Ayurvedic Hospital (d) Beds in Ayurvedic hospitals (e) Unani hospitals (f) Community health centers (g) Primary health centers (h) Dispensaries (i) Sub Health Centers (j) Private hospitals	2010-11	No.	45
	(VIII) Banking commercial			
	(a) Commercial Bank		Nos.	296
	(b) Rural Bank Products(RRB)		Nos.	39
	(c) Co-Operative bank products		Nos.	16
	(d) PLDB Branches		Nos.	9
	(IX) Education			
	(a) Primary school		Nos.	1767
	(b) Middle schools		Nos.	922
	(c) Secondary & senior secondary schools		Nos.	544

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग आगरा

Eco Consultant Services ECS Lucknow

	(d) Colleges		Nos.	67
	(e) Technical University		Nos.	1

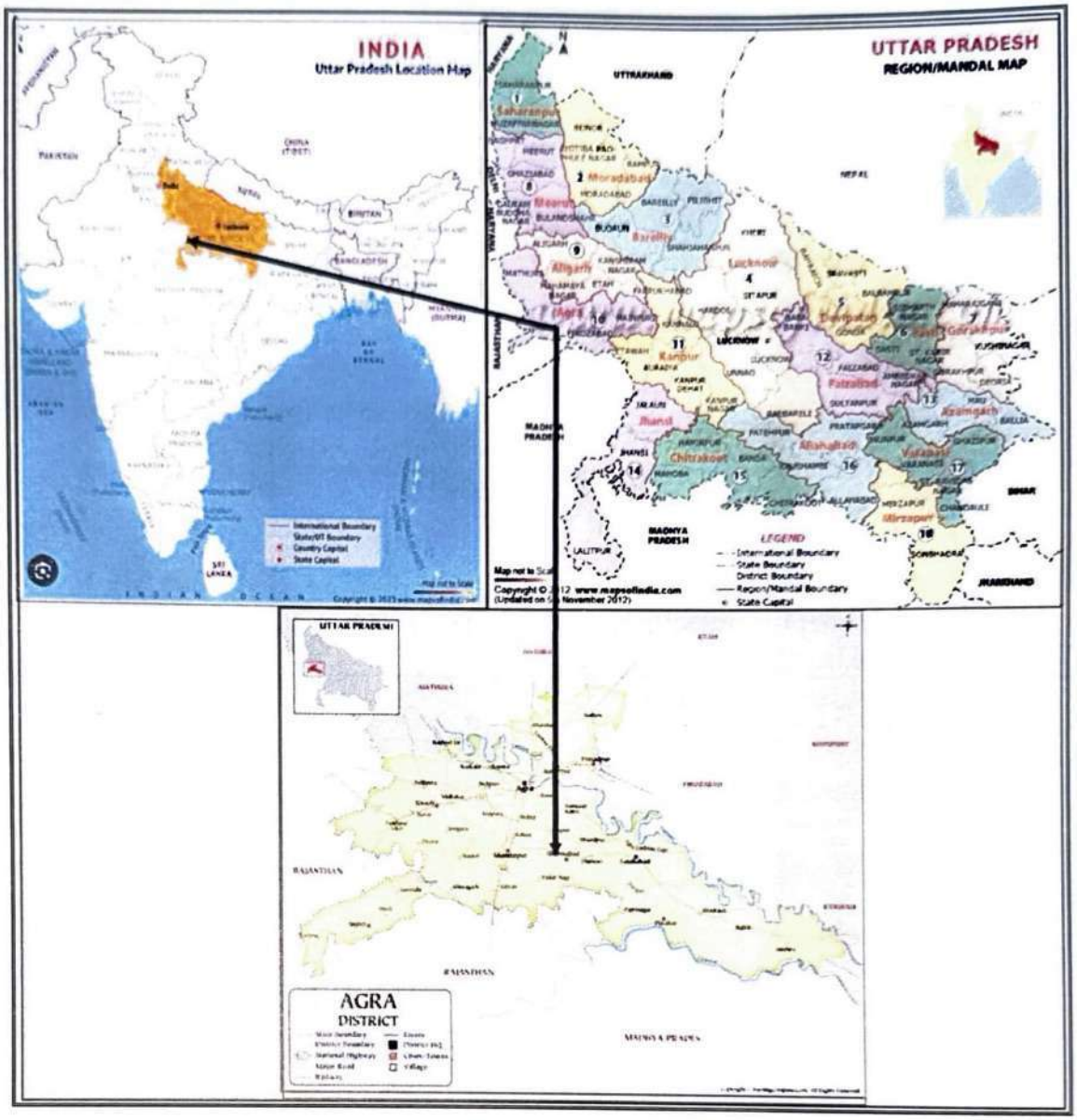


Figure: 7.1. Loacation Map of Agra

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

CHAPTER-8 : LAND UTILISATION PATTERN IN THE DISTRICT: FOREST, AGRICULTURAL, HORTICULTURAL, MINING, ETC

8.1.1 Land utilization pattern in the district: forest, agricultural, horticultural, mining etc:

Geographical area as per state territory/as per village papers (Sq. Km) Agra is 4027 sq. km. According to professional survey and also village records, the land use pattern is indicated in the Following **Table no 8.1 and Figure 8.1.**

Land use/land cover (LULC) changes are main issues of universal environment change. The Satellite remote sensing data with their monotonous nature have proved to be rather useful in mapping land use/land cover decorations and changes with time. Quantification of such a changes is conceivable through GIS techniques even if the subsequent spatial datasets are of dissimilar scales or resolutions. Such studies have helped in considerate the dynamics of human happenings in space and time. Land use refers to man's activities. LULC map of Agra district is shown in **Figure No. 8.1.**

8.1.2 Land utilization pattern of the district

The land use pattern (2005-06) in the state has been indicated. The tatal cultivated area of the district is 314 lakh ha. The area sown during Rabi is more as copared to area sown in kharif. Land use pattern in Agra district is given below in Table.

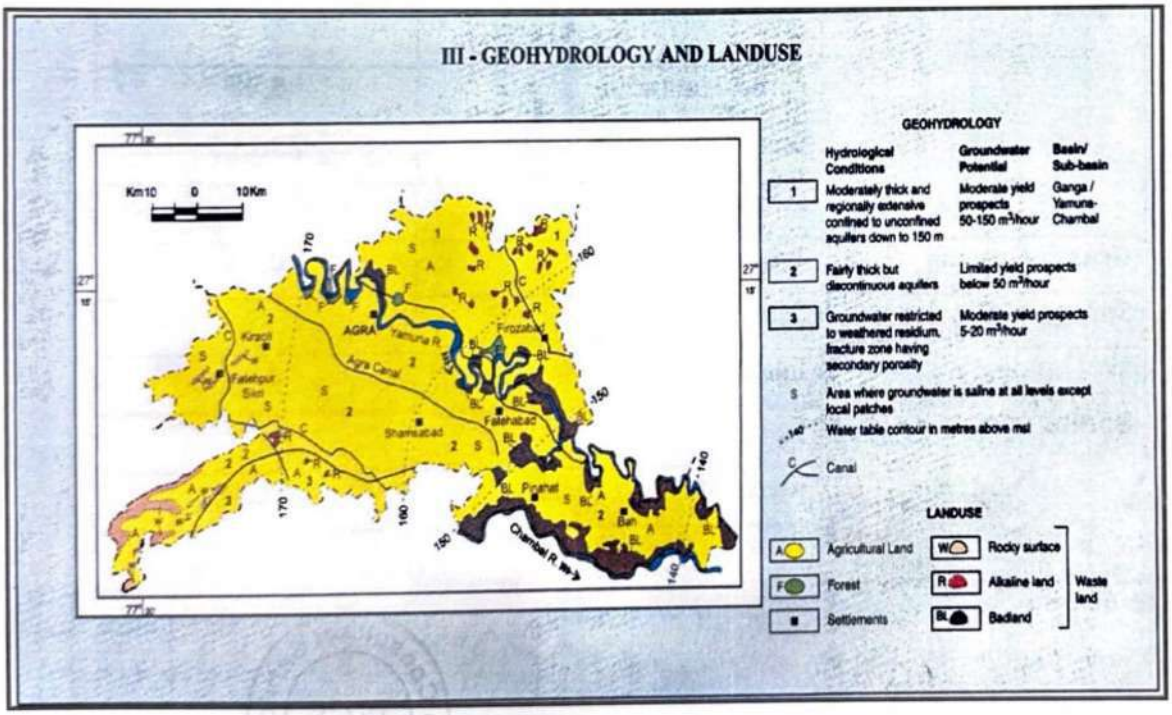


Figure.no.9.1: LULC Map of Agra District (source: Bhuvan)

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

Table no: 8.1: Land use pattern of Agra

L1	L2	Agra
Agriculture	Crop land	**2987.51**
	Current Shifting cultivation	
	Fallow	**102.55**
	Plantation	**11.52**
Barren/unculturable/ Wastelands	Barren Rocky	**11.41**
	Gullied / Ravinous Land	**125.34**
	Rann	
	Salt Affected Land	**9.74**
	Sandy Area	**0.13**
	Scrub Land	**61.66**
Builtup	Mining	**0.37**
	Rural	**122.21**
	Urban	**154.16**
Forest	Deciduous	**132.98**
	Evergreen/Semi evergreen	
	Forest Plantation	**0.08**
	Scrub Forest	**236.18**
	Swamp / Mangroves	
Grass / Grazing	Grass / Grazing	**0.94**
Snow and Glacier	Snow and Glacier	
Wet lands / Water bodies	Inland Wetland	**0.23**
	Coastal Wetland	
	River/Stream/Canals	**61.56**
	Water bodies	**8.45**

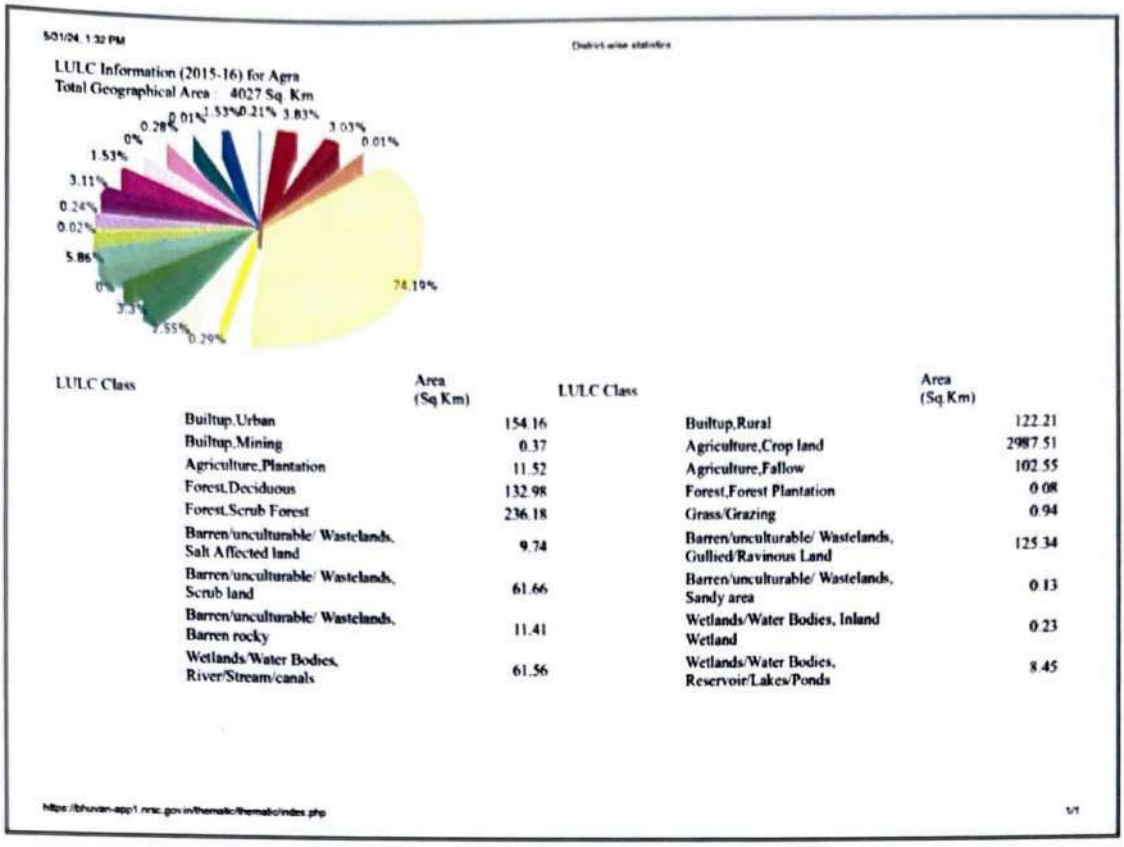
Source: Bhuvan

Eco Consultant Services ECS Lucknow

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग



5/31/24, 1:32 PM

LULC Information (2015-16) for Agra
Total Geographical Area : 4027 Sq. Km

LULC Class	Area (Sq Km)	LULC Class	Area (Sq Km)
Builtup,Urban	154.16	Builtup,Rural	122.21
Builtup,Mining	0.37	Agriculture,Crop land	2987.51
Agriculture,Plantation	11.52	Agriculture,Fallow	102.55
Forest,Deciduous	132.98	Forest,Forest Plantation	0.08
Forest,Scrub Forest	236.18	Grass/Grazing	0.94
Barren/unculturable/ Wastelands, Salt Affected land	9.74	Barren/unculturable/ Wastelands, Gullied/Ravinous Land	125.34
Barren/unculturable/ Wastelands, Scrub land	61.66	Barren/unculturable/ Wastelands, Sandy area	0.13
Barren/unculturable/ Wastelands, Barren rocky	11.41	Wetlands/Water Bodies, Inland Wetland	0.23
Wetlands/Water Bodies, River/Stream/canals	61.56	Wetlands/Water Bodies, Reservoir/Lakes/Ponds	8.45

https://bhuvan-app1.nrsc.gov.in/thematic/thematic/index.php 1/1

Source: Bhuvan

Source: *Land Use & Cover monitoring Division, LRUMG, RSA, NRSC, Hyderabad*

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

CHAPTER-9 : PHYSIOGRAPHIY OF THE DISTRICT

9.1.1 Physiography of the district

The area of the Agra district occupies marginal alluvial plain of Yamuna and Chambal Rivers. The area is more or less flat and gently sloping from northwest to southeast. The altitude of the area generally varies from 120 to 190 mAMSL. Geomorphologically the entire study area may be divided into four unit's viz. alluvial plains, Ravines, Structural valleys and structural hills. The Alluvial plain covers the major part of the district and is characterized by the more or less flat topography with the landforms like dry river beds, older meanders, meanders scars and oxbow lakes. It is a tract of fertile land mainly constituted of clay, silt, sand, gravel and secondarily developed kankar concretions. The second geomorphological unit is the ravinous land tract developed mainly in the Yamuna Chambal Doab. It is characterized by the network of deep gorges and gullies developed due to long process of land erosion due to fluvial activities and also by the unfertile soils with the predominance of silt and clay sediments. The structural valleys, the third geomorphological unit of the area, are linear to curvilinear and northwest to southeast trending features and are exposed mainly in the Fatehpur Sikri, Achhnera an Jagner blocks. These features have developed as a result of faulting and fracturing and filling of weathered mantle/Alluvium at later stages

9.1.2 Topography

It is located at the northern side of the Deccan plateau and is placed 540 feet (164 meter) above sea level. The entire district of Agra, of which the city of Agra is a part of this district, finds rivers Yamuna, Sengar and Sirsa flowing through.

9.1.3 Climate and rainfall

The area falls under sub-humid climate and characteristics of vegetation is grassland. The Precipitation Effectiveness value calculated by Thornswaite C.W Precipitation Effective Index Method (1958) based on total monthly rainfall and mean monthly temperature determine the climate. The same is expressed as:

$P.E. = 115 (P/T-10)^{10/9}$

Where, P.E. is monthly precipitation effectivenessP is total monthly rainfall in inchesT is mean monthly temperature in ^{0} farenhight

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

For calculating the yearly P.E. Index, all the twelve months P.E. value isadded. The climate type is based on yearly P.E. Index as follows:

Humidity province	Characteristic vegetation	Annual P.E. value
Wet	Rain forest	>128
Humid	Forest	64 to 127
Sub-Humid	Grass land	32 to 63
Semi-Arid	Stopple	16 to 31
Arid	Desert	<16

For calculating the P.E value the Temperature and Rainfall data of Agra Observatory is taken into consideration on the basis of Normal values of Rainfall and Temperature of Agra Observatory, Annual P.E. Index is 35.91. This shows that area comes under sub-humid climate. The Climatological data of the Agra Observatory is given in the following table –

The annual normal Rainfall (1901-1970) of the district comes to 715.84 mm.The maximum rainfall occurs during the monsoon period i.e. June to Sept. having the normal value of 633.1 mm which is 88.44% of annual rainfall. August is the wettest month having the normal rainfall of 238.84 mm followed by July with normal rainfall of 205.37 mm. The hottest month is June with average mean temperature of 34.85°C followed by May with 34.5°C. The coldest month is January with average mean temperature of 14.8°C followed by December with 16.15°C. The highest % of humidity occurs in the month of August with normal relative humidity of 78% followed by 70.5% in July. The normal annual mean wind speed of the district is 4.9 Kmph. The highest normal wind speed is 6.9 Kmph in the month of June followed by 5.9 Kmph in May. The Annual normal Potential Evapotranspiration of the district is 1467.2 mm. The maximum PET occurs in the month of May and June with 208.3 mm and 204.4 mm respectively.

9.1.4 Temperature, relative humidity and wind

The average wind speed in Agra is 6.9 m/s with the maximum wind speed of around 4.9 m/s. The average ambient temperature remains 25.3°C, varies from 5°C to 43.2°C. The highest % of humidity occurs in the month of August with normal relative humidity of 78% followed by 70.5% in July.

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय

Eco Consultant Services ECS Lucknow

CHAPTER-10 : RAINFALL MONTH WISE

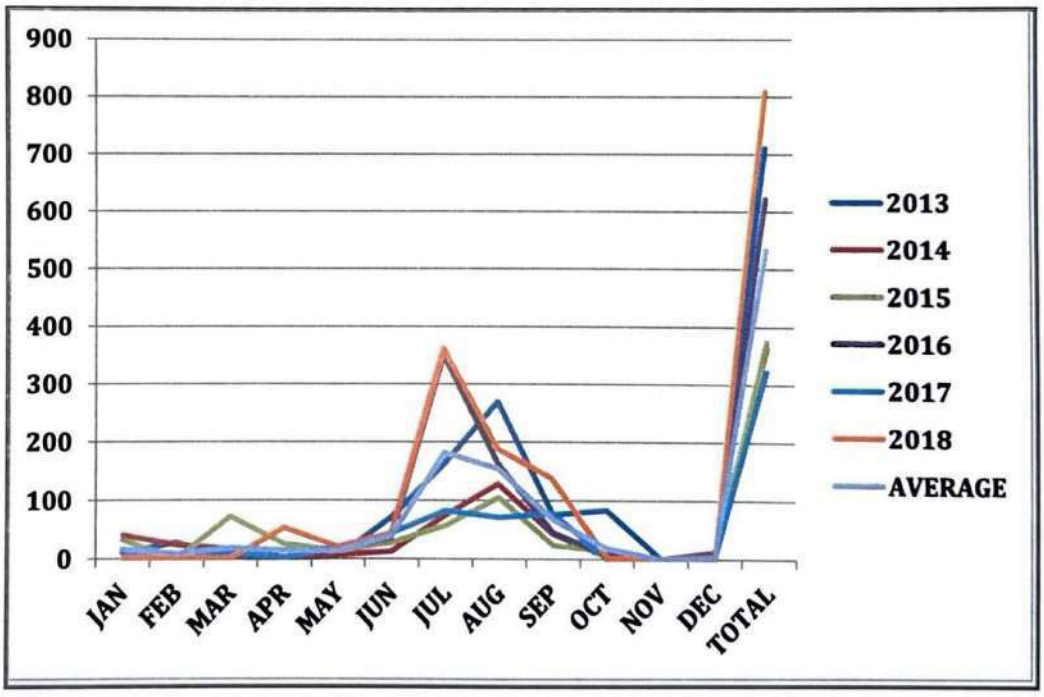
10.1.1 Rainfall

The Annual Normal Rainfall (1901-1970) of the district comes to 715.84 mm and the maximum rainfall occurs during the monsoon period i.e. June to Sept. having the average value of 633.1 mm which is 88.50% of total annual rainfall (Table-10).

Table 10.1: Decadal and Average Annual Rainfall (mm) (Year 2013-2028) in Agra District, U.P.

YEAR	JAN	FEB	MAR	APR	MAY	JUN	JUL	AUG	SEP	OCT	NOV	DEC	TOTAL
2013	10.5	27.3	2.3	0.5	3.2	70.6	163.1	269.1	76.0	83.2	0.2	5.0	711.0
2014	40.2	23.9	16.6	2.0	6.5	12.3	73.9	128.0	42.9	4.3	0.0	12.3	362.9
2015	32.0	0.5	71.8	25.5	13.4	27.2	57.2	105.0	23.9	14.0	0.0	2.9	373.4
2016	0.3	0.0	6.7	0.0	15.8	35.7	349.4	162.4	45.0	6.8	0.0	0.0	622.1
2017	12.4	0.0	11.1	1.6	20.0	43.3	82.0	70.9	78.1	0.0	0.0	3.0	322.4
2018	1.0	1.3	0	52.9	20.2	43.7	360.9	187.5	137.7	1.8	0.1	1.5	808.6
AVERAGE	16.1	8.8	18.1	13.8	13.2	38.8	181.1	153.8	67.3	18.4	0.1	4.1	533.4

Annual Rainfall pattern

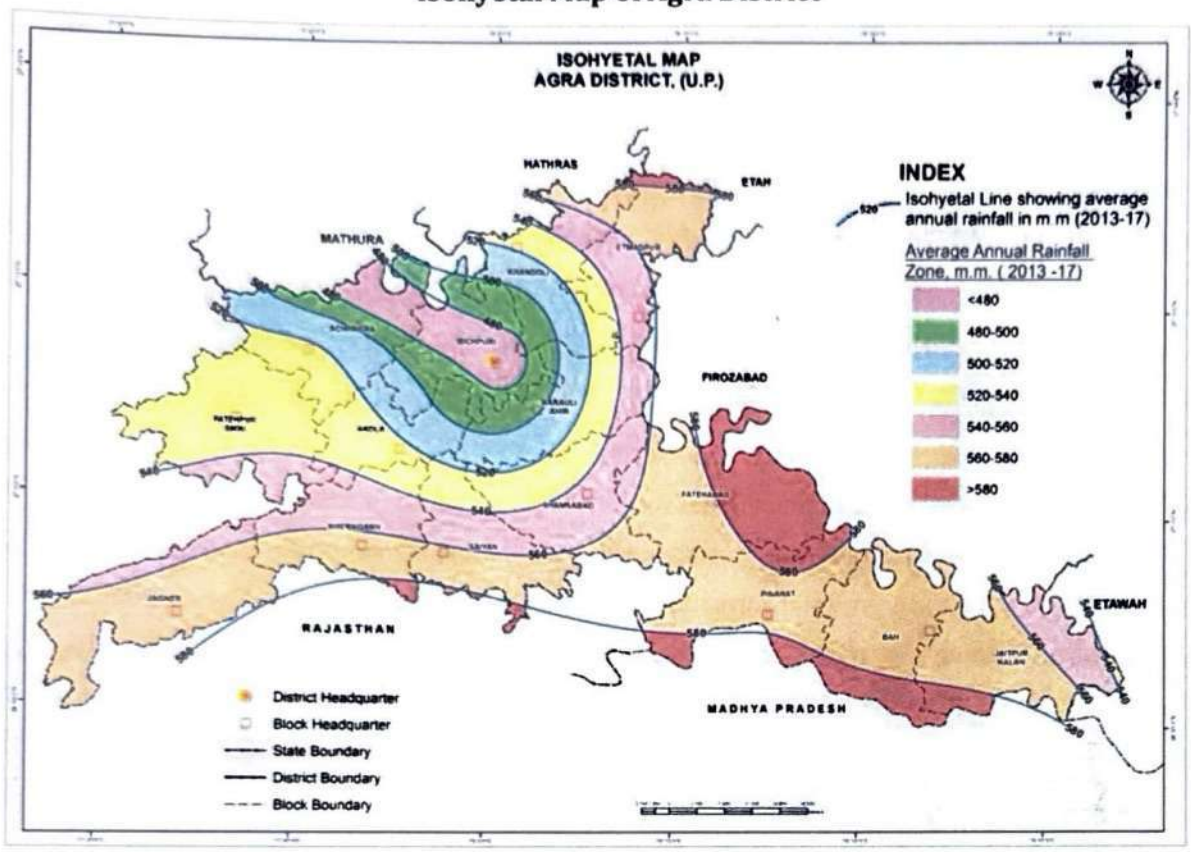


खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग

Isohyetal Map of Agra District



Eco Consultant Services ECS Lucknow

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग

CHAPTER-11 : GEOLOGY AND MINERAL WEALTH

11.1.1 Geology and mineral wealth

Agra district covers a part of doab of Ganga and Yamuna River and occupies central part of the Indo-Gangetic alluvial plain. It covers an area of 2361 sq. km. District lies between 26°53" and 27°30" north latitude and 78°13" and 78°50" east longitudes, in Survey of India Toposheet Nos. 54E/15,16, 541/3,4,7,8,10,11,12,16 & 541/5,9,13. Agra has borders with Hathras and Etah districts to the north, Mainpuri district to the east, Etawah district to the southeast, Agra district to the south. The area mainly drained by the river Yamuna and its tributaries.Yamuna River flow in the south western part of the district.

The Indo-Gangetic plains in Ganga Yamuna Doab is underlain by Quaternary sediments consisting clay, silt, sand and sand of different grades, gravels and kankar in varying proportions. These alluvial sediments rest over vindhyan group of formation which occures variable depths. The thickness of these quaternary sediments over the district increases gradually towards north. The generalized geological succession is as follows given in Table no 11.1 and geology shown in the geological map in Figure no 11.1.

Geologically, the district is covered with a thick pile of Quaternary sediments ranging in age from Middle to Late Pleistocene to Holocene. The Quaternary sediments are classified into the Older Alluvium Group and the Newer Alluvium Group. The Older alluvium is also termed as Varanasi Alluvium comprising of polycyclic sequence of silt, clay, sand and intermittent kankar horizons at different levels. The Newer Alluvium comprises of Terrace Alluvium and Channel Alluvium. Channel alluvium exposed along the course of Yamuna River. The Terrace Alluvium predominantly comprises of medium to coarse, unoxidized micaceous sand and clayey silt.

Table: 11.1 Geological Succession of Agra District, U.P.

System	Age	Group	Lithology
Quaternary	Recent to Upper Pleistocene	Younger Alluvium	Fine sand, silt clay admixed with sand gravel & Kankar
	Upper Pleistocene to Lower Pleistocene	Older Alluvium (Varanasi Alluvium)	Clay with kankar and sand of different grades and gravel
Unconformity			
Vindhyan	Vindhyan Super Group	Shale and Sandstone	Upper Bhander sandstone with shale, siltstone, and shale pebble conglomerate.

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

Eco Consultant Services ECS Lucknow

The sediments of the younger alluvium are mainly arenaceous in nature and are found in topographical low region. These sediments are loose unconsolidated and are flood plain deposit and are generally confined in narrow strips along the present drainage system. The younger alluvial material along the river Yamuna comprises mainly micaceous mineral while in the north parts along the bed of river Arind. Sirsa and Sengar it resembles mineralogical to older alluvial material as is formed the reworking of older alluvium through fluvial action.

The sediments of older alluvium comprising clay with kankar, sand of various grades gravel occupy the region of higher elevation. These sediments covering about 80% of the district area are argillaceous in nature and are relatively compact. The clay predominates over sandy horizons in many parts of the area. The calcareous concretions known as kankar are encountered in the form of kankar pans at different depths mainly in the northern and north –western part of the district. At places they form alternate layers with the clay or are mixed with other sediments in different proportions.

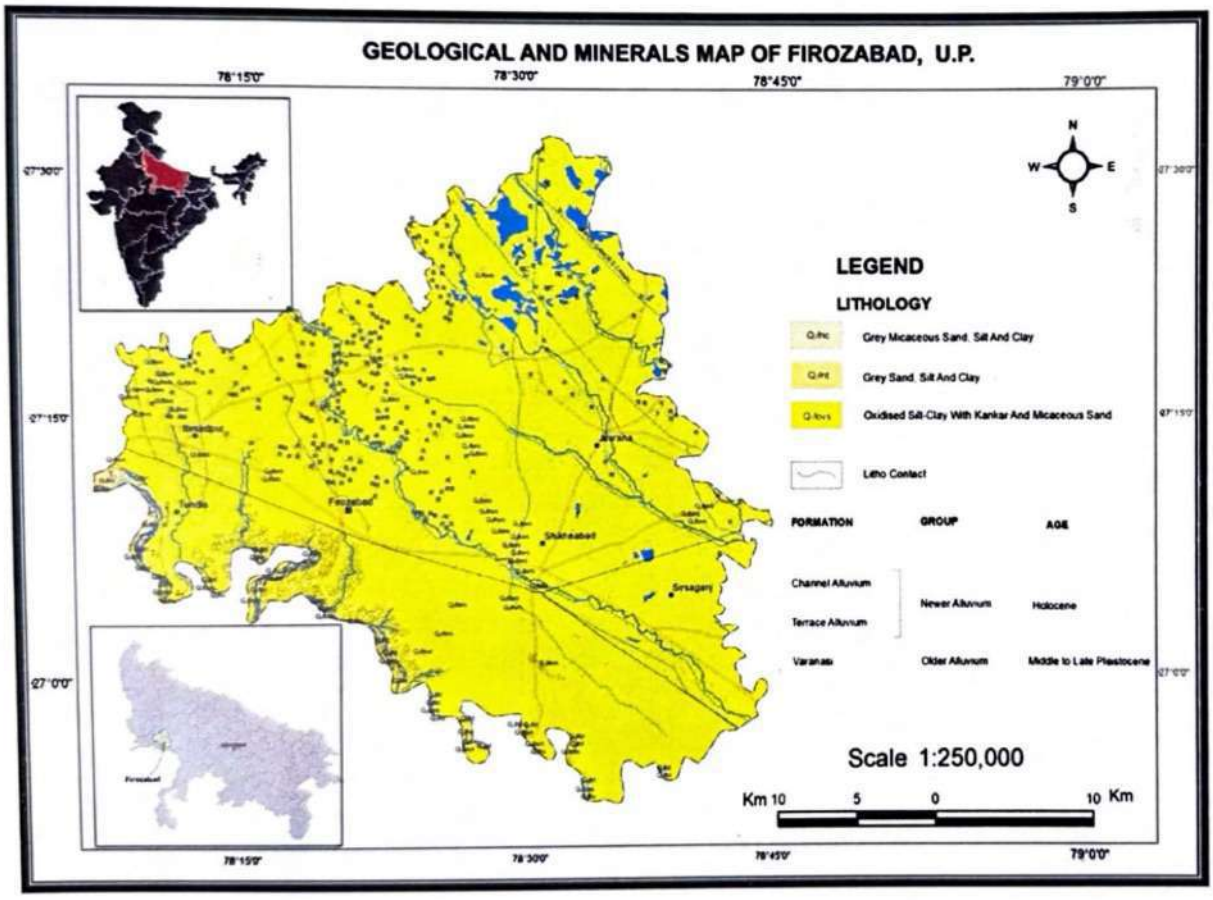


Figure.no.11.1: Geological and minerals map of Agra U.P

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

Geotechnically, the district being underlain by a uniform lithology of unconsolidated sand, silt and clay, defines a single geotechnical province characterized by high cumulative permeability, low compressive strength (1- 2kg/cm) and poor grade of foundation conditions.

Economically Agra district has no major mineral deposits. The minor minerals of the district include silty clay (brick clay) and masonry sand.

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय, आगरा * खनिज अनुभाग *

Eco Consultant Services * ECS * Lucknow

DISTRICT SURVEY REPORT FOR SAND MINING OR RIVER BED MINING OF AGRA DISTRICT

CHAPTER-12: THE REPORT ALSO CONTAINS

A. District wise detail of river or stream and other sand source

District	River or stream	Other Sand Source
Agra	Yamuna	NA

B. District wise availability of sand gravel or aggregate resource

Boulder (MT)	Bajari(MT)	Sand (MT)
None	None	75,16,080

C. District wise details of existing mining leases of sand and aggregate

S.No	District	Existing Lease Details	Area in Hectare	Name of the river	Mineral/Aggregate
1	Agra	Village- Baipur Ehtmali, Tehsil-Sadar Agra, District- Agra, Gata No. 32	6.07	Yamuna	River Sand
2	Agra	Village- Swami Ehtmali, Tehsil-Sadar Agra, District- Agra,Gata No. 1,2	6.07	Yamuna	River Sand
3	Agra	Village- Madanpur, Tehsil-Etmadpur, District- Agra, Gata No. 2mi	7.28	Yamuna	River Sand
4	Agra	Village- Madra, Tehsil-Sadar Agra, District-Agra, Gata No. 1034mi	5.38	Yamuna	River Sand

खान निरीक्षक
आगरा

जेष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय आगरा

Eco Consultant Services Lucknow

CHAPTER- 13: DRAINAGE SYSTEM WITH DESCRIPTION OF MAIN RIVER

1.1.1 DRAINAGE SYSTEM WITH DESCRIPTION OF MAIN RIVERS

Name of River	*Area drained (Sq. km)*	*Percentage Area drained in the district*
Yamuna River	*62.90*	*1.56%*

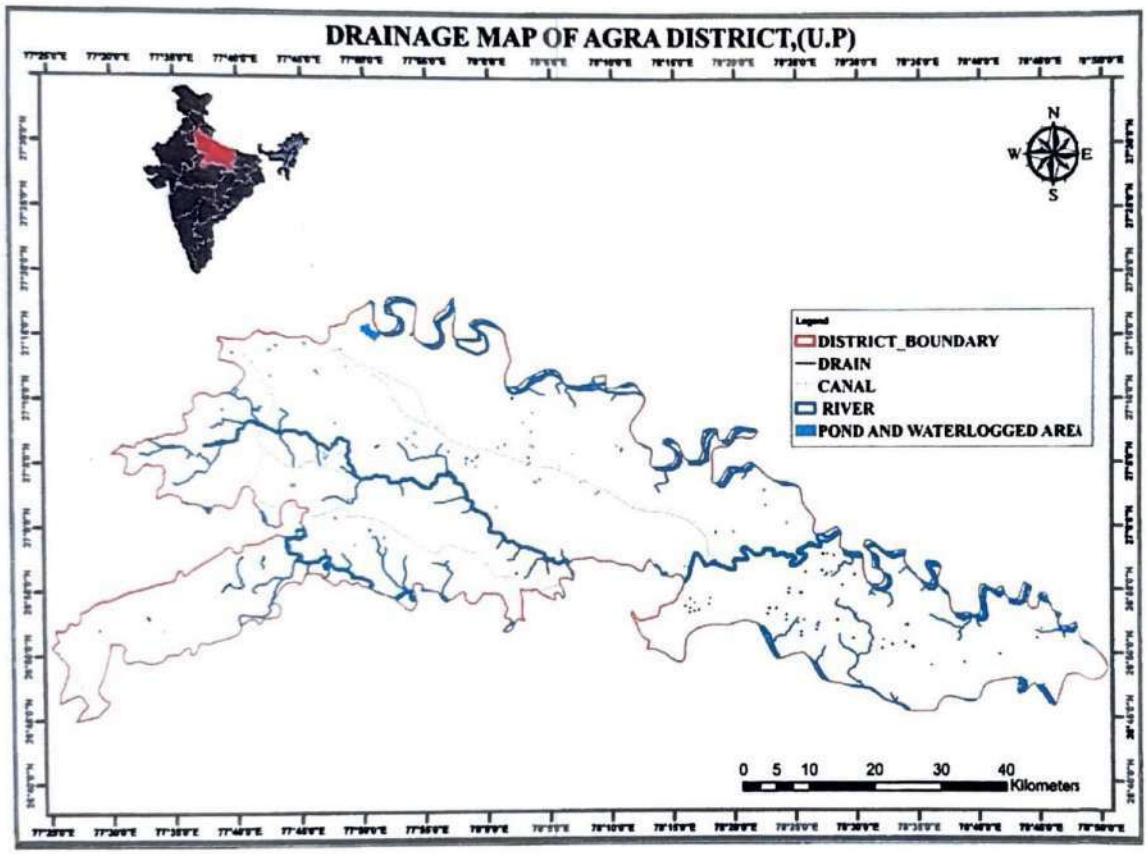


Fig.no. 13.1 Drainage Map of Agra District

खान निरीक्षक
आगरा

जेष्ठ खान अधिकारी
आगरा

CHAPTER-14: SALIENT FEATURES OF IMPORTANT RIVERS AND STREAMS

1.1.2 Salient Features of Important River and Streams

S. No.	Name of the River or Stream	Total Length in the Agra District (km)	Place of Origin	Altitude at origin	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (km)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) 60% of total mineral potential
1.	Yamuna River	257	Yamnotri glacier near Bandarpunch in Uttarakhand	about 3291 meters above msl	Northern	2.08 Km	730 m	15,18,400	45,09,648

खान निरीक्षक
आगरा

जेष्ठ खान अधिकारी
आगरा

CHAPTER- 15: MINERAL POTENTIAL

1.1.3 Mineral Potential

Boulder (MT)	Bajari(MT)	Sand (MT)	Total Mineable mineral potential (MT)
None	None	75,16,080	45,09,648

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

CHAPTER-16 : ANNUAL DEPOSITION

16.1.1 Annual Deposition

River or Stream	Portion of the River or Stream recommended for Mineral Concession	Length of area recommended for mineral concession (in KM)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral Concession (in square meter)	Mineable mineral potential (in metric ton) (60% of total mineral potential)	Total for the district
River	Northern	2.08 Km	730 m	15,18,400	45,09,648	75,16,080

खान निरीक्षक
आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

ज्येष्ठ खान अधिकारी
आगरा

Eco Consultant Services ECS Lucknow

DISTRICT SURVEY REPORT FOR SAND MINING OR RIVER BED MINING OF AGRA DISTRICT

ANNEXURE-I

Details of Sand/M-Sources

a) Rivers:

River Name / M-Sand Plant	Total Stretch of River (in KM)	Type of River (Perennial or Non-Perennial)
Yamuna	257	Perennial

b) De- Siltation Location: (Lake/Ponds/Dams etc.)

Name of Reservoir / Dams	Maintain/Controlled by State Govt./PSU etc.	Location	District	Tehsil	Village	Size(Ha)
NA	NA	NA	NA	NA	NA	NA

c) Patta Lands/Khatedari Land:

Owner	Sy. No	Area (Ha)	District	Tehsil	Village	Agricultural Land (Yes/No)
NA	NA	NA	NA	NA	NA	NA

d) M-Sand Plants: Not applicable

Plant Name	Owner	District	Tehsil	Village	Geo-location	Quantity Tonnes/Annum
NA	NA	NA	NA	NA	NA	NA

***Note:** For inclusion of M-Sand Plant/Patta Land in DSR the plant/landowners need to submit the request to the Mining Department with complete details. Inclusion in DSR does not give them the right to operate the M-Sand Plant/Sand Mining lease.*

Eco Consultant Services Lucknow ECS Lucknow

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग

ANNEXURE-II

List of Potential Mining Leases (existing & proposed) Rivers

Sl. No.	River Details	Lease Details	Area (in Ha)	Distance (in KM) from PA/BR/ WC/	Distance from Forest Area (in KM)	Mining leases within 500 meters (if yes cluster area)	Total excavation in Tonnes /Annum considering digging depth max as 3 meters, (Density taken 1.65)	Reserve Estimate in (MT)	Mineral to be mined (Sand/ Bajri/ RBM Etc.)	Existing /Proposed
1	Yamuna	Village- Baipur Ehtmali, Tehsil- Sadar Agra, District- Agra, Gata No. 32	6.07	10.81 km	2.60 km	No	2,00,310 (According to the EC in)	300484.8 (According to the EC)	Ordinary Sand Category-I	Existing
2	Yamuna	Village- Swami Ehtmali, Tehsil- Sadar Agra, District- Agra,Gata No. 1,2	6.07	7.59 km	0.88 km	No	1,24,993.44	2,08,322.4	Ordinary Sand Category-I	Existing
3	Yamuna	Village- Madanpur, Tehsil-Etmadpur, District- Agra, Gata No. 2mi	7.28	15.40 km	7.80 km	No	1,38,378.24	2,30,630.4	Ordinary Sand Category-I	Existing

Eco Consultant Services Lucknow

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

4	Yamuna	Village- Madra, Tehsil-Sadar Agra, District- Agra, Gata No. 1034mi	5.38	29.25 km	5.70 km	No	1,10,784.96	1,84,641.6	Ordinary Sand Category-I	Existing

Patta Lands/Khatedari Land: (existing & proposed)

Owner	Sy. No	Area	District	Tehsil	Village	Total Reserve (MT)	Total Mineral to be mined (MT)	Existing /Proposed
NA	NA	NA	NA	NA	NA	NA	NA	NA

De-Siltation Location: (Lakes/Ponds/Dams etc.) (Existing & proposed) Not applicable

Name of Reservoir /Dams	Maintain/ Controlled by State Govt. / PSU etc.	Location	District	Tehsil	Village	Size (Ha)	Quantity MT / Year	Existing /Proposed
NA	NA	NA	NA	NA	NA	NA	NA	NA

Eco Consultant Lucknow ECS Services

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

M-Sand Plants :(existing & proposed) Not applicable

Plant Name	Owner	District	Tehsil	Village	Geo- location	Quantity Tonnes /Annum	Existing/ Proposed
NA	NA	NA	NA	NA	NA	NA	NA

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

ANNEXURE-III

Cluster & Contiguous Cluster details

River Name	Cluster No.	Lease No	Location (Riverbed/ Patta Land)	Village	Area (In Ha)	Total Excavation (Ton)	Total Mineral Excavation (Ton)
NA	NA	NA	NA	NA	NA	NA	NA

Contiguous Clusters:

River Name	Contiguous Cluster No.	Cluster No	Number of leases in the cluster	Location (Riverbed / Patta Land)	Distance between clusters	Village	Area of Cluster (Ha)	Total Mineral Excavation (Ton)
NA	NA	NA	NA	NA	NA	NA	NA	NA

Eco Consultant Services Lucknow

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

ANNEXURE-IV

Transportation Routes for individual leases and leases in Cluster

Lease No	Transportation Route No	Number of tippers /day of lease	Number of tippers /day of all the lease on route	Length of Route in KM	Type of Road (Black Topped/ unpaved)	Recommendation for road (Black Topped/unpaved)	The road will be Constructed by Govt. / Lease Owner	Route Map & Location
1	1	-	-	0.23	Black topped/Unpaved	Black topped/Unpaved	Govt/ Lease Owner	Baipur Ehtmali
2	2	-	-	0.25	Black topped/Unpaved	Black topped/Unpaved	Govt/ Lease Owner	Swami Ehtmali
3	3	-	-	0.55	Black topped/Unpaved	Black topped/Unpaved	Govt/ Lease Owner	Madanpur
4	4	-	-	0.45	Black topped/Unpaved	Black topped/Unpaved	Govt/ Lease Owner	Madra

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

Cluster No	Transportation Route No	Number of tippers /day of lease	Number of tippers /day of all the lease on route	Length of Route in KM	Type of Road (Black Topped/ unpaved)	Recommendation for road (Black Topped/unpaved)	The road will be Constructed by Govt. / Lease Owner	Route Map & Location
NA	NA	NA	NA	NA	NA	NA	NA	NA

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

ANNEXURE-V

Final List of Potential Mining Leases (existing & proposed) Rivers

River Details	GataNo. / Khand No.	Total Area in Acre	Distance (in KM) from PA/BR/WC/	Distance from Forest Area (in KM)	Mining leases within 500 meters (If area)	Total excavation in (MT/Yr) (Mine depth max as 3 m) (Density taken 1.65)	Reserve Estimate in (MT)	Mineral to be Mined (Sand/Bajri/RBM etc.)	Existing /Proposed
Yamuna	32	6.07	10.81 km	2.60 km	NO	2,00,310 (According to the EC in)	300484.8 (According to the EC)	Ordinary Sand Category-I	Existing
Yamuna	1,2	6.07	7.59 km	0.88 km	NO	1,24,993.44	2,08,322.4	Ordinary Sand Category-I	Existing
Yamuna	2mi	7.28	15.40 km	7.80 km	NO	1,38,378.24	2,30,630.4	Ordinary Sand Category-I	Existing
Yamuna	1034mi	5.38	29.25 km	5.70 km	NO	1,10,784.96	1,84,641.6	Ordinary Sand Category-I	Existing

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

Patta Lands/Khatedari Land: (existing & proposed)

Owner	Sy. No	Area	District	Tehsil	Village	Total Reserve (MT)	Total Mineral to be mined (MT)	Existing / Proposed
NA	NA	NA	NA	NA	NA	NA	NA	NA

De-Siltation Location: (Lakes/Ponds/Dams etc.) (Existing & proposed)

Name of Reservoir / Dams	Maintain/ Controlled by State Govt. / PSU etc.	Location	Distt.	Tehsil	Village	Size(Ha)	Quantity MT/Year	Existing/ Proposed
NA	NA	NA	NA	NA	NA	NA	NA	NA

M-Sand Plants :(Existing & proposed)

Plant Name	Owner	District	Tehsil	Village	Geolocation	Quantity MT/Annum	Existing/Proposed
NA	NA	NA	NA	NA	NA	NA	NA

Eco Consultant Services Lucknow

खान निरीक्षक
आगरा

जेड खान अधिकारी
आगरा

ANNEXURE-VI

Final List of Cluster & Contiguous Cluster

Clusters:

River Name	Cluster No.	Lease No	Location (Riverbed /Patta Land)	Village	Area (in Ha)	Total Excavation (Ton)	Total Mineral Excavation (Ton)
NA	NA	NA	NA	NA	NA	NA	NA

Contiguous Clusters:

River Name	Contiguous Cluster No.	Cluster No	Number of leases in the cluster	Location (Riverbed/ Patta Land)	Distance between clusters	Village	Area of Cluster (in Ha)	Total Mineral Excavatio n (Ton)
NA	NA	NA	NA	NA	NA	NA	NA	NA

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

ANNEXURE-VII

Final Transportation Routes for individual leases and leases in Cluster

Lease No	Transportation Route No	Number of tippers /day of lease	Number of tippers /day of all the lease on route	Length of Route in KM	Type of Road (Black Topped/ unpaved)	Recommendation for road (Black Topped/unpaved)	The road will be Constructed by Govt. / Lease Owner	Route Map & Location
1	1	-	-	0.23	Black topped/Unpaved	Black topped/Unpaved	Govt/ Lease Owner	Baipur Ehtmali
2	2	-	-	0.25	Black topped/Unpaved	Black topped/Unpaved	Govt/ Lease Owner	Swami Ehtmali
3	3	-	-	0.55	Black topped/Unpaved	Black topped/Unpaved	Govt/ Lease Owner	Madanpur
4	4	-	-	0.45	Black topped/Unpaved	Black topped/Unpaved	Govt/ Lease Owner	Madra

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

Cluster No	Transportation Route No	Number of tippers / day of cluster	Number of tippers / day of all the clusters on route	Length of Route in KM	Type of Road (Black Topped / unpaved)	Recommendation for road (Black Topped / unpaved)	The road will be Constructed by Govt / Lease Owner	Route Map & Location
NA	NA	NA	NA	NA	NA	NA	NA	NA

 # The volume calculated are as reserve up to 3m depth as suggested in Standard Environmental Conditions for Sand Mining in SUSTAINABLE SAND MINING MANAGEMENT GUIDELINES – 2016, issued by MoEF & CC, GOI, Delhi. The mineable volume will be finalized based on the Mine Plan and Environmental Clearance and may vary by 10% to 20% considering the concept of safety and stability of Riverbanks & site situation. And this will form the basis of Final Royalty.

**Considering the density of Sand 1.2 g/cm3*considering the density of Sand 1.2 g/cm³.*

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

16.1.2 ADDITIONAL INFORMATION

16.1.3 METHOD OF MINING

- Extracting gravel from an excavation site that does not penetrate the water table and is located away from an active stream channel should cause little or no change to the natural hydrologic processes unless the stream captures the pit during periods of flooding. The exception is that the changes in evapotranspiration, recharge, and runoff may create minor changes to the ground-water system, which may in turn affect stream flow.
- Limiting extraction of material in floodplains to an elevation above the water table generally disturbs more surface area than allowing extraction of material below the water table.
- In-stream extraction of gravel from below the water level of a stream generally causes more changes to the natural hydrologic processes than limiting extraction to a reference point above the water level.
- In-stream extraction of gravel below the deepest part of the channel (the thalweg) generally causes more changes to the natural hydrologic processes than limiting extraction to a reference point above the thalweg.
- Excavating sand and gravel from a small straight channel with a narrow floodplain generally will have a greater impact on the natural hydrologic processes than excavations on a braided channel with a wide floodplain.
- Extracting sand and gravel from a large river or stream will generally create less impact than extracting the same amount of material from a smaller river or stream

16.1.4 RIVERBED MATERIAL & ITS REGULATORY FRAMEWORK

As a resource, sand by definition as a loose, incoherent mass of mineral materials and is a product of natural processes. These processes are the disintegration of rocks and corals under the influence of weathering and abrasion. When sand is freshly formed the particles are usually angular and sharply pointed but they gradually become smaller and more rounded as they are continuously worn down by the wind or water (ISM Envis, Dhanbad).

Ordinary earth and sand have become very important minerals for our society due to their uses in basic infrastructure & housing. Ordinary earth can be used for making brick, filling roads, whereas sand may be

खान निरीक्षक आगरा

ज्येष्ठ खान अधिकारी आगरा

जिलाधिकारी कार्यालय, आगरा * खनिज अनुभाग *

used as building sites, brick-making, making glass, sandpapers, reclamations etc. The role of sand is very vital with regards to the protection of the coastal environment. It acts as a buffer against strong tidal waves and storm surges by reducing their impacts as they reach the shoreline. Clean sand is indeed a rare commodity on land, but common in sand dunes and beaches. The composition of sand is highly variable, depending on the local rock sources and conditions, but the most common constituent of sand in inland continental settings and non-tropical coastal settings is silica (silicon dioxide, or SiO2), usually in the form of quartz which because of its chemical inertness and considerable hardness, is the most common mineral resistant to weathering and it has become a very important mineral for the infrastructural development. Sand is a naturally occurring granular material composed of finely divided rock and mineral particles. River sand is one of the world„s most plentiful resources (perhaps as much as 20% of the Earth„s crust is sand) and gets replenished by geogenic factors. River sand is vital for human well-being & for sustenance of rivers. Sand mining is a sensitive environmental issue which is taken into the consideration by Geology & Mining Department, Government of U.P. and Ministry of Environment & Forest, Climate Change. Government of India, Geology & Mining Department, Government of U.P. had notified in Rule **No. 42 of Uttar Pradesh Minor Mineral Concession Rules, 2021** and MoEF&CC in **Standard Environmental Condition For Sand Mining, of SSMMG, 2016** has given extraction guidelines with distance from the mining lease area compared to minimum distance permissible from the Mining Lease Area as given in Below.

S. No.	Feature	Max. distance	Reference
1.	School	50 m	UPMMCR,2021*
2.	Hospital	50m	UPMMCR,2021*
3.	Road(NH)	100 m	SSMMG,2016
4.	Road(SH)	50 m	UPMMCR,2021*
5.	MDR	50 m	UPMMCR,2021*
6.	Railway Station	100 m	UPMMCR,2021*
7.	Chak Road	10 m	UPMMCR,2021*
8.	Bridge or embankment	200 m	UPMMCR,2021*
9.	Water supply /Irrigation scheme	200 m	UPMMCR,2021*

**** Rule No. 42***

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय ... खनिज अनुभाग

Eco Consultant Services ECS Lucknow

16.1.5 Details Google Maps of the mine Lease in the District

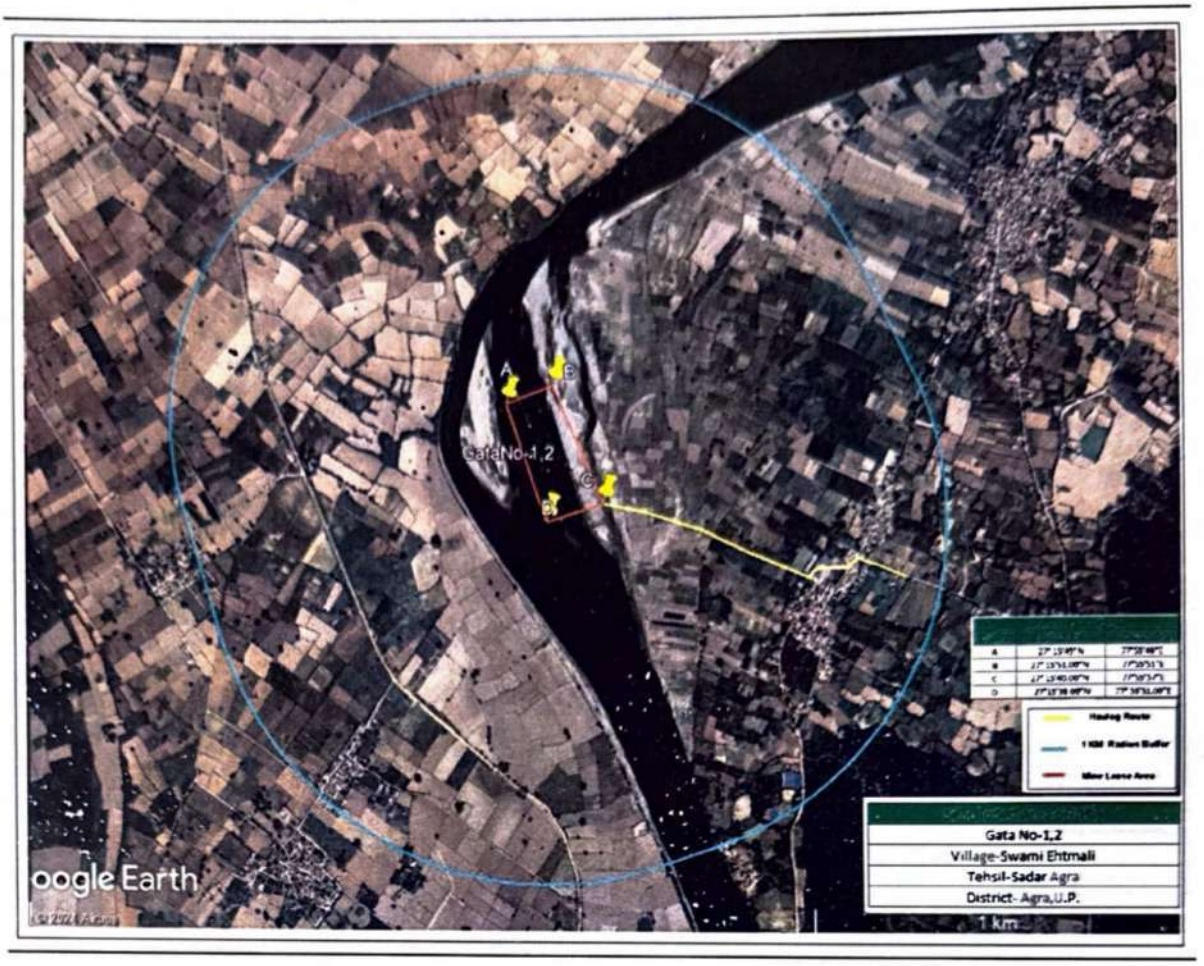
Location Name: Baipur Ehtmali

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय
खनिज अनुभाग

Eco Consultant Services
ECS
Lucknow



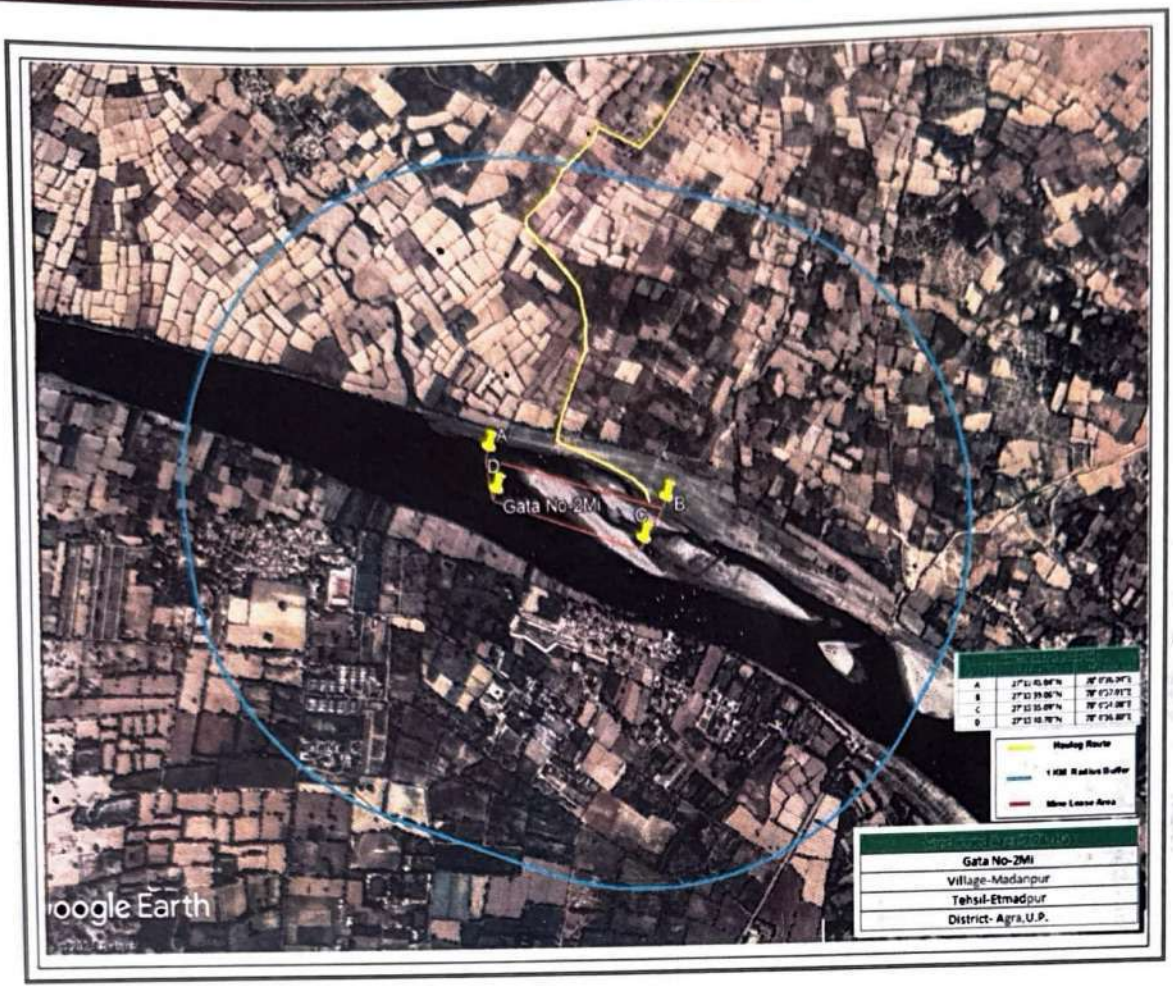
Location Name: Swami Ehtmali

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

Eco Consultant Services ECS Lucknow



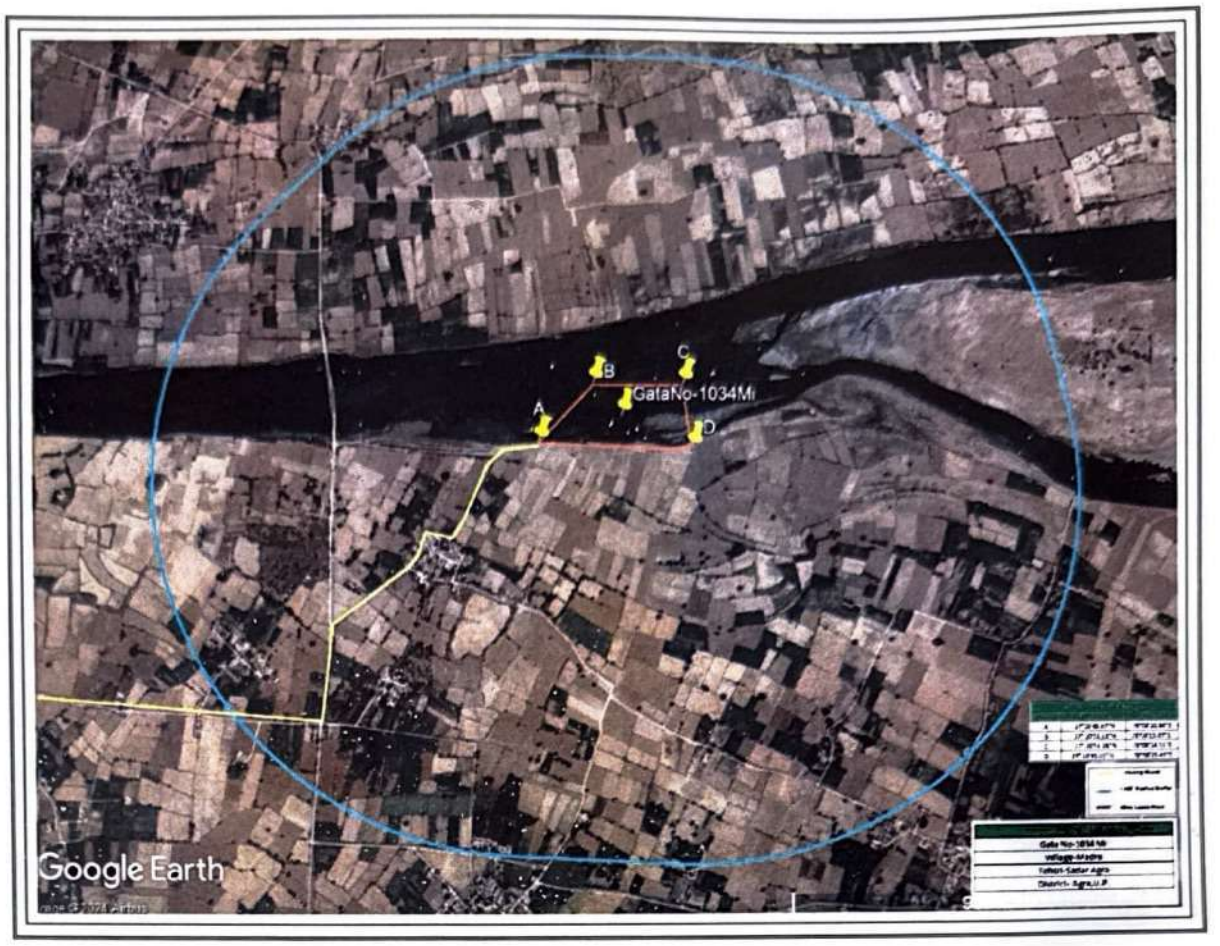
Location Name: Madanpur

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय, आगरा
खनिज अनुभाग

Eco Consultant Services
ECS
Lucknow



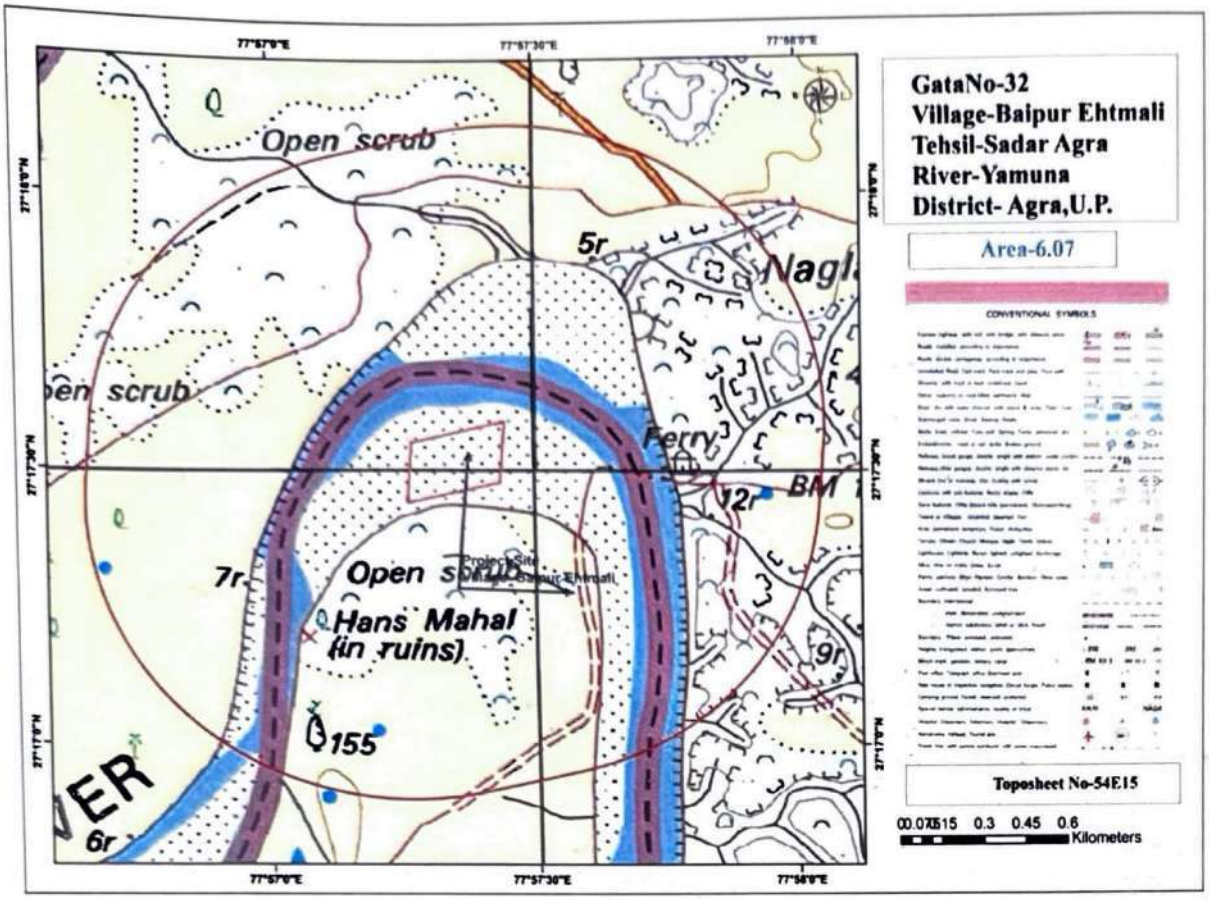
Location Name: Madra

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय आगरा
खनिज अनुभाग

Eco Consultant Services
ECS
Lucknow



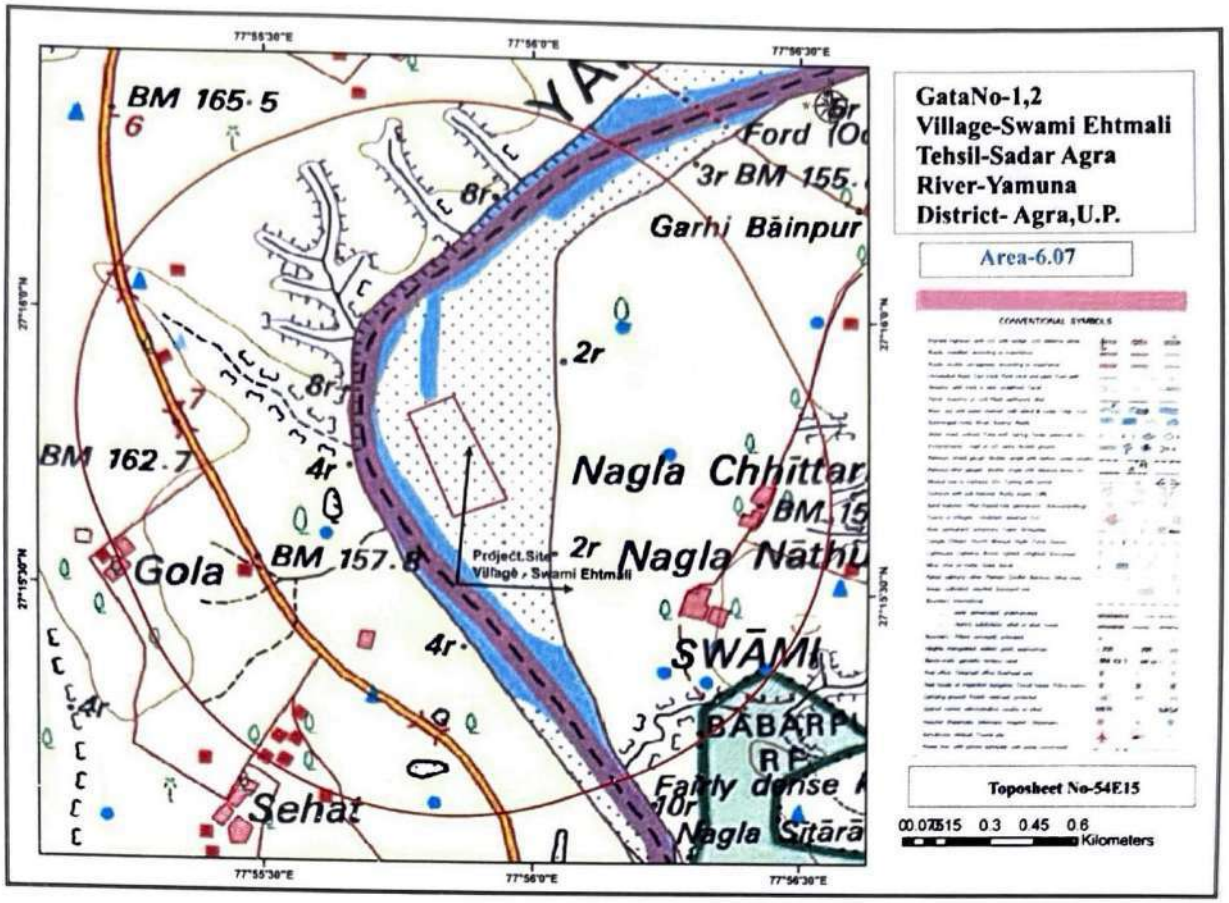
Toposheet mapof the Baipur Ehtmali sand mine

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय
खनिज अनुभाग

Eco Consultant Services
ECS
Lucknow



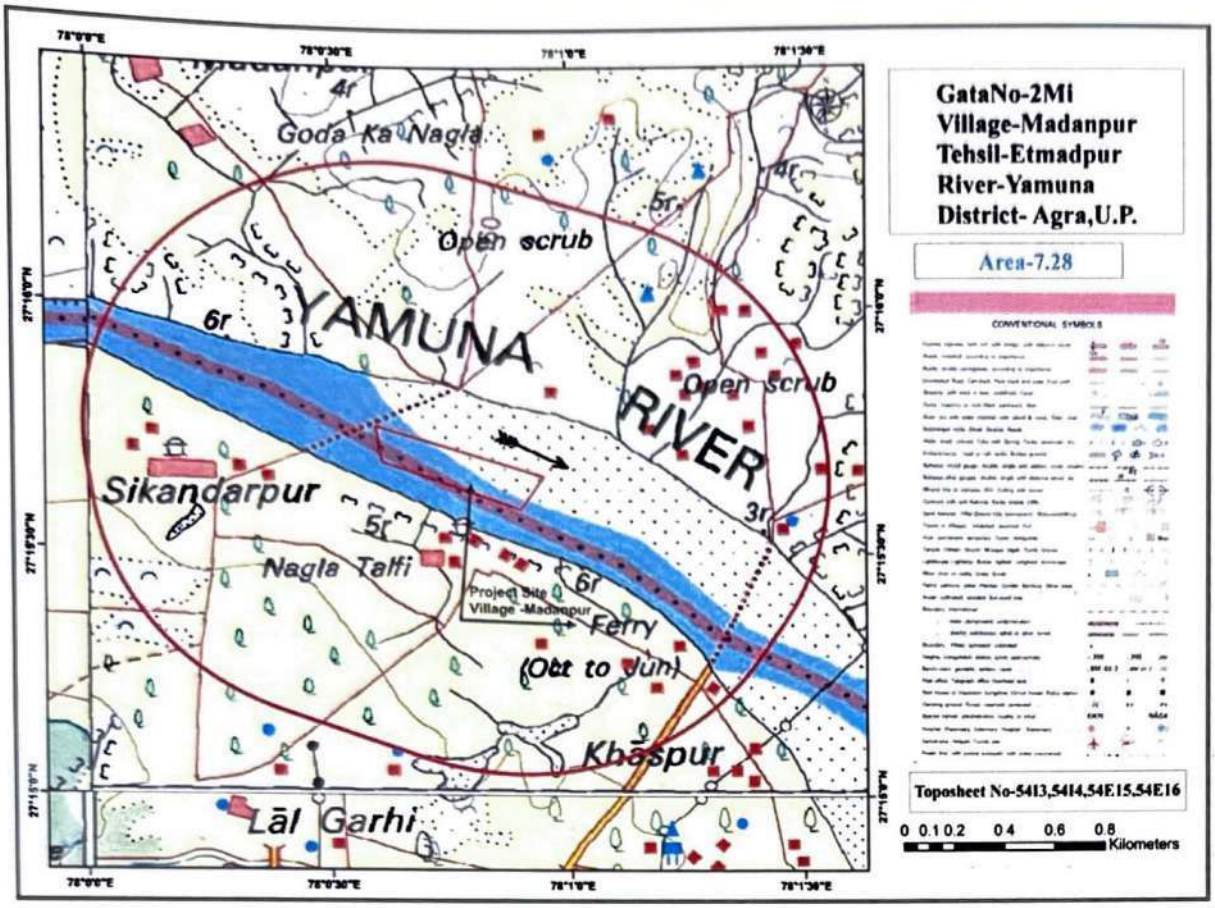
Toposheet Map of the Swami Ehtmali Sand mine

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय, आगरा ★ खनिज अनुभाग ★

Eco Consultant Services ECS Lucknow



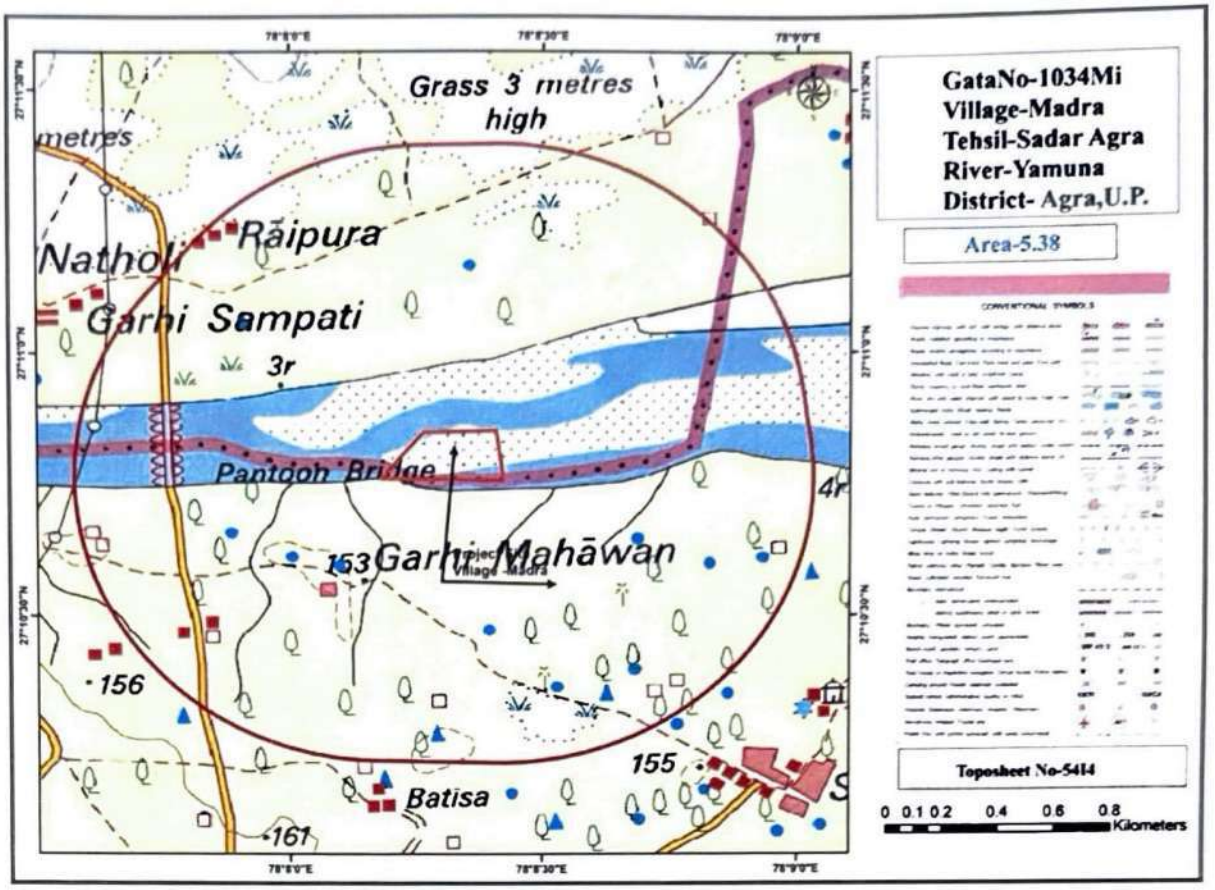
Toposheet Map of the Madanpur Sand mine

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय, आगरा * खनिज अनुभाग *

Eco Consultant Services ECS Lucknow



Toposheet Map of the Madra Sand mine

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

FOREST NOC

कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा

पत्रांक 40 1144 आगरा : दिनांक: 03 जुलाई, 2024

सेवा में,

ज्येष्ठ खान अधिकारी,
कार्यालय जिलाधिकारी आगरा
(खनिज अनुभाग)

विषय :– जिला सर्वेक्षण रिपोर्ट संशोधन/संयोजन हेतु सूचना प्रदान करने के सम्बन्ध में।

संदर्भ: आपका पत्रांक– 312/खनिज सहायक/2024–25 दिनांक 18.06.2024

महोदय,

उपरोक्त विषयक संदर्भित पत्र के क्रम में भूतत्व एवं खनिकर्म निदेशालय के शासनादेश सं0 1659/86–2023 दिनांक 17.05.2023 एवं सदस्य/सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांक समिति, उ0प्र0 के पत्र संख्या–895/पर्या0/डी0एस0आर0/2023 दिनांक 07.02.2023 द्वारा प्रेषित एस0ओ0पी0 में दिये गये निर्देशानुसार जनपद आगरा के यमुना नदी में साधारण बालू के खनन क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में जोड़ने हेतु इस कार्यालय से अपेक्षित सूचना निम्न प्रारूप में प्रेषित है।

क्र0सं0	जनपद का नाम/तहसील	ग्राम का नाम	गाटा सं0	कुल क्षेत्रफल (हे0में)	वन क्षेत्र से दूरी मी0/कि0मी0में	PA/BR/WC से दूरी मी0/कि0मी0 में
1	2	3	4	5	6	7
1	आगरा/सदर	बाईपुर अहतमाली	32	6.07 हे0	2.60 कि0मी0	इस कॉलम की सूचना उप वन संरक्षक, राष्ट्रीय चम्बल सेंचुरी प्रोजेक्ट, उ0प्र0, आगरा से प्राप्त करें।
2	आगरा/सदर	स्वामी अहतमाली	1,2	6.07 हे0	0.88 कि0मी0	
3	आगरा/सदर	घटवासन	39/12	6.07 हे0	4.30 कि0मी0	
4	आगरा/सदर	जगनपुर	2/3	6.07 हे0	2.50 कि0मी0	
5	आगरा/सदर	सिकन्दरपुर अ0	70/3	6.07 हे0	2.30 कि0मी0	
6	आगरा/सदर	करमना	63/2	6.07 हे0	1.10 कि0मी0	
7	आगरा/सदर	खासपुर	42/2मि0	6.07 हे0	5.50 कि0मी0	
8	आगरा/सदर	बुढ़ाना	39/1मि0	6.07 हे0	3.30 कि0मी0	
9	आगरा/सदर	मदरा	1034मि0	6.07 हे0	5.70 कि0मी0	
10	आगरा/एत्मादपुर	मदनपुर	2मि0	7.28 हे0	7.80 कि0मी0	
11	आगरा/एत्मादपुर	नरायच	211मि0	8.09 हे0	3.00 कि0मी0	
12	आगरा/किरावली	अकबरा–2	1175ब	8.09 हे0	0.40 कि0मी0	

भवदीय,

(आदर्श कुमार)
प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग, आगरा।

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

Email dfochambal@rediffmail.com, dfochambal@gmail.com

कार्यालय उप वन संरक्षक, राष्ट्रीय चम्बल सैंक्चुरी प्रोजेक्ट, उ0प्र0, आगरा।

पत्रांक 4-6 / 23-1 दिनांक, आगरा, जुलाई 12, 2024

सेवा में,

ज्येष्ठ खान अधिकारी,
आगरा।

विषय:- जिला सर्वेक्षण रिपोर्ट संशोधन/संयोजन हेतु सूचना प्रदान करने के सम्बन्ध में।

सन्दर्भ:- आपका पत्रांक 579/खनिज सहायक/2024-25 दिनांक 10-07-2024

महोदय,

अनुरोधपूर्वक अवगत कराना है कि उपरोक्त विषयक सन्दर्भित पत्र दिनांक 10-07-2024 द्वारा कालम 06 से सम्बन्धित सूचना चाही गयी है। कालम 06 से सम्बन्धित सूचना क्षेत्रीय वन अधिकारी, सूर सरोवर पक्षी विहार, कीठम, आगरा से प्राप्त की गयी। क्षेत्रीय वन अधिकारी, सूर सरोवर पक्षी विहार, कीठम, आगरा की प्राप्त रिपोर्ट अनुसार वांछित सूचना निम्नानुसार है-

क्र0 सं0	उपखनिज का नाम व नदी	क्षेत्र का विवरण तह0/ग्राम/गाटा संख्या/क्षे0	भू-निर्देशांक			वन क्षेत्र से दूरी कि0मी0 में	पक्षी विहार की सीमा से दूरी कि0मी0 में
1	2	3	4			5	6
1	सा0बालू/यमुना नदी	सदर/बाईपुर अहतमाली/32/6.07हे0	A	N-27° 17' 32.82"	E-77° 57' 16.27"	2.60	10.92
			B	N-27° 17' 35.16"	E-77° 57' 26.80"		11.19
			C	N-27° 17' 28.54"	E-77° 57' 26.21"		11.10
			D	N-27° 17' 26.30"	E-77° 57' 15.78"		10.81
2	सा0बालू/यमुना नदी	सदर/स्वामी अहतमाली/1,2/6.07हे0	A	N-27° 15' 49.00"	E-77° 55' 46.00"	0.88	7.59
			B	N-27° 15' 51.00"	E-77° 55' 51.00"		7.74
			C	N-27° 15' 40.00"	E-77° 55' 57.00"		7.85
			D	N-27° 15' 38.00"	E-77° 55' 51.00"		7.68
3	सा0बालू/यमुना नदी	सदर/धटबासन/39/12/5.66हे0	A	N-27° 12' 56.82"	E-78° 02' 03.21"	4.30	18.13
			B	N-27° 12' 59.13"	E-78° 02' 10.06"		18.11
			C	N-27° 12' 48.35"	E-78° 02' 04.48"		18.22
			D	N-27° 12' 50.05"	E-78° 02' 11.42"		18.40
4	सा0बालू/यमुना नदी	सदर/जगनपुर/ 2/3/5.66हे0	A	N-27° 14' 44.97"	E-78° 01' 45.04"	2.50	17.24
			B	N-27° 14' 35.72"	E-78° 01' 47.20"		17.32
			C	N-27° 14' 37.53"	E-78° 01' 53.17"		17.47
			D	N-27° 14' 47.88"	E-78° 01' 50.85"		17.40
5	सा0बालू/यमुना नदी	सदर/सिकन्दरपुर अहतमाली/70/3/5.66हे0	A	N-27° 15' 38.61"	E-77° 58' 43.44"	2.30	12.40
			B	N-27° 15' 50.66"	E-77° 58' 48.81"		12.59
			C	N-27° 15' 49.35"	E-77° 58' 54.15"		12.73
			D	N-27° 15' 37.85"	E-77° 58' 48.87"		12.54
6	सा0बालू/यमुना नदी	सदर/करमना/63/2/6.07हे0	A	N-27° 11' 22.74"	E-78° 03' 42.38"	1.10	21.52
			B	N-27° 11' 28.21"	E-78° 03' 39.68"		21.39
			C	N-27° 11' 35.63"	E-78° 03' 49.58"		21.59
			D	N-27° 11' 30.90"	E-78° 03' 53.51"		21.73
7	सा0बालू/यमुना नदी	सदर/खासपुर/42/2मि0/6.07हे0	A	N-27° 15' 16.00"	E-78° 01' 26.80"	5.50	17.01
			B	N-27° 15' 02.19"	E-78° 01' 42.01"		17.29
			C	N-27° 15' 00.56"	E-78° 01' 37.89"		17.19
			D	N-27° 15' 13.50"	E-78° 01' 24.70"		16.73
8	सा0बालू/यमुना नदी	सदर/बुढाना/39/1मि0/6.07हे0	A	N-27° 11' 31.10"	E-78° 06' 11.13"	3.30	25.38
			B	N-27° 11' 37.82"	E-78° 05' 59.82"		25.40
			C	N-27° 11' 42.24"	E-78° 06' 05.34"		25.14
			D	N-27° 11' 35.60"	E-78° 06' 13.88"		25.42

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय खनिज अनुभाग आगरा

Email. dfochambal@rediffmail.com, dfochambal@gmail.com

9	सा0बालू/ यमुना नदी	सदर/मदरा/1034मि0/ 6.07हे0	A	N-27° 10' 45.87"	E-78° 08' 10.84"	5.70	29.30
			B	N-27° 10' 51.13"	E-78° 08' 15.87"		29.25
			C	N-27° 10' 51.26"	E-78° 08' 24.51"		29.47
			D	N-27° 10' 45.61"	E-78° 08' 25.43"		29.55
10	सा0बालू/ यमुना नदी	एत्मादपुर/मदनपुर/2मि0/ 7.28हे0	A	N-27° 15' 45.04"	E-78° 00' 36.04"	7.80	15.40
			B	N-27° 15' 39.06"	E-78° 00' 57.01"		15.97
			C	N-27° 15' 35.09"	E-78° 00' 54.08"		15.88
			D	N-27° 15' 40.06"	E-78° 08' 32.05"		28.45
11	सा0बालू/ यमुना नदी	एत्मादपुर/नरायच/211मि0/ 8.09हे0	A	N-27° 13' 44.29"	E-78° 01' 55.23"	3.00	17.66
			B	N-27° 13' 44.65"	E-78° 02' 02.69"		17.93
			C	N-27° 13' 36.34"	E-78° 02' 05.16"		17.96
			D	N-27° 13' 35.14"	E-78° 01' 56.86"		17.74
12	सा0बालू/ यमुना नदी	किरावली/अकबरा-2/ 1175ब/8.09हे0	A	N-27° 15' 19.3"	E-77° 54' 32.9"	0.40	5.38
			B	N-27° 15' 06.3"	E-77° 54' 34.00"		5.39
			C	N-27° 15' 06.9"	E-77° 54' 27.50"		5.20
			D	N-27° 15' 21.4"	E-77° 54' 26.3"		5.21

अवगत कराना है कि रिट याचिका सं0 202/1995 में मा0 उच्चतम न्यायालय, नई दिल्ली द्वारा दिनांक 24-04-2023 को पारित आदेश बिन्दु 65 में उल्लिखित है कि- *"...We also modify the direction contained in paragraph 56.4 of the order dated 3rd June 2022 (supra) and direct that mining within the National Park and Wildlife Sanctuary and within the National Park and Wildlife Sanctuary and within an area of one kilometre from the boundary of such National Park and Wildlife Sanctuary shall not be permissible."*

मा0 उच्चतम न्यायालय, नई दिल्ली के उपरोक्त आदेशानुसार राष्ट्रीय पार्क एवं वन्यजीव विहार की सीमा से 01 किलोमीटर तक की परिधि के अन्तर्गत खनन कार्य की अनुमति नही दी जा सकती है। यह भी अवगत कराना है कि सूर सरोवर पक्षी विहार, कीठम, आगरा की सीमाओं के सुव्यवस्थीकरण की कार्यवाही मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल ओ0ए0 संख्या 529/2023 डा0 शरद गुप्ता बनाम भारत सरकार एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन के परिणामस्वरूप सूर सरोवर पक्षी विहार के क्षेत्रफल तथा ईको सेन्सिटिव जोन के विस्तार में परिवर्तन होने की सम्भावना है तथा शासन स्तर से निर्णय अपेक्षित है।

अतः सूर सरोवर पक्षी विहार के क्षेत्रफल तथा ईको सेन्सिटिव जोन में परिवर्तन की स्थिति में खनन गतिविधियां मा0 न्यायालय के आदेशों तथा शासन स्तर के अपेक्षित निर्णय से आच्छादित रहेंगी।

भवदीय,

उप वन संरक्षक
राष्ट्रीय चम्बल सैंक्चुरी प्रोजेक्ट,
[illegible]0, आगरा।

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय, आगरा खनिज अनुभाग

Eco Consultant Services ECS Lucknow

IRRIGATION DEPARTMET NOC

कार्यालय अधिशासी अभियन्ता
लोअर खण्ड आगरा नहर
आगरा

मेल आईडी-
eeldacagra@gmail.com

पत्रांक - 3039 /लोअर/जनरल दिनांक- 15/06/2024

विषय- जिला सर्वेक्षण रिपोर्ट संशोधन/संयोजक हेतु सूचना प्रदान करने के सम्बन्ध में।

सन्दर्भ- आपका पत्रांक-281/खनिज सहायक/2024-25, दिनांक-11.06.2024।

ज्येष्ठ खान अधिकारी (खनिज अनुभाग), कार्यालय जिलाधिकारी, आगरा।

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने की कृपा करें। जिसके द्वारा जिला सर्वेक्षण रिपोर्ट संशोधन/संयोजक हेतु सूचना उपलब्ध कराने की वाँछना की गयी है, के सम्बन्ध में इस खण्ड के सहायक अभियन्ता-चतुर्थ की आख्यानुसार अवगत कराना है कि पत्र में उल्लिखित ग्रामों के खनन क्षेत्र से सम्बन्धित सूचना निम्नवत् है-

क्रम संख्या	जनपद का नाम तहसील	ग्राम का नाम	आटा संख्या	खनन क्षेत्रफल (हे० में)	खनन क्षेत्र से 500 मीटर की परिधि में कोई संरक्षित स्मारक स्थित है (हाँ/नहीं)
1	2	3	4	5	6
1	आगरा/सदर	बाईपुर अहतमाली	32	6.07 हे०	नहीं
2	आगरा/सदर	स्वामी अहतमाली	12	6.07 हे०	नहीं
3	आगरा/सदर	घटवासन	39/12	5.66 हे०	नहीं
4	आगरा/सदर	जानपुर	2/3	5.66 हे०	नहीं
5	आगरा/सदर	सिकन्दरपुर अ०	70/3	5.66 हे०	नहीं
6	आगरा/सदर	करमना	63/2	6.07 हे०	नहीं
7	आगरा/सदर	खासपुर	42/2 मि०	6.07 हे०	नहीं
8	आगरा/सदर	बुढ़ाना	39/1 मि०	6.07 हे०	नहीं
9	आगरा/सदर	नदरा	1034 मि०	6.07 हे०	नहीं
10	आगरा/एत्मादपुर	नदनपुर	2 मि०	7.28 हे०	नहीं
11	आगरा/एत्मादपुर	नरायच	211मि०	8.09 हे०	नहीं
12	आगरा/किरावली	अकबरा-2	1175/4	8.09 हे०	नहीं

अधिशासी अभियन्ता
लोअर खण्ड आगरा नहर
आगरा

पत्रांक - लोअर/जनरल/दिनांक-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

1. अधीक्षण अभियन्ता-तृतीय मण्डल सिंचाई कार्य, आगरा।
2. सहायक अभियन्ता-चतुर्थ, लोअर खण्ड आगरा नहर, आगरा को उनके पत्रांक-257/सहा0अभि0 चतुर्थ/सामान्य, दिनांक-13.06.2024 के क्रम में।

अधिशासी अभियन्ता
लोअर खण्ड आगरा नहर
आगरा

Office NC
Keep in DSR file.
18/06/2024

Scanned with ACE Scanner

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय आगरा खनिज अनुभाग

Eco Consultant Services ECS Lucknow

Figure.no.16.2 Site Visit Photographs

Eco Consultant Services ECS Lucknow

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय खान अनुभाग

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

उपजिलाधिकारी कार्यालय, आगरा
आनेज अनुभाग

Eco Consultant Services
ECS
Lucknow

REFERENCES

1	District Survey Report - Agra District (2017)
2	Central Ground Water Board Publications
3	Brief Industrial Profile of Firozabad, MSME
4	Indian Metrology Department
5	Geological Survey of India
6	Directorate of Geology and Mining, Lucknow
7	Sustainable Sand Mining Management Guidelines 2016, MoEF & CC, Government of India, New Delhi
8	The Uttar Pradesh Minor Minerals (Concession) Rules, 1963
9	The Environmental (Protection) Act, 1986 and Amendments
10	Enforcement Sand Mining Management Guidelines – 2020 issued by MoEF&CC
11	https://agra.nic.in/
12	https://dgmup.gov.in/StaticPages/HistoryandBackground.aspx
13	Agra district - Wikipedia
14	https://bhuvan-app1.nrsc.gov.in/2dresources/thematic/LULC503/MAP/UP.pdf
15	CGWB: Aquifer Mapping and Management of Ground Water Resources, 2020

खान निरीक्षक
आगरा

ज्येष्ठ खान अधिकारी
आगरा

जिलाधिकारी कार्यालय आगरा *** खनिज अनुभाग

Eco Consultant Services ECS Lucknow

संयुक्त निरीक्षण आख्या

महोदय,

कृपया कार्यालय जिलाधिकारी, आगरा के पत्रांक 477/खनिज सहायक/2024–25 दिनांक 04.07.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अवगत कराया गया है कि जनपद आगरा में पूर्व मे तैयार किये गये जिला सर्वेक्षण रिपोर्ट के अनुसार कुल 12 खनन क्षेत्र चिन्हित किये गये थे। वर्तमान में भूतत्व एवं खनिकर्म निदेशालय के पत्र संख्या 2182/एम0–228/खनन नीति–2017 डी0एस0आर0, दिनांक 12.02.2024 द्वारा प्रेषित एस0ओ0पी0 के अनुसार सभी खनन क्षेत्रों का राजस्व एवं खनन विभाग द्वारा खनन क्षेत्रों की वर्तमान स्थिति एवं खनिज उपलब्धता के सम्बन्ध में अद्यतन रिपोर्ट के लिए निर्देशित किया गया है। तद्नुसार तहसील अन्तर्गत खनन क्षेत्र की संयुक्त जॉच राजस्व एवं खनन विभाग द्वारा कराकर संयुक्त जॉच आख्या उपलब्ध कराने के निर्देश दिये गये है।

उक्त के अनुपालन में राजस्व एवं खनन विभाग की टीम द्वारा संयुक्त रूप से खनन क्षेत्र बाईपुर अहतमाली तहसील सदर जनपद आगरा के गाटा संख्या 32 रकबा 6.07है0 का निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है–

1. उक्त खनन क्षेत्र निम्न भू–निर्देशांक में अवस्थित है।

A	N- 27°17'32.82"	E-77°57'16.27"
B	N- 27°17'35.16"	E-77°57'26.80"
C	N- 27°17'28.54"	E-77°57'26.21"
D	N- 27°17'26.30"	E-77°57'15.78"

2. वर्तमान स्थिति के अनुसार उक्त खनन क्षेत्र में साधारण बालू प्राप्त मात्रा में उपलब्ध है, एवं विज्ञापित/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त है।
3. उक्त सन्दर्भित क्षेत्र में वर्तमान स्थिति के अनुसार साधारण बालू का कुल रिजर्व 182112 घनमीटर है।
4. उक्त सन्दर्भित क्षेत्र में Mineable Reserve 2.0 मी0 गहराई में खनन हेतु उपयुक्त 121400 घनमीटर साधारण बालू उपलब्ध है, जिसे Scientific तरीके एवं वर्तमान Guideliens के अनुसार निकासी किये जाने हेतु उपयुक्त है।

अतः खनन क्षेत्र बाईपुर अहतमाली तहसील सदर जनपद आगरा के गाटा संख्या 32 रकबा 6.07है0 को वर्तमान स्थिति के अनुसार विज्ञापित/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त है।

उपरोक्तानुसार आख्या अग्रेत्तर कार्यवाही हेतु सादर प्रेषित।

18/7/24
R.I.(B)

लेखपाल
क्षेत्र बाईपुर (सदर)
18.07.24

18.07.2024
MI, Agra
खान निरीक्षक
आगरा

18/07/2024
M.T.(B)

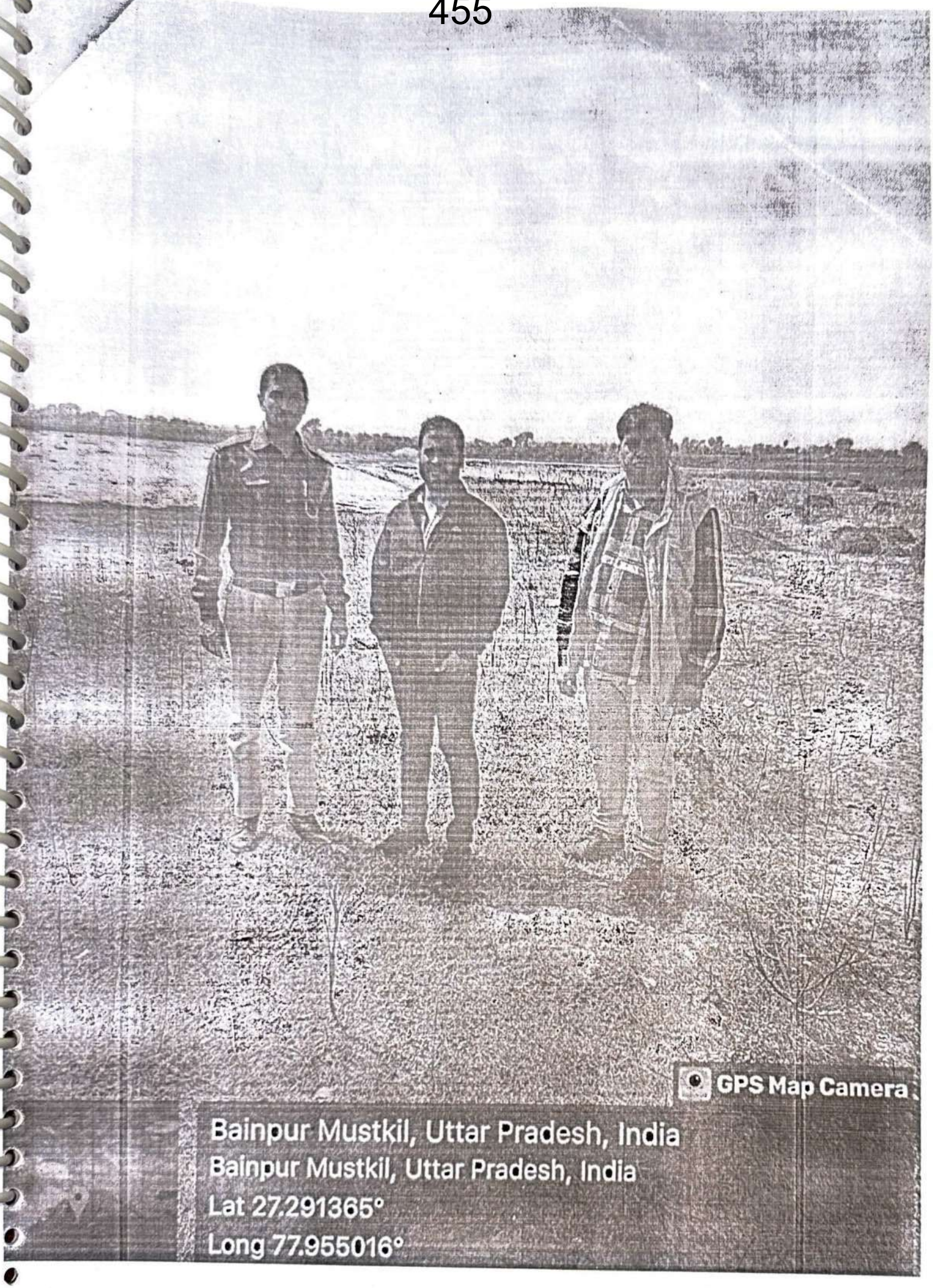
18.07.2024
तहसीलदार (सदर)
आगरा

Present with photographs

23/7/24

Report attached with photographs.

23/07/24
ज्येष्ठ खान अधिकारी
आगरा


GPS Map Camera
Bainpur Mustkil, Uttar Pradesh, India
Bainpur Mustkil, Uttar Pradesh, India
Lat 27.291365°
Long 77.955016°

संयुक्त निरीक्षण आख्या

महोदय,

कृपया कार्यालय जिलाधिकारी, आगरा के पत्रांक 477/खनिज सहायक/2024–25 दिनांक 04.07.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अवगत कराया गया है कि जनपद आगरा में पूर्व मे तैयार किये गये जिला सर्वेक्षण रिपोर्ट के अनुसार कुल 12 खनन क्षेत्र चिन्हित किये गये थे। वर्तमान में भूतत्व एवं खनिकर्म निदेशालय के पत्र संख्या 2182/एम0–228/खनन नीति–2017 डी0एस0आर0, दिनांक 12.02.2024 द्वारा प्रेषित एस0ओ0पी0 के अनुसार सभी खनन क्षेत्रों का राजस्व एवं खनन विभाग द्वारा खनन क्षेत्रों की वर्तमान स्थिति एवं खनिज उपलब्धता के सम्बन्ध में अद्यतन रिपोर्ट के लिए निर्देशित किया गया है। तद्नुसार तहसील अन्तर्गत खनन क्षेत्र की संयुक्त जॉच राजस्व एवं खनन विभाग द्वारा कराकर संयुक्त जॉच आख्या उपलब्ध कराने के निर्देश दिये गये है।

उक्त के अनुपालन में राजस्व एवं खनन विभाग की टीम द्वारा संयुक्त रूप से खनन क्षेत्र स्वामी अहतमाली तहसील सदर जनपद आगरा के गाटा संख्या 1,2 रकबा 6.07है0 का निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है–

1. उक्त खनन क्षेत्र निम्न भू–निर्देशांक में अवस्थित है।

A	N- 27°15'49.00"	E-77°55'46.00"
B	N- 27°15'51.00"	E-77°55'51.00"
C	N- 27°15'40.00"	E-77°55'57.00"
D	N- 27°15'38.00"	E-77°55'51.00"

2. वर्तमान स्थिति के अनुसार उक्त खनन क्षेत्र में साधारण बालू प्राप्त मात्रा में उपलब्ध है, एवं विज्ञापित/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त है।
3. उक्त सन्दर्भित क्षेत्र में वर्तमान स्थिति के अनुसार साधारण बालू का कुल रिजर्व 126256 घनमीटर है।
4. उक्त सन्दर्भित क्षेत्र में Mineable Reserve 1.3 मी0 गहराई में खनन हेतु उपयुक्त 78910 घनमीटर साधारण बालू उपलब्ध है, जिसे Scientific तरीके एवं वर्तमान Guideliens के अनुसार निकासी किये जाने हेतु उपयुक्त है।

अतः खनन क्षेत्र स्वामी अहतमाली तहसील सदर जनपद आगरा के गाटा संख्या 1,2 रकबा 6.07है0 को वर्तमान स्थिति के अनुसार विज्ञापित/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त है।

उपरोक्तानुसार आख्या अग्रेत्तर कार्यवाही हेतु सादर प्रेषित।

18/7/24
R.I (CB)

लेखपाल
18.7.24.

18/07/2024
NT(B)

18.07.2024
MI, Agra
खान निरीक्षक
आगरा

18.07.2024
तहसीलदार (सदर
आगरा

Present with photographs.

23/7/24 ज्वाइट मजिस्ट्रेट/
उप जिलाधिकारी सदर
आगरा

Report attached with photographs.

23/07/2024
ज्येष्ठ खान अधिकारी
आगरा

GPS M
Swami Ehtmali, Uttar Pradesh, India
Swami Ehtmali, Uttar Pradesh, India
Lat 27.262128°
Long 77.931658°

संयुक्त निरीक्षण आख्या

महोदय,

कृपया कार्यालय जिलाधिकारी, आगरा के पत्रांक 477/खनिज सहायक/2024–25 दिनांक 04.07.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अवगत कराया गया है कि जनपद आगरा में पूर्व मे तैयार किये गये जिला सर्वेक्षण रिपोर्ट के अनुसार कुल 12 खनन क्षेत्र चिन्हित किये गये थे। वर्तमान में भूतत्व एवं खनिकर्म निदेशालय के पत्र संख्या 2182/एम0–228/खनन नीति–2017 डी0एस0आर0, दिनांक 12.02.2024 द्वारा प्रेषित एस0ओ0पी0 के अनुसार सभी खनन क्षेत्रों का राजस्व एवं खनन विभाग द्वारा खनन क्षेत्रों की वर्तमान स्थिति एवं खनिज उपलब्धता के सम्बन्ध में अद्यतन रिपोर्ट के लिए निर्देशित किया गया है। तद्नुसार तहसील अन्तर्गत खनन क्षेत्र की संयुक्त जॉच राजस्व एवं खनन विभाग द्वारा कराकर संयुक्त जॉच आख्या उपलब्ध कराने के निर्देश दिये गये है।

उक्त के अनुपालन में राजस्व एवं खनन विभाग की टीम द्वारा संयुक्त रूप से खनन क्षेत्र मदरा तहसील सदर जनपद आगरा के गाटा संख्या 1034मि0 रकबा 5.38है0 का निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है–

1. उक्त खनन क्षेत्र निम्न भू–निर्देशांक में अवस्थित है।

A	N- 27°10'45.87"	E-78°08'10.84"
B	N- 27°10'51.13"	E-78°08'15.87"
C	N- 27°10'51.26"	E-78°08'24.51"
D	N- 27°10'45.61"	E-78°08'25.43"

2. वर्तमान स्थिति के अनुसार उक्त खनन क्षेत्र में साधारण बालू प्राप्त मात्रा में उपलब्ध है, एवं विज्ञापित/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त है।
3. उक्त सन्दर्भित क्षेत्र में वर्तमान स्थिति के अनुसार साधारण बालू का कुल रिजर्व 111904 घनमीटर है।
4. उक्त सन्दर्भित क्षेत्र में Mineable Reserve 1.3 मी0 गहराई में खनन हेतु उपयुक्त 69940 घनमीटर साधारण बालू उपलब्ध है, जिसे Scientific तरीके एवं वर्तमान Guideliens के अनुसार निकासी किये जाने हेतु उपयुक्त है।

अतः खनन क्षेत्र मदरा तहसील सदर जनपद आगरा के गाटा संख्या 1034मि0 रकबा 5.38है0 को वर्तमान स्थिति के अनुसार विज्ञापित/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त है।

उपरोक्तानुसार आख्या अग्रेत्तर कार्यवाही हेतु सादर प्रेषित।

18/7/24 (CB)

अजीत सिंह (लेखपाल) 6/07/2024
क्षेत्र.....
तह. ... आगरा

16.07.2024
खान निरीक्षक आगरा

खान निरीक्षक
आगरा

10/07/2024 NTCB)

18.07.2024
तहसीलदार (सदर, आगरा

Present with photographs

Report attached with photograph

23/07/24
ज्येष्ठ खान अधिकारी
आगरा

23/7/24
ज्वाइट मजिस्ट्रेट/
अप जिलाधिकारी सदर
आगरा

GPS Map Camera
Agra, UP, India
Agra, Agra, UP, India

संयुक्त निरीक्षण आख्या

महोदय,

कृपया सादर अवगत कराना है कि जनपद आगरा में पूर्व मे तैयार किये गये जिला सर्वेक्षण रिपोर्ट के अनुसार कुल 12 खनन क्षेत्र चिन्हित किये गये थे। वर्तमान में भूतत्व एवं खनिकर्म निदेशालय के पत्र संख्या 2182/एम0–228/खनन नीति–2017 डी0एस0आर0, दिनांक 12.02.2024 द्वारा प्रेषित एस0ओ0पी0 के अनुसार सभी खनन क्षेत्रों का राजस्व एवं खनन विभाग द्वारा खनन क्षेत्रों की वर्तमान स्थिति एवं खनिज उपलब्धता के सम्बन्ध में अद्यतन रिपोर्ट के लिए निर्देशित किया गया है। तद्नुसार राजस्व एवं खनन विभाग की टीम द्वारा संयुक्त रूप से खनन क्षेत्र मदनपुर तहसील एत्मादपुर जनपद आगरा के गाटा संख्या 2मि0 रकबा 7.28है0 का निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है–

1. उक्त खनन क्षेत्र निम्न भू–निर्देशांक में अवस्थित है।

A	N- 27°15'45.04"	E-78°00'36.04"
B	N- 27°15'39.06"	E-78°00'57.01"
C	N- 27°15'35.09"	E-78°00'54.08"
D	N- 27°15'40.70"	E-78°00'36.80"

2. वर्तमान स्थिति के अनुसार उक्त खनन क्षेत्र में साधारण बालू प्राप्त मात्रा में उपलब्ध है, एवं विज्ञापित/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त है।
3. उक्त सन्दर्भित क्षेत्र में वर्तमान स्थिति के अनुसार साधारण बालू का कुल रिजर्व 139776 घनमीटर है।
4. उक्त सन्दर्भित क्षेत्र में Mineable Reserve 1.2 मी0 गहराई में खनन हेतु उपयुक्त 87360 घनमीटर साधारण बालू उपलब्ध है, जिसे Scientific तरीके एवं वर्तमान Guideliens के अनुसार निकासी किये जाने हेतु उपयुक्त है।
5. उक्त खनन क्षेत्र हेतु पहुँच मार्ग भी उपलब्ध है।

अतः खनन क्षेत्र मदनपुर तहसील एत्मादपुर जनपद आगरा के गाटा संख्या 2मि0 रकबा 7.28है0 को वर्तमान स्थिति के अनुसार विज्ञापित/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त है।

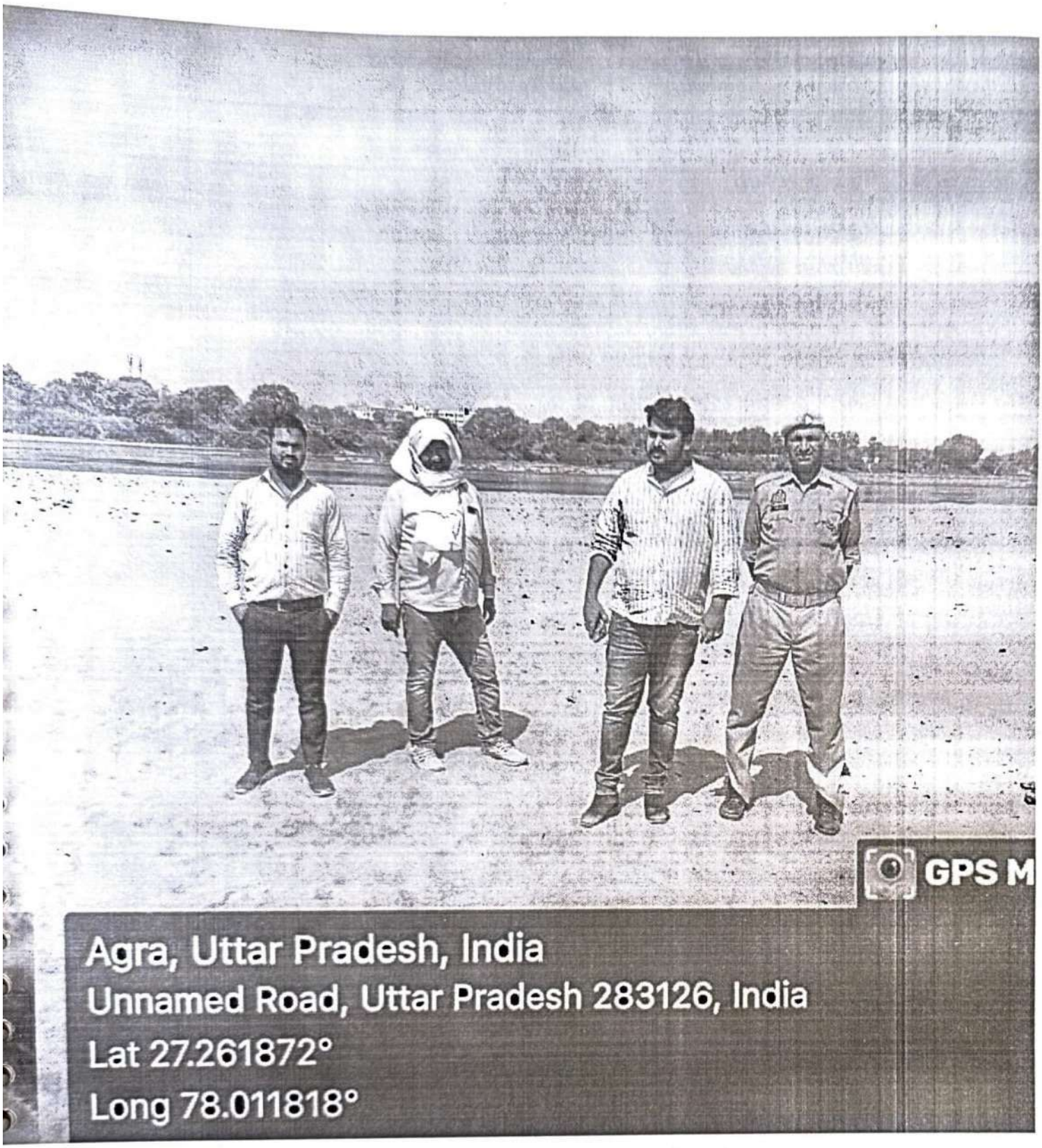
उपरोक्तानुसार आख्या अग्रेत्तर कार्यवाही हेतु सादर प्रेषित।

राजस्व विभाग
10/7/024
रूपेश चौधरी (लेखपाल)
क्षेत्र–गिजौली
तहसील एत्मादपुर आ...

खनन विभाग
10.07.2024
M1, Agra
खान निरीक्षक
आगरा

15/7/24
उप जिलाधिकारी,
तहसील एत्माद्पुर,
आगरा।

10/07/2024
SMO- AGRA
ज्येष्ठ खान अधिकारी
आगरा


GPS M
Agra, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 283126, India
Lat 27.261872°
Long 78.011818°

अपर जिलाधिकारी (नगर)/प्रभारी अधिकारी खनिज, जनपद आगरा की अध्यक्षता में दिनांक 12.06.2024 को SEIAA (State Level Environment Impact Assessment Authority) एवं SEAC (State Level Expert Appraisal Committee) द्वारा तैयार Standard Operating Procedure (SOP) के अनुसार DSR Draft and Annexure I to VII प्रस्ताव की बैठक का कार्यवृत्त :

निदेशक, भूतत्व एवं खनिज निदेशालय, उ0प्र0 खनिज भवन लखनऊ के पत्र संख्या 2182/एम0–228/खनन नीति–2017 डी0एस0आर0 दिनांक 12.02.2024 में दिये गये निर्देशो के कम में जनपद आगरा में उपखनिजों के क्षेत्रों के जिला सर्वेक्षण रिपोर्ट का प्रत्येक पॉच वर्ष पर जिला सर्वेक्षण रिपोर्ट (डी.एस.आर.) के Updation/Modification का कार्य किया जाना है एवं DSR Draft and Annexure I to VII प्रस्ताव को SOP के अनुसार तैयार कर Sub Divisional Committee (SDC) की बैठक दिनांक 12.06.2024 में प्रस्तुत किया गया। उक्त बैठक अपर अपर जिलाधिकारी नगर/प्रभारी अधिकारी खनिज, जनपद आगरा की अध्यक्षता में की गयी तथा बैठक में निम्न अधिकारियों द्वारा भाग लिया गया :–

1. उपजिलाधिकारी सदर/एत्मादपुर/किरावली।
2. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, आगरा।
3. अधिशासी अभियन्ता सिंचाई विभाग, आगरा।
4. उप प्रभागीय वनाधिकारी, आगरा।
5. ज्येष्ठ खान अधिकारी, आगरा।

- अपर जिलाधिकारी नगर/प्रभारी अधिकारी खनिज, आगरा द्वारा SEIAA (State Level Environment Impact Assessment Authority) एवं SEAC (State Level Expert Appraisal Committee) द्वारा तैयार Standard Operating Procedure (SOP) के अनुसार DSR Draft and Annexure I to VII प्रस्ताव के सम्बन्ध में जानकारी चाही गयी। ज्येष्ठ खान अधिकारी, जनपद आगरा द्वारा अवगत कराया गया है कि :–

सर्वप्रथम District Survey Report (SDR) तैयार कर DEIAA की बैठक में दिनांक 16.11.2017 को अनुमोदित कराया गया था, जिसमें जनपद आगरा के अन्तर्गत तहसील सदर के ग्राम बाईपुर अहतमाली, ग्राम स्वामी अहतमाली, ग्राम घटवासन, ग्राम जगनपुर, ग्राम सिकन्दपुर अहतमाली, ग्राम करमना, ग्राम खासपुर, ग्राम बुढाना, ग्राम मदरा, तहसील एत्मादपुर के ग्राम मदनपुर, ग्राम नरायच एवं तहसील किरावली के ग्राम अकबरा–2 कुल 12 साधारण बालू खनन क्षेत्र सम्मिलित किये गये थे।

सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन लखनऊ के पत्र संख्या 1659/86–2023 दिनांक 17.05.2023 द्वारा जनपद में विद्यमान उपखनिज क्षेत्रों तथा नये चिन्हित खनन क्षेत्रों के डी0एस0आर0 Updation/Modification कराये जाने के निर्देश दिये गये है, जिसके कम में समिति का गठन कर जिलाधिकारी महोदय के आदेश दिनांक 28.05.2024 के द्वारा डी0एस0आर0 Updation/Modification कार्य कराये जाने हेतु Eco Consultant Services को नामित किया गया।

कमशः.....2

(2)

जनपद आगरा के जिला सर्वेक्षण रिर्पोट (डी0एस0आर0) में तहसील सदर के ग्राम बाईपुर अहतमाली, गाटा संख्या 32 रकवा 6.07है0 व ग्राम स्वामी अहतमाली गाटा संख्या 1 व 2 रकवा 6.07है0 व ग्राम मदरा गाटा संख्या 1034मि0 रकवा 5.38है0 एवं तहसील एत्मादपुर के ग्राम मदनपुर गाटा संख्या 2मि0 रकवा 7.28है0 जो खनन हेतु उपयुक्त है, जिसे परिहार पर व्यवस्थित जाने हेतु विज्ञापित किया जाना है। तद्नुसार Draft DSR तकनीकी टीम/Eco Consultant Services द्वारा तैयार कर लिया गया है।

अतः अपर जिलाधिकारी नगर/प्रभारी अधिकारी खनिज, आगरा एवं Sub Divisional Committee (SDC) के द्वारा DSR Updation/Modification हेतु Updated Draft DSR और Annexure I to VII जिलाधिकारी महोदय के अनुमोदनोपरान्त 30 दिवस हेतु NIC के District portal पर Public Domain में रखते हुए दो राष्ट्रीय दैनिक समाचार पत्र में विज्ञापित किये जाने हेतु निर्णय किया गया।

12.06.2024
खान निरीक्षक,
आगरा।

12/06/2024
ज्येष्ठ खान अधिकारी,
आगरा।

उप प्रभागीय वनाधिकारी,
आगरा।

अधिशासी अभियन्ता,
सिंचाई विभाग,
आगरा।

क्षेत्रीय अधिकारी
प्रदूषण नियंत्रण बोर्ड
आगरा।

उपजिलाधिकारी
एत्मादपुर।

12/06/24
उपजिलाधिकारी
किरावली।

12/06/2024
अपर जिलाधिकारी नगर/
प्रभारी अधिकारी खनिज,
आगरा।

कार्यालय जिलाधिकारी, आगरा।
(खनिज अनुभाग)

पत्रांक 377 /खनिज सहायक/2024–25 दिनांक 22/06/2024

विषयः– जिला सर्वेक्षण रिपोर्ट आगरा के ड्राफ्ट रिपोर्ट अपलोड किये जाने के सम्बन्ध में।

जिला सूचना विज्ञान अधिकारी,
जनपद आगरा।

कृपया उपर्युक्त विषयक सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति उ0प्र0 के पत्र संख्या 895/पर्या/डी0एस0आर0/2023 दिनांक 07.02.2024 द्वारा प्रेषित एस0ओ0पी0 के अनुसार Draft DSR को जिला की वेबसाइट पर 30 दिवस के लिए अपलोड कर जनमानस की आपत्ति/सुझाव आमंत्रित किया जाना है।

अतः आपको निर्देशित किया जाता है कि जनमानस की आपत्ति/सुझाव हेतु Draft DSR को जनपदीय वेबसाइट (https://agra.nic.in) पर 30 दिवस हेतु अपलोड करना सुनिश्चित करें।

जिलाधिकारी
आगरा।

पत्र एवं समदिनांक।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, खनिज भवन लखनऊ।
3. सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति उ0प्र0, लखनऊ।
4. ज्येष्ठ खान अधिकारी, आगरा को इस निर्देश के साथ कि DIO-NIC को Draft DSR की साफ्ट कॉपी उपलब्ध कराना सुनिश्चित करें तथा इसे अपलोड किये जाने विषयक सूचना दो दैनिक समाचार पत्र में भी प्रकाशित करायें।

21/06/24
जिलाधिकारी
आगरा।

कार्यालय जिलाधिकारी, आगरा।
(खनिज अनुभाग)

पत्रांक 378 /खनिज सहायक/2024–25 दिनांक 22/06/2024

सार्वजनिक सूचना

सर्वसाधारण को सूचित किया जाता है कि खनिज विभाग आगरा द्वारा जिला सर्वेक्षण रिपोर्ट का ड्राफ्ट तैयार कर जनपदीय वेबसाइट (https://agra.nic.in) पर आपके सुझाव/आपत्ति हेतु 30 दिवस के लिए अपलोड किया गया है।

अतः आपसे अनुरोध है कि उक्त के सम्बन्ध में अपना सुझाव/आपत्ति खनिज कार्यालय में उपलब्ध कराने का कष्ट करें, ताकि इसे जिला सर्वेक्षण रिपोर्ट में समाहित किया जा सके।

21/06/2024
ज्येष्ठ खान अधिकारी
आगरा।

पत्र एवं समदिनांक।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, खनिज भवन लखनऊ।
3. सम्पादक दैनिक हिन्दुस्तान एवं दैनिक जागरण को इस अनुरोध के साथ प्रेषित है कि इसे सरकारी दर पर प्रकाशित करना सुनिश्चित करें।

21/06/2024
ज्येष्ठ खान अधिकारी
आगरा।

Scanned with OKEN Scanner

क फ अनुरूप नहीं पाया जा रहा है। [illegible]

जाए

एम को
पत्र
विभाग
गठित

है।
कर्मचारी एवं
खाली करने

की शिकायत
विभाग और
को मौके पर
जाने का
ने कहा कि
एगा। उसके
ा।

हाथरस घटना पर संघ ने व्यक्त की संवेदना

आगरा (भास्कर ब्यूरो)। हाथरस घटना पर राष्ट्रीय स्वयंसेवक संघ ब्रज प्रान्त ने अपनी संवेदना व्यक्त की हैं। ब्रजप्रांत के प्रांत संघचालक शशांक भाटिया व प्रांत कार्यवाह राजकुमार सिंह ने अपनी संवेदना व्यक्त करते हुए कहा है कि ब्रजप्रांत के अंतर्गत हाथरस जिले के सिकंदराराऊ कस्बे के फुलरई गांव में सत्संग में हुए हादसे में महिलाओं और बच्चों सहित अनेक श्रद्धालुओं की मृत्यु का हृदय विदारक समाचार प्राप्त हुआ है। राष्ट्रीय स्वयंसेवक संघ ने कहा कि हाथरस ज़िले में हुआ हादसा अत्यंत पीड़ादायक है। इस दुर्घटना में जिन्होंने अपनों को खोया है, उन शोकाकुल परिजनों के प्रति संघ के प्रत्येक स्वयंसेवकों की गहरी संवेदनाएं हैं।

कार्यालय जिलाधिकारी, आगरा। (खनिज अनुभाग)

पत्रांकः- 378/खनिज सहायक/2024-25 **दिनांक : 22-06-2024**

सार्वजनिक सूचना

सर्वसाधारण को सूचित किया जाता है कि खनिज विभाग आगरा द्वारा जिला सर्वेक्षण रिपोर्ट का ड्राफ्ट तैयार कर जनपदीय वेबसाइट (https://agra.nic.in) पर आपके सुझाव/आपत्ति हेतु 30 दिवस के लिए अपलोड किया गया है।

अतः आपसे अनुरोध है कि उक्त के सम्बन्ध में अपना सुझाव/आपत्ति खनिज कार्यालय में उपलब्ध कराने का कष्ट करें, ताकि इसे जिला सर्वेक्षण रिपोर्ट में समाहित किया जा सके।

ज्येष्ठ खान
अधिकारी आगरा।

Scanned with ACE Scanner

कार्यालय जिलाधिकारी, आगरा

पत्रांक 378/खनिज सहायक/2024-25 (खनिज अनुभाग) दिनांक 22/06/202

सार्वजनिक सूचना

सर्वसाधारण को सूचित किया जाता है कि खनिज विभाग आगरा द्वारा जिला सर्वेक्षण रिपोर्ट का ड्राफ्ट तैयार कर जनपदीय वेबसाइट (https://agra.nic.in) पर आपके सुझाव/आपत्ति हेतु 30 दिवस के लिए अपलोड किया गया है।

अतः आपसे अनुरोध है कि उक्त के सम्बन्ध में अपना सुझाव/आपत्ति खनिज कार्यालय में उपलब्ध कराने का कष्ट करें, ताकि इसे जिला सर्वेक्षण रिपोर्ट में समाहित किया जा सके।

ज्येष्ठ खान अधिकारी आगरा।

कार्यालय ग्राम पंचायत पचवान विकास खंड नारखी (फिरोजाबाद)

पत्रांकः मीमो/आपूर्ति/केंद्रीय वित्त/राज्यवित्त/2024-25 दिनांकः 05.07.2024

अति अल्पकालीन निविदा सूचना

ग्राम पंचायत पचवान के अंतर्गत वित्तीय वर्ष 2024-25 में राज्य वित्त/केंद्रीय वित्त के अंतर्गत आपूर्ति हेतु पंजीकृत फर्मों से मुहरबंद निविदाएं आमंत्रित की जाती हैं। निविदा प्रपत्र कार्यालय ग्राम पंचायत पचवान से दिनांक 06.07.2024 को 10:00 बजे से 09.07.2024 तक सायं 5:00 बजे तक प्राप्त किये जा सकते हैं। निविदाएं दिनांक 10.07.2024 को समय 11:00 बजे ग्राम पंचायत पचवान कार्यालय के सील बंद बॉक्स में डाली जायेगी। जो उसी दिन निविदादाताओं की उपस्थिति में समय 11:30 बजे टेंडर समिति द्वारा खोली जायेंगी।

क्र. सं.	कार्य का नाम	अनुमानित लागत (लाख रु0 में)	धरोहर धनराशि	निविदा मूल्य
1	प्रा.वि./उ.प्रा.वि. में फर्नीचर/बैंच की आपूर्ति	1.5 लाख	3000	100

निविदा शर्तें:- 1. 02 प्रतिशत जमानत धनराशि की एफ.डी.आर. संबंधित ग्राम पंचायत अधिकारी के पक्ष में बंधक होगी। 2. निविदा स्वीकृत व अस्वीकृत करने का अधिकार टेंडर समिति को होगा। 3. निर्माण सामिग्री आवश्यकतानुसार घट बढ़ सकती है। 4. यदि किसी कारण से उपरोक्त कार्यवाही पूर्ण हो पाती है तो कार्यवाही अग्रिम कार्य दिवस में की जायेगी।

Scanned with ACE Scanner

सूत्रा ने कहा कि विपक्ष के बीच लमेल में राहुल गांधी की निजी मिस्ट्री भी काम आएगी। चुनाव के ान अखिलेश यादव संग उनकी मिस्ट्री अच्छी दिखी और सदन में भी नों नेताओं का तालमेल अच्छा दिख है। तृणमूल में अभिषेक बनर्जी को गर राहुल साधने में सफल रहते हैं न तीन नेताओं की तिकड़ी सदन में वी हो सकती है।

स्टेशनों/ एलएससी के इलेक्ट्रॉनिक इंटरलॉकिंग में परिवर्तन/संशोधन और चौदह ब्लॉक अनुभागों में एलएससी पर आईपीएस का प्रावधान और उत्तर मध्य रेलवे के प्रयागराज डिवीजन के सराय भूपत (एसबी)- दूण्डला (टीडीएल) अनुभाग में स्टेशनों पर एम्बेडेड पीसी के साथ दोहरी वीडीयू का प्रावधान।

शुद्धिपत्र-1 के अनुसार फर्मों के प्रश्नों के उत्तर वेबसाइट www.ireps.gov.in पर देखे जा सकते हैं। 858/24 (D)

North central railways www.ncr.indianrailways.gov.in @northcentralrailway @CPRONCR

कार्यालय जिलाधिकारी, आगरा

(खनिज अनुभाग)

पत्रांक–378 / खनिज सहायक / 2024–25 दिनांक–22.06.2024

सार्वजनिक सूचना

सर्वसाधारण को सूचित किया जाता है कि खनिज विभाग आगरा द्वारा जिला सर्वेक्षण रिपोर्ट का ड्राफ्ट तैयार कर जनपदीय वेबसाइट (https://agra.nic.in) पर आपके सुझाव / आपत्ति हेतु 30 दिवस के लिए अपलोड किया गया है।

अतः आपसे अनुरोध है कि उक्त के सम्बन्ध में अपना सुझाव / आपत्ति खनिज कार्यालय में उपलब्ध कराने का कष्ट करें, ताकि इसे जिला सर्वेक्षण रिपोर्ट में समाहित किया जा सके।

ज्येष्ठ खान अधिकारी
आगरा

Scanned with ACE Scanner

बैठक की कार्यवृत्त

अपर जिलाधिकारी (नगर)/प्रभारी अधिकारी खनिज, आगरा की अध्यक्षता में दिनांक 26.07.2024 को सायं 04:00 बजे Sub Divisional Committee की बैठक आहूत की गयी। जिसमें SDC कमेटी के सभी सदस्य प्रतिभाग किये, जिसकी उपस्थिति का विवरण निम्नवत् है:–

1. उपजिलाधिकारी, सदर।
2. उपजिलाधिकारी, एत्मादपुर।
3. उपजिलाधिकारी, किरावली।
4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, आगरा।
5. अधिशासी अभियंता, सिंचाई विभाग, आगरा।
6. उप प्रभागीय वनाधिकारी, आगरा।
7. ज्येष्ठ खान अधिकारी, आगरा।
8. खान निरीक्षक, आगरा।
9. Eco Consultant Services के प्रतिनिधि।

सर्वप्रथम अपर जिलाधिकारी (नगर)/प्रभारी अधिकारी खनिज, आगरा की अनुमति से SDC कमेटी की बैठक की कार्यवाही प्रारम्भ की गयी। ज्येष्ठ खान अधिकारी द्वारा अवगत कराया गया कि सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन लखनऊ के पत्र संख्या 1659/86–2023 दिनांक 17.05.2023 द्वारा जनपद में विद्यमान उपखनिज क्षेत्रों तथा नये चिन्हित खनन क्षेत्रों के DSR Updatoin/Modification कराये जाने के निर्देश दिये गये है।

सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति उ0प्र0 के पत्र संख्या 895/पर्या0डी0एस0आर0/2023, दिनांक 07.02.2024 द्वारा प्रेषित एस0ओ0पी0 तथा मा0 सर्वोच्च न्यायालय द्वारा सिविल अपील नं0 3661–3662/2020 Titled State of Bihar Vs Pawan Kumar में पारित आदेश दिनांक 10.11.2021 में दिये निर्देश के अनुसार जिला सर्वेक्षण रिपोर्ट तैयार करने के लिए SDC (Sub- divisional Committee) का गठन कार्यालय जिलाधिकारी आगरा के पत्र संख्या 1716/खनिज सहायक /2023–24 दिनांक 22.03.2024 द्वारा किया गया है। SDC के सहयोग के लिए भूतत्व एवं खनिकर्म विभाग उ0प्र0 शासन के शासकीय पत्र संख्या 1659/86–2023 दिनांक 17.05.2023 में वर्णित निर्देशानुसार भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, के Empanelment Agency, ECO Consultant Services को कार्यालय जिलाधिकारी आगरा के पत्रांक 233/खनिज सहायक/2024–25, दिनांक 29.05.2024 द्वारा कार्यादेश जारी किया गया है।

तत्क्रम में ECO Consultant Services द्वारा जनपद आगरा के जिला सर्वेक्षण रिपोर्ट में विद्यमान उपखनिज क्षेत्रों एवं चिन्हित खनन क्षेत्रों का Updated/Modified, Technical Report के साथ नवीन ड्राफ्ट DSR प्रस्तुत किया गया है।

ज्येष्ठ खान अधिकारी द्वारा Draft DSR की प्रतियों को अभिलेखीय परीक्षण हेतु समिति के समक्ष प्रस्तुत किया गया। साथ ही अवगत कराया गया कि जनपद आगरा में बालू खनन के विद्यमान क्षेत्र तहसील सदर के ग्राम स्वामी अहतमाली, बाईपुर अहतमाली, सिकन्दरपुर अहतमाली, जगनपुर, खासपुर, घटवासन, करमना, बुढाना व मदरा, तहसील एत्मादपुर के

कमशः.....2

26.07.2024

26/07/2024
SDM-Agra

ASP/Addl. Magistrate
Agra

(2)

ग्राम मदनपुर व नरायच एवं तहसील किरावली के ग्राम अकबरा–2 का निरीक्षण खनन एवं राजस्व विभाग द्वारा संयुक्त रूप से किया गया। जिसमें वर्तमान स्थिति के अनुसार जो क्षेत्र विज्ञप्ति/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त पाये गये उनका विवरण निम्नवत् है–

क0 सं0	तहसील	ग्राम	गाटा सं0	रकबा	खनन योग्य उपखनिज का रिजर्व	उप खनिज का कुल रिजर्व	गहराई मीटर	भू–निर्देशांक
1.	सदर	बाईपुर अहतमाली	32	6.07है0	121400 घनमी0	182112	2.0	A 27°17'32.82"N 77°57'16.27"E B 27°17'35.16"N 77°57'26.80"E C 27°17'28.54"N 77°57'26.21"E D 27°17'26.30"N 77°57'15.78"E
2.	सदर	स्वामी अहतमाली	1,2	6.07है0	78910 घनमी0	126256 घनमी0	1.4	A 27°15'49"N 77°55'46"E B 27°15'51"N 77°55'51"E C 27°15'38"N 77°55'57"E D 27°15'38"N 77°55'51"E
3.	सदर	मदरा	1034 मि0	5.38है0	69940 घनमी0	111904 घनमी0	1.3	A 27°10'45.87"N 78°08'10.84"E B 27°10'51.13"N 78°08'15.87"E C 27°10'51.26"N 78°08'24.51"E D 27°10'45.61"N 78°08'25.45"E
4.	एत्मादपुर	मदनपुर	2मि0	7.28है0	87360 घनमी0	139776 घनमी0	1.2	A 27°15'45.04"N 78°00'36.04"E B 27°15'39.06"N 78°00'57.01"E C 27°15'35.09"N 78°00'54.08"E D 27°15'40.70"N 78°00'36.80"E

उपरोक्त क्षेत्रों के सम्बन्ध में वन विभाग एवं सिंचाई विभाग से SOP के अनुसार निर्धारित प्रारूप पर सूचना प्राप्त कर ली गयी है।

उक्त के अतिरिक्त ज्येष्ठ खान अधिकारी द्वारा अवगत कराया गया की SDC की पूर्व बैठक दिनांक 12.06.2024 की Draft DSR का परीक्षण/अध्ययन किया गया, जिसके उपरान्त Draft Report को गठित समिति द्वारा अनुमोदन कर उक्त अनुमोदित Draft DSR की प्रति को सर्व साधारण से आपत्ति/सुझाव प्राप्त किये जाने हेतु जनपद आगरा की पब्लिक डोमेन (https://agra.nic.in) पर 30 दिवस हेतु दिनांक 22.06.2024 को अपलोड किया गया तथा इसकी सूचना दैनिक समाचार पत्र के माध्यम से भी जनमानस को दी गयी।

तदोपरान्त सर्वसाधारण से आपत्ति/सुझाव हेतु निर्धारित 30 दिवस की अवधि में जनमानस/सर्वसाधारण की तरफ से कोई भी आपत्ति/सुझाव पब्लिक डोमेन (https://agra.nic.in) पर अथवा कार्यालय जिलाधिकारी (खनन अनुभाग) आगरा/जनसुनवाई समन्वित शिकायत निवारण प्रणाली, उत्तर प्रदेश के पोर्टल आदि के माध्यम से प्राप्त नही हुई है।

नवीन ड्राफ्ट जिला सर्वेक्षण रिपोर्ट पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना दिनांक 15.01.2016 Sustainable Sand Mining Mangement Guidelines 2016 तथा Enforcement and Monitoring Guidelines for sand Mining 2020

कमशः.....3

Mukhil 26.07.2024

26/07/2024

AEE

(3)

के साथ ही निर्गत Standard Operating Procedure (SOP) के अनुरूप है तथा जनपद आगरा की पब्लिक डोमेन (https://agra.nic.in) पर 30 दिवस हेतु अपलोड होने के उपरान्त निर्धारित अवधि में कोई सुझाव अथवा आपत्ति प्राप्त नहीं होने के दृष्टिगत गठित समिति द्वारा सर्वसम्मति से नवीन ड्राफ्ट जिला सर्वेक्षण रिपोर्ट को अनुमोदन प्रदान किया गया ।

उपरोक्तानुसार गठित Sub Divisional Committee (SDC) द्वारा जनपद आगरा में वर्तमान स्थिति के अनुसार जो साधारण बालू का खनन क्षेत्र विज्ञप्ति/परिहार पर व्यवस्थित किये जाने हेतु उपयुक्त है, का नवीन ड्राफ्ट जिला सर्वेक्षण रिपोर्ट को अन्तिम रूप देने हेतु SEIAA/SEAC के समक्ष प्रस्तुत किये जाने की संस्तुति प्रदान की गयी।

26.07.2024
खान निरीक्षक,
आगरा।

26/07/2024
ज्येष्ठ खान अधिकारी,
आगरा।

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
आगरा।

उपजिलाधिकारी,
सदर।

26/07/24
उपजिलाधिकारी,
किरावली।

उपजिलाधिकारी,
एत्मादपुर।

26-07-24
अधिशासी अभियन्ता,
सिंचाई विभाग,
आगरा।

उप प्रभागीय निदेशक,
समाजिक वानिकी वन प्रभाग,
आगरा।

अपर जिलाधिकारी नगर/
प्रभारी अधिकारी खनिज,
आगरा।

कार्यालय जिलाधिकारी, आगरा।
(खनिज अनुभाग)

पत्र सं0643/खनिज सहायक/2024–25 दिनांक 26/07/2024

प्रतिलिपिः– निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, खनिज भवन लखनऊ।
2. जिलाधिकारी, आगरा।

अपर जिलाधिकारी नगर/
प्रभारी अधिकारी खनिज,
आगरा।

कार्यालय जिलाधिकारी, आगरा
(खनन अनुभाग)

पत्रांक 649A /खनिज सहायक/2024–25 दिनांक 26/07/2024

प्रमाण पत्र

एतद्द्वारा प्रमाणित किया जाता है कि खनिज विभाग आगरा द्वारा जिला सर्वेक्षण रिपोर्ट का ड्राफ्ट तैयार कर जनपदीय वेबसाइट (http://agra.nic.in) पर जनमानस के आपत्ति/सुझाव हेतु 30 दिवस के लिए दिनांक 22.06.2024 को अपलोड किया गया था तथा इसकी सूचना दैनिक समाचार पत्रों में भी विभिन्न तिथियों को प्रकाशित करायी गयी थी।

जनपदीय पोर्टल पर अपलोड किये जाने की तिथि 22.06.2024 से 26.07.2024 के मध्य जनमानस की कोई आपत्ति/सुझाव किसी भी रूप में प्राप्त नहीं हुई।

26/07/2024

ज्येष्ठ खान अधिकारी
आगरा।

Annexure R-8

कार्यालय जिलाधिकारी, आगरा।

(खनन अनुभाग)

पत्रांक 1589 /खनिज सहायक/2024–25 दिनांक 31 /01 /2025

लेटर आफ इन्टेन्ट (सहमति पत्र)

मैसर्स महाकाल कॉन्ट्रैक्टर,
प्रो0 श्री आशीष कुमार गुप्ता
पुत्र श्री अरविन्द कुमार कुमार गुप्ता,
निवासी–रामस्वरूप रोड, चन्दौसी,
जनपद–सम्भल, 202412।

भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन के शासनादेश संख्या–1875/86–2017–57(सामा0)/2017–टीसी–1 दिनांक 14.08.2017 एवं शासनादेश संख्या–2168/86–2019–57(सामा0)/2017 दिनांक 09.10.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के विज्ञप्ति संख्या–1249/खनिज सहायक/2024–25 दिनांक 05.12.2024 द्वारा जनपद–आगरा के नदी तल में उपलब्ध सा0 बालू के कुल 03 क्षेत्रों को उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के अध्याय–4 के अन्तर्गत ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से 05 वर्ष की अवधि के लिये खनन परिहार पर स्वीकृत किये जाने के निमित्त घोषित/विज्ञापित किया गया। उक्त विज्ञप्ति दिनांक 05.12.2024 के अनुक्रम में सेवा प्रदाता संस्था एम0एस0टी0सी0 (भारत सरकार का उपक्रम) द्वारा सम्पादित ई–निविदा सह ई–नीलामी की प्रक्रिया के दूसरे चरण (ई–नीलामी) की समाप्ति के उपरान्त एम0एस0टी0सी0 से प्राप्त आख्या के अनुसार आपके द्वारा निम्नलिखित क्षेत्र के लिये ई–नीलामी की बोली सर्वोच्च पायी गयी:–

क्षेत्र का विवरण

विज्ञप्ति में अंकित क्षेत्र क्रमांक संख्या	क्षेत्र का विवरण			वार्षिक आंकलित खनन योग्य सा0 बालू की मात्रा (घ0मी0 में)	ई–नीलामी बोली हेतु प्रस्तावित रॉयल्टी की दर (रू0 प्रति घनमी0)	ई–नीलामी बोली में प्राप्त सर्वोच्च रॉयल्टी की दर (रू0 प्रति घनमीटर)	प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि (रू0 में)	प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि का 45 प्रतिशत (जिसमें प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि का 20 प्रतिशत प्रथम किश्त के रूप में एवं प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि का 25 प्रतिशत प्रतिभूति के रूप में शामिल हो) के समतुल्य धनराशि (रू0 में)
	तहसील/ग्राम	खसरा/गाटा संख्या	क्षेत्रफल (है0 में)					
1	2	3	4	5	6	7	8	9
01	सदर/बदरा	1034मि0	5.38	28,800	65.00	200.00	57,60,000.00	25,92,000.00

ई–मेल के माध्यम से एम0एस0टी0सी0 लि0 द्वारा आपको दी गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्रस्तुत अभिलेख सही पाये गये हैं। तद्नुसार निम्नलिखित शर्तों के अधीन उपखनिज सा0 बालू के उपरोक्त क्षेत्र हेतु लेटर आफ इन्टेन्ट जारी किया जाता है:–

शर्तें–

1. क्षेत्र में उपलब्ध आंकलित खनन योग्य उपखनिज सा0 बालू की मात्रा 28,800 घनमीटर प्रतिवर्ष हेतु प्राप्त उच्चतम बिड/बोली की दर (रूपया 200.00 प्रति घन मी0) को मात्रा 28,800 घनमी0 से गुणा कर प्रथम वर्ष की नीलामी की देय धनराशि आगणित की जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षो में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तद्नुसार अनुवर्ती वर्षो की नीलामी धनराशि में वृद्धि होगी।
2. सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तो का यथोचित पालन करने के लिये प्रतिभूति के रुप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रुप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 20 प्रतिशत दो कार्यदिवस के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।

...2...

3. पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिये निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली–2021 के पंचम अनुसूची के अनुसार जमा की जायेगी।
4. पट्टाधारक नियम–17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा (जिसमें सीमा बिन्दुओं का जिओ–कोआर्डिनेट्स भी इंगित किया जायेगा) तथा नियम–36 के अनुसार सीमा–स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।
5. चयनित आवेदक नियम–35 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
6. प्रत्येक पट्टाधारक द्वारा नियम–35 के अनुसार क्षेत्र के भूमि–उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
7. आशय पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण–पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
8. पर्यावरण स्वच्छता प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल प्रारम्भ की जानी होगी।
9. स्वीकृत पट्टे की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिये मानी जायेगी। जिलाधिकारी द्वारा निर्धारित मात्रा यदि पर्यावरण स्वच्छता प्रमाण पत्र में अनुमन्य मात्रा से भिन्न होने पर पर्यावरण स्वच्छता प्रमाण पत्र की मात्रा अनुमन्य होगी। पट्टा क्षेत्र हेतु अनुमन्य मात्रा को प्रथम वर्ष के लिये प्राप्त बोली की दर से गुणा कर प्रथम वर्ष हेतु ई–नीलामी की धनराशि निर्धारित की जायेगी। अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्वि की जायेगी तथा तद्नुसार प्रथम वर्ष एवं अनुवर्ती वर्षों के लिये पट्टा धनराशि नियमावली–2021 के पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।
10. आशय पत्र (लेटर ऑफ इन्टेंट) प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 20 प्रतिशत प्रथम किश्त अर्थात पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि का 45 प्रतिशत के समतुल्य धनराशि सम्बन्धित जनपद में खनन विभाग के निर्धारित लेखा शीर्षक में लेटर आफ इंटेन्ट जारी होने के दो कार्यदिवसों के अन्दर प्री बिड अर्नेस्ट मनी समायोजित करते हुये जमा किया जाना होगा। प्री बिड अर्नेस्टमनी की धनराशि एम0एस0टी0सी0लि0 द्वारा सम्बन्धित जनपद के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से/ऑनलाइन हस्तान्तरित की जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
11. प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षो के लिये पट्टा धनराशि नियमावली में निर्धारित पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम–59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।
12. पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय–समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।
13. ई–निविदा सह ई–नीलामी में भाग लेने से पूर्व क्षेत्र में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिये पहुंच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर बिडर स्वयं आश्वस्त हो लें। ई–निविदा सह ई–नीलामी में भाग लेने के पश्चात् इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नही किया जायेगा।
14. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कोआर्डिनेट्स अंकित किया जोयगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिये आवश्यक होगा।

...3...

15. पट्टा विलेख के निष्पादन के दिनांक से तत्काल खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।

16. पट्टाधारक नियम–36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई–प्रपत्र एम0एम0–11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम–67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

17. पट्टाधारक प्रत्येक वाहन को ई–एम0एम0–11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई–एम0एम0–11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली–2021 के नियम–60 के अन्तर्गत शास्ति का भागीदार होगा।

18. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नही करेगा।

19. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नही किया जायेगा।

20. नदी की जल धारा से सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नही किया जायेगा।

21. स्वीकृत क्षेत्र के अन्दर जहॉ परिवहन प्रपत्र निर्गत किया जायेगा, वहॉ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

22. यदि पट्टेधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण–पत्र खनन योजना आदि की शर्तो का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बतानें की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

23. नियमों एवं शर्तो के उल्लंघन के परिणामस्वरुप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधाकर द्वारा किया जायेगा।

24. पट्टाधारक द्वारा अभ्यर्पण की आशयित दिनांक (Intended day of surrender) को प्रतिभूति की जमा धनराशि एवं उस वर्ष की वार्षिक देय किश्त के 25 प्रतिशत की धनराशि को जमा कर, पर्यावरण अनापत्ति प्रमाण–पत्र को हस्तान्तरित करने सम्बन्धी अनापत्ति एवं क्षेत्र से निकाले गये खनिज की मात्रा का आंकलन करने के उपरान्त देय समस्त धनराशि के जमा की अनापत्ति के आधार पर खनन पट्टे का अभ्यर्पण किया जा सकेगा।

25. पर्यावरणीय अनापत्ति की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा।

26. भारत सरकार द्वारा निर्धारित मानकों के अनुसार पट्टाधारक द्वारा खनिजों की लोडिंग की जायेगी।

27. उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के प्राविधानित नियम 35 का उल्लंघन करने पर नियम 60 के तहत कार्यवाही की जायेगी।

28. उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के प्राविधानित नियम–42(झ) के उल्लंघन की दशा में प्रत्येक चूक के लिये खनन पट्टाधारक पर रु0 25,000.00 शास्ति अधिरोपित लिये जाने तथा शास्ति जमा न करने पर प्रतिभूति धनराशि से कटौती की जायेगी।

29. खनन पट्टा की शर्तों के उल्लंघन की दशा में नियम–61(1) के अनुसार अथवा पट्टा अन्तर्गत देय धनराशि जमा न करने पर नियम–59 के अन्तर्गत खनन पट्टा निरस्त करने पर जिलाधिकारी द्वारा 02 वर्ष से अनाधिक अवधि के लिये खनन पट्टाधारक का नाम काली सूची में डाला जा सकता है।

...4...

30. आवेदक/पट्टाधारक के मृत्यु की दशा में उसके विधिक उत्तराधिकारी के पक्ष में खनन पट्टा का आवेदन पत्र/निष्पादित खनन पट्टा स्थानान्तरण का आदेश जिलाधिकारी द्वारा परीक्षणोपरान्त किया जा सकता है।
31. सफल ई–बोलीदाता/ई–निविदादाता को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
32. सफल ई–बोलीदाता/ई–निविदादाता द्वारा टीटीजेड क्षेत्रीय दिशा निर्देशों (बाक्स–1) का अनुपालन किया जाना अनिवार्य होगा।
33. सफल ई–बोलीदाता/ई–निविदादाता को समय–समय पर माननीय न्यायालय/टीटीजेड प्राधिकरण/सक्षम प्राधिकारियों द्वारा जारी आदेश/निर्देशों का पालन करना होगा।
34. सफल ई–बोलीदाता/ई–निविदादाता को उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि रु0 57,80,000.00 का 45 प्रतिशत के समतुल्य धनराशि रु0 25,92,000.00 में जमा अर्नेस्ट मनी रु0 4,68,000.00 को समायोजित करते हुये अवशेष धनराशि रु0 21,24,000.00 (रु0 इक्कीस लाख चौबिस हजार मात्र) को जनपद के निर्धारित लेखा शीर्षक "0853" में जमा कर चालान की मूलप्रति इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसका सम्पूर्ण उत्तरदायित्व आपको होगा।

जिलाधिकारी,
आगरा।

पत्रांक व तद्दिनांकः–

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, आगरा।
4. प्रभागीय वनाधिकारी, आगरा।
5. ज्येष्ठ खान अधिकारी, आगरा।
7. शाखा प्रबंधक, एम0एस0टी0सी0 लि0, सेकेण्ड फ्लोर, सेन्टर कोर्ट बिल्डिंग, पार्क रोड, हजरतगंज, लखनऊ।

Received - 31/01/2025
Prateek Sharma

जिलाधिकारी,
आगरा।

कार्यालय जिलाधिकारी, आगरा।

(खनन अनुभाग)

पत्रांक 1853/खनिज सहायक/2024–25 दिनांक :24 /03 /2025

लेटर आफ इन्टेन्ट (सहमति पत्र)

मैसर्स श्री फहीमुद्दीन,
प्रो0 फहीमुद्दीन पुत्र श्री निजामुद्दीन
निवासी– मोहल्ला राज, चंदौसी,
जिला सम्भल, उ0प्र0, 202412।

भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन के शासनादेश संख्या–1875/86–2017–57(सामा0)/2017–टीसी–1 दिनांक 14.08.2017 एवं शासनादेश संख्या–2168/86–2019–57(सामा0)/2017 दिनांक 09.10.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के विज्ञप्ति संख्या–1568/खनिज सहायक/2024–25 दिनांक 29.01.2025 द्वारा जनपद–आगरा के नदी तल में उपलब्ध सा0 बालू के कुल 01 क्षेत्र को उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के अध्याय–4 के अन्तर्गत ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से 05 वर्ष की अवधि के लिये खनन परिहार पर स्वीकृत किये जाने के निमित्त घोषित/विज्ञापित किया गया। उक्त विज्ञप्ति दिनांक 29.01.2025 के अनुक्रम में सेवा प्रदाता संस्था एम0एस0टी0सी0 (भारत सरकार का उपक्रम) द्वारा सम्पादित ई–निविदा सह ई–नीलामी की प्रक्रिया के दूसरे चरण (ई–नीलामी) की समाप्ति के उपरान्त एम0एस0टी0सी0 से प्राप्त आख्या के अनुसार आपके द्वारा निम्नलिखित क्षेत्र के लिये ई–नीलामी की बोली सर्वोच्च पायी गयी:–

क्षेत्र का विवरण

विज्ञप्ति में अंकित क्षेत्र क्रमांक संख्या	क्षेत्र का विवरण			वार्षिक आंकलित खनन योग्य सा0 बालू की मात्रा (घ0मी0 में)	ई–नीलामी बोली हेतु प्रस्तावित रॉयल्टी की दर (रू0 प्रति घनमी0)	ई–नीलामी बोली में प्राप्त सर्वोच्च रॉयल्टी की दर (रू0 प्रति घनमीटर)	प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि (रू0 में)	प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि का 45 प्रतिशत (जिसमें प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि का 20 प्रतिशत प्रथम किश्त के रूप में एवं प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि का 25 प्रतिशत प्रतिभूति के रूप में शामिल हो) के समतुल्य धनराशि (रू0 में)
	तहसील/ग्राम	खसरा/गाटा संख्या	क्षेत्रफल (हे0 में)					
1	2	3	4	5	6	7	8	9
01	सदर/स्वामी अहतमाली	1,2	6.07	75754	65.00	131.00	99,23,774.00	44,65,698.30

ई–मेल के माध्यम से एम0एस0टी0सी0 लि0 द्वारा आपको दी गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्रस्तुत अभिलेख सही पाये गये हैं। तद्नुसार निम्नलिखित शर्तों के अधीन उपखनिज सा0 बालू के उपरोक्त क्षेत्र हेतु लेटर आफ इन्टेन्ट जारी किया जाता है:–

शर्तें–

1. क्षेत्र में उपलब्ध आंकलित खनन योग्य उपखनिज सा0 बालू की मात्रा 75754 घनमीटर प्रतिवर्ष हेतु प्राप्त उच्चतम बिड/बोली की दर (रूपया 131.00 प्रति घन मी0) को मात्रा 75754 घनमी0 से गुणा कर प्रथम वर्ष की नीलामी की देय धनराशि आगणित की जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षो में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तद्नुसार अनुवर्ती वर्षो की नीलामी धनराशि में वृद्धि होगी।
2. सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तो का यथोचित पालन करने के लिये प्रतिभूति के रुप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रुप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 20 प्रतिशत दो कार्यदिवस के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।

---2---

3. पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिये निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली–2021 के पंचम अनुसूची के अनुसार जमा की जायेगी।
4. पट्टाधारक नियम–17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा (जिसमें सीमा बिन्दुओं का जिओ–कोआर्डिनेट्स भी इंगित किया जायेगा) तथा नियम–36 के अनुसार सीमा–स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।
5. चयनित आवेदक नियम–35 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
6. प्रत्येक पट्टाधारक द्वारा नियम–35 के अनुसार क्षेत्र के भूमि–उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
7. आशय पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण–पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
8. पर्यावरण स्वच्छता प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल प्रारम्भ की जानी होगी।
9. स्वीकृत पट्टे की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिये मानी जायेगी। जिलाधिकारी द्वारा निर्धारित मात्रा यदि पर्यावरण स्वच्छता प्रमाण पत्र में अनुमन्य मात्रा से भिन्न होने पर पर्यावरण स्वच्छता प्रमाण पत्र की मात्रा अनुमन्य होगी। पट्टा क्षेत्र हेतु अनुमन्य मात्रा को प्रथम वर्ष के लिये प्राप्त बोली की दर से गुणा कर प्रथम वर्ष हेतु ई–नीलामी की धनराशि निर्धारित की जायेगी। अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्वि की जायेगी तथा तद्नुसार प्रथम वर्ष एवं अनुवर्ती वर्षों के लिये पट्टा धनराशि नियमावली–2021 के पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।
10. आशय पत्र (लेटर ऑफ इन्टेंट) प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 20 प्रतिशत प्रथम किश्त अर्थात पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि का 45 प्रतिशत के समतुल्य धनराशि सम्बन्धित जनपद में खनन विभाग के निर्धारित लेखा शीर्षक में लेटर आफ इंटेन्ट जारी होने के दो कार्यदिवसों के अन्दर प्री बिड अर्नेस्ट मनी समायोजित करते हुये जमा किया जाना होगा। प्री बिड अर्नेस्टमनी की धनराशि एम0एस0टी0सी0लि0 द्वारा सम्बन्धित जनपद के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से/ऑनलाइन हस्तान्तरित की जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
11. प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षो के लिये पट्टा धनराशि नियमावली में निर्धारित पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम–59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।
12. पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय–समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।
13. ई–निविदा सह ई–नीलामी में भाग लेने से पूर्व क्षेत्र में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिये पहुंच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर बिडर स्वयं आश्वस्त हो लें। ई–निविदा सह ई–नीलामी में भाग लेने के पश्चात् इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नही किया जायेगा।
14. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कोआर्डिनेट्स अंकित किया जोयगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिये आवश्यक होगा।
15. पट्टा विलेख के निष्पादन के दिनांक से तत्काल खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जान

...3...

बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।

16. पट्टाधारक नियम–36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई–प्रपत्र एम0एम0–11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम–67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

17. पट्टाधारक प्रत्येक वाहन को ई–एम0एम0–11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई–एम0एम0–11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली–2021 के नियम–60 के अन्तर्गत शास्ति का भागीदार होगा।

18. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नही करेगा।

19. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नही किया जायेगा।

20. नदी की जल धारा से सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नही किया जायेगा।

21. स्वीकृत क्षेत्र के अन्दर जहॉ परिवहन प्रपत्र निर्गत किया जायेगा, वहॉ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

22. यदि पट्टेधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण–पत्र खनन योजना आदि की शर्तो का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बतानें की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

23. नियमों एवं शर्तो के उल्लंघन के परिणामस्वरुप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधाकर द्वारा किया जायेगा।

24. पट्टाधारक द्वारा अभ्यर्पण की आशयित दिनांक (Intended day of surrender) को प्रतिभूति की जमा धनराशि एवं उस वर्ष की वार्षिक देय किश्त के 25 प्रतिशत की धनराशि को जमा कर, पर्यावरण अनापत्ति प्रमाण–पत्र को हस्तान्तरित करने सम्बन्धी अनापत्ति एवं क्षेत्र से निकाले गये खनिज की मात्रा का आंकलन करने के उपरान्त देय समस्त धनराशि के जमा की अनापत्ति के आधार पर खनन पट्टे का अभ्यर्पण किया जा सकेगा।

25. पर्यावरणीय अनापत्ति की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा।

26. भारत सरकार द्वारा निर्धारित मानकों के अनुसार पट्टाधारक द्वारा खनिजों की लोडिंग की जायेगी।

27. उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के प्राविधानित नियम 35 का उल्लंघन करने पर नियम 60 के तहत कार्यवाही की जायेगी।

28. उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के प्राविधानित नियम–42(झ) के उल्लंघन की दशा में प्रत्येक चूक के लिये खनन पट्टाधारक पर रु0 25,000.00 शास्ति अधिरोपित लिये जाने तथा शास्ति जमा न करने पर प्रतिभूति धनराशि से कटौती की जायेगी।

29. खनन पट्टा की शर्तो के उल्लंघन की दशा में नियम–61(1) के अनुसार अथवा पट्टा अन्तर्गत देय धनराशि जमा न करने पर नियम–69 के अन्तर्गत खनन पट्टा निरस्त करने पर जिलाधिकारी द्वारा 02 वर्ष से अनाधिक अवधि के लिये खनन पट्टाधारक का नाम काली सूची में डाला जा सकता है।

30. आवेदक/पट्टाधारक के मृत्यु की दशा में उसके विधिक उत्तराधिकारी के पक्ष में खनन पट्टा का आवेदन पत्र/निष्पादित खनन पट्टा स्थानान्तरण का आदेश जिलाधिकारी द्वारा परीक्षणोपरान्त किया जा

...4...

सकता है।

31. सफल ई–बोलीदाता/ई–निविदादाता को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
32. सफल ई–बोलीदाता/ई–निविदादाता द्वारा टीटीजेड क्षेत्रीय दिशा निर्देशों (वाक्स–1) का अनुपालन किया जाना अनिवार्य होगा।
33. सफल ई–बोलीदाता/ई–निविदादाता को समय–समय पर माननीय न्यायालय/टीटीजेड प्राधिकरण/सक्षम प्राधिकारियों द्वारा जारी आदेश/निर्देशों का पालन करना होगा।
34. सफल ई–बोलीदाता/ई–निविदादाता को उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि रु0 **99,23,774.00** का **45** प्रतिशत के समतुल्य धनराशि रु0 **44,65,698.30** में जमा अर्नेस्ट मनी रु0 **12,31,002.50** को समायोजित करते हुये अवशेष धनराशि रु0 **32,34,695.80** **(बत्तीस लाख चौतिस हजार छः सौ पिचानवे रूपये अस्सी पैसे मात्र)** को जनपद के निर्धारित **लेखा शीर्षक "0853"** में जमा कर चालान की मूलप्रति इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसका सम्पूर्ण उत्तरदायित्व आपको होगा।

अपर जिलाधिकारी नगर/
प्रभारी अधिकारी खनिज,
आगरा।

पत्रांक व तद्दिनांकः–

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, आगरा।
4. प्रभागीय वनाधिकारी, आगरा।
5. ज्येष्ठ खान अधिकारी, आगरा।
6. शाखा प्रबंधक, एम0एस0टी0सी0 लि0, सेकेण्ड फ्लोर, सेन्टर कोर्ट बिल्डिंग, पार्क रोड, हजरतगंज, लखनऊ।

अपर जिलाधिकारी नगर/
प्रभारी अधिकारी खनिज,
आगरा।

कार्यालय जिलाधिकारी, आगरा।
(उप खनिज अनुभाग)

(26)

पत्रांक 936/उप खनिज/ई–निविदा सह ई–नीलामी/बालू/2017–18 दिनांक 25/01/2018

खनन पट्टा हेतु सहमति पत्र (लेटर ऑफ इन्टेंट)

श्री अमनदीप सिंह पुत्र श्री गुरमित सिंह
निवासी म.न. एन–11/3, नकोडा तहसील रानियां,
जिला सिरसा, हरियाणा।

शासनादेश संख्या 1875/86–2017(सा0)/2017 टी0सी0–1, दिनांक 14.08.2017 में दिये गये निर्देशानुसार ई–निविदा सह ई–नीलामी के माध्यम से यमुना नदी साधारण बालू का खनन पट्टा 05 वर्ष की अवधि हेतु जनपद आगरा के निम्न क्षेत्र इस कार्यालय के पत्र संख्या 871/खनिज सहायक, दिनांक 29.12.2017 द्वारा घोषणा की गयी थी। ई–निविदा सह ई–नीलामी की कार्यवाही राज्य सरकार द्वारा अधिकृत एजेन्सी एम0एस0टी0सी0 के ई–मेल पत्र दिनांक 23.01.2018 द्वारा अवगत कराया गया है कि तहसील एत्मादपुर स्थित यमुना नदी के क्षेत्र मदनपुर जिसका विवरण निम्नवत् है :–

तहसील	नदी	ग्राम	गाटा संख्या	क्षेत्रफल	मात्रा (बालू घन मीटर में)
1.	2.	3.	4.	5.	6.
एत्मादपुर	यमुना नदी	मदनपुर	2मि0	7.28है0	145600

उपरोक्त में आपके द्वारा ई–नीलामी में अधिकतम ऑफर रू0 73.00 प्रति घन मीटर दी गयी है। इस प्रकार आपके द्वारा मदनपुर हेतु 145600 घनमीटर पर कुल धनराशि रू0 1,06,28,800/– प्रथम वर्ष हेतु दी गयी है।

1. निर्बन्धनों एवं शर्तो का पालन करने के लिये प्रतिभूति के प्रथम वर्ष के लिये बोली की सकल धनराशि रू0 1,06,28,800/– का 25 प्रतिशत अर्नेस्ट मनी तथा 25 प्रतिशत प्रथम वर्ष की पहली किश्त के रूप में दो कार्यदिवसों के अन्दर एम0एस0टी0सी0 के ई–पेमेन्ट गेट वे पर आर0टी0जी0एस0 द्वारा जमा कराना होगा। आप द्वारा पूर्व में जमा प्री बिड अर्नेस्ट मनी रू0 23,66,000/– को पहली किश्त में समायोजित करते हुये पहली किश्त की धनराशि रू0 26,57,200/– तथा 25 प्रतिशत प्रतिभूति की शेष धनराशि अंकन रू0 2,91,200/– कुल रू0 29,48,400/– जमा कराना होगा। यदि लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों में अवशेष धनराशि जमा करने में आप असफल होते है, तो आप द्वारा जमा अर्नेस्ट मनी राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा आपके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्योवदन पर विचार योग्य नहीं होगा।
2. बालू खनन पट्टा पॉच वर्ष हेतु जारी किया जायेगा। प्रथम वर्ष की धनराशि रू0 1,06,28,800/– होगी तथा अनुवर्ती वर्षो में प्रत्येक वर्ष पिछले वर्ष की ई–नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्वि कर देय होगा।
3. प्रथम वर्ष के लिए शेष 75 प्रतिशत पट्टा धनराशि एवं आगामी वर्षो के लिए पट्टा धनराशि उ0प्र0 उप खनिज परिहार नियमावली 1963 (नवीन संशोधन के तहत) में निर्धारित चतुर्थ अनुसूची के अनुसार राज्य सरकार द्वारा समय–समय पर निर्धारित प्रकिया के अनुसार पट्टा धारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियमित तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम–59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।

क्रमशः.....2

(19)

4. लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म उ0प्र0 के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर समक्ष प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
5. पट्टाधारक नियम–17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगें तथा नियम 35 के अनुसार सीमा स्तम्भ लगायेगे तथा इसका अनुरक्षण करेगे।
6. पट्टाधारक द्वारा नियम 34 के प्रावधानों के अन्तर्गत प्लान तथा भारत सरकार वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय–समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेंगे।
7. पट्टाधारक द्वारा नियम–34 के अनुसार क्षेत्र के भूमि–उद्वार और पुर्नवासन उपयोग हेतु वित्तीय अश्वासन की धनराशि निर्धारित रीति में जमा करायेगें।
8. पट्टाधारक द्वारा राज्य सरकार द्वारा केन्द्र सरकार द्वारा समय–समय पर निर्धारित कर व शुल्क यथा आयकर का 2 प्रतिशत टी0सी0एस0 (वर्तमान दर), 10 प्रतिशत जिला खनिज फाउन्डेशन ट्रस्ट आगरा आदि निमयानुसार जमा करायेगें।

अन्य शर्ते :–

1. पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमाकंन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वंय के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शायें गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
2. पट्टा अभिलेख के निष्पादन के दिनांक से छः माह के भीतर खनन संकियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई बिना ऐसी खनन संकियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भॉति करेगा।
3. पट्टाधारक नियम 35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वंय के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई–प्रपत्र एम0एम0–11 पर अंकित बार कोड का डाटा पढने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम 66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिग को उपलब्ध करायेगा।
4. पट्टाधारक प्रत्येक वाहन को ई–एम0एम0–11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई–एम0एम0–11 पर जनित बार कोड को चैक गेट पर पढने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 1963 के नियम 59 के अन्तर्गत शास्ति का भागीदार होगा।
5. पट्टेदार 02 मीटर की गहराई अथवा जलस्तर में से जो कम है, से अधिक गहराई में खनन संकियायें नही करेगा।
6. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।

क्रमशः.....3

(18)

7. नदी की जल धारा में सक्शन मशीन लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
8. स्वीकृत क्षेत्र के अन्दर जहॉ परिवहन प्रपत्र निर्गत किया जायेगा, वहॉ पर खनिजों का विक्रय मूल्य बोर्ड प्रदर्शित करेगा।
9. यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र खनन योजना आदि की शर्तो का उल्लघंन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
10. उत्तर प्रदेश उप खनिज परिहार नियमावली 1963 के नियम 67 के अधीन भूमि को स्वामियों को प्रतिकार पाने का अधिकार होगा जो भू–स्वामियों एवं पट्टेधारक के मध्य तय होगा।
11. पट्टा विलेख का निष्पादन नियमानुसार निर्धारित स्टाम्प पेपर पर पट्टेधारक द्वारा किया जायेगा।
12. वन विभाग के पत्र संख्या 3428/22–1 दिनांक 02.05.2017 में इंगित शर्तो के पालन हेतु पट्टाधारक बाध्य होगा।
13. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
14. पट्टाधारक द्वारा पर्यावरण स्वच्छता प्रमाण पत्र कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारम्भ किया जायेगा।
15. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।

जिलाधिकारी,
आगरा।

पत्र संख्या व दिनांक उपरोक्तानुसार।

प्रतिलिपि :– निदेशक, भूतत्व एवं खनिकर्म निदेशालय खनिज भवन, लखनऊ को सूचनार्थ प्रेषित।

जिलाधिकारी,
आगरा।

29/1/2018
7830309280

आदेश

शासनादेश संख्या–1875/86–2017 टी0सी0–1, दिनांक 14.08.2017 में दिये गये निर्देशानुसार ई–निविदा सह ई–नीलामी की प्रकिया के अन्तर्गत जिलाधिकारी कार्यालय, आगरा के पत्रांक–936/उपखनिज/ई–निविदा सह ई–नीलामी/बालू/2017–18, दिनांक 25.01.2018 द्वारा श्री अमनदीप सिंह पुत्र श्री गुरमित सिंह निवासी म0नं0–11/3, नकोडा, तहसील रानिया, जिला सिरसा, हरियाणा के पक्ष में जनपद आगरा की तहसील एत्मादपुर के ग्राम मदनपुर के गाटा संख्या 2मि0, क्षेत्रफल 7.28है0 के खनन पट्टे हेतु सम्बन्धित के पक्ष में सहमति पत्र निर्गत किया गया। सहमति पत्र में दिये गये शर्ते के अनुसार " पट्टेधारक द्वारा नियम 34 के प्रावधानों के अन्तर्गत अनुमोदित खनन योजना तथा भारत सरकार वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय–समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करना होगा। "

सहमति पत्र में दिये गये निर्देशानुसार अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र उपलब्ध कराया जाना था, परन्तु बार–बार कई अवसर प्रदान किये जाने के उपरान्त भी श्री अमनदीप सिंह द्वारा पर्यावरण स्वच्छता प्रमाण पत्र उपलब्ध नही कराया गया। श्री अमनदीप द्वारा उक्त का अनुपालन नहीं किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली के नियम 60(7) में प्रावधानित व्यवस्था के तहत कार्यालय जिलाधिकारी आगरा के आदेश संख्या 211/खनिज सहायक/2022–23, दिनांक 02.06.2022 द्वारा श्री अमनदीप सिंह के पक्ष में निर्गत सहमति पत्र दिनांकित 25.01.2018 को निरस्त करते हुये जमा प्रथम किश्त एवं प्रतिभूति की धनराशि का राज्य सरकार के पक्ष में जब्त कर लिया गया।

उक्त निरस्तीकरण आदेश दिनांक 02.06.2022 के विरूद्व श्री अमनदीप सिंह द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 80 के अन्तर्गत उ0प्र0 शासन भूतत्व एवं खनिकर्म विभाग में निगरानी संख्या–88(आर)/जी0एण्डएम0/(यू0पी0)/2024 योजित की गयी। उक्त निगरानी के क्रम में कार्यालय जिलाधिकारी आगरा के पत्र संख्या 1349/खनिज सहायक/2024–25, दिनांक 20.12.2024 द्वारा प्रस्तारवार आख्या प्रेषित की गयी।

उ0प्र0 शासन में योजित निगरानी संख्या–88(आर)/जी0एण्डएम0/(यू0पी0)/2024 में पारित आदेश दिनांक 02.01.2025 के कार्यकारी अंश निम्नवत् है :–

" जिलाधिकारी आगरा द्वारा पारित आदेश दिनांक 02.06.2022 जिसमें निगरानीकर्ता द्वारा जमा प्रतिभूति की धनराशि एवं प्रथम किश्त की धनराशि को जब्त किया गया एवं निगरानीकर्ता के पक्ष में स्वीकृत आशय पत्र/सहमति पत्र को निरस्त कर दिया गया है। जिलाधिकारी आगरा द्वारा उपरोक्त आदेश दिनांक 02.06.2022 उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम 60(7) के प्राविधानों के अन्तर्गत पारित किया गया है, जिसके सम्बन्ध में यह स्पष्ट करना है कि उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 60(7) के प्राविधानों के अनुसार प्रतिभूति एवं प्रथम किश्त की धनराशि को जब्त किया जाना नियमानुसार उचित नहीं है। जिलाधिकारी आगरा द्वारा पारित आदेश दिनांक 02.06.2022 नियमों के आलोक में नहीं होने के कारण निरस्त किया जाता है। प्रकरण जिलाधिकारी, आगरा

क्रमशः.....2

को इस आशय से प्रतिप्रेषित किया जाता है कि उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के आलोक में निगरानीकर्ता को स्वच्छता प्रमाण पत्र शीघ्रातिशीघ्र प्राप्त करने हेतु निर्देशित करें, तद्नुसार विषयगत निगरानी निस्तारित की जाती है। सभी सम्बन्धित को सूचित किया जाय। वाद आवश्यक कार्यवाही हेतु पत्रावली दाखिल दफ्तर हो।"

उपरोक्तानुसार उ0प्र0 शासन, भूतत्व एवं खनिकर्म विभाग के आदेश संख्या–330/एस0एस0एम0/2025, दिनांक 02.01.2025 के कम में कार्यालय जिलाधिकारी आगरा के निरस्तीकरण आदेश संख्या 211/खनिज सहायक/2022–23, दिनांक 02.06.2022 को एतद्द्वारा वापस लिया जाता है व कार्यालय जिलाधिकारी आगरा के पत्र सं0 936/उपखनिज/ई–निविदा सह ई–नीलामी/बालू/2017–18, दिनांक 25.01.2018 द्वारा जारी सहमति पत्र को पूर्व शर्तो के अधीन बहाल की जाती है, एवं कार्यालय जिलाधिकारी आगरा द्वारा जारी विज्ञप्ति संख्या 1249, दिनांक 05.12.2024 के कम संख्या 03 पर विज्ञाप्ति क्षेत्र को ई–निविदा सह ई नीलामी के प्रकिया से बाहर किया जाता है। साथ ही साथ श्री अमनदीप सिंह पुत्र श्री गुरमित सिंह निवासी म0नं0–11/3, नकोडा, तहसील रानिया, जिला सिरसा, हरियाणा को निर्देशित किया जाता है कि उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 35 के तहत सक्षम प्राधिकारी से खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर यथाशीघ्र खनिज कार्यालय में प्रस्तुत करना सुनिश्चित करें।

जिलाधिकारी,
आगरा।

कार्यालय जिलाधिकारी, आगरा
(खनन अनुभाग)

पत्रांकः 1477/खनिज सहायक/2024–25 दिनांक 13/01/2025

प्रतिलिपि : निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 खनिज भवन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 खनिज भवन, लखनऊ।
3. क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म कार्यालय, आगरा।
4. शाखा प्रबन्धक, एम0एस0टी0सी0 लि0, जी–25/26, तेज प्लाजा, 1 टी0एन0 सिंह रोड, हजरतगंज, लखनऊ को इस आशय से प्रेषित कि जारी विज्ञप्ति के कम संख्या 03 पर विज्ञाप्ति क्षेत्र को ई–निविदा–सह ई–नीलामी से हटाना सुनिश्चित करें।
5. जिला सूचना विज्ञान अधिकारी, आगरा को जिले की वेबसाइट पर अपलोड करने हेतु।
6. श्री अमनदीप सिंह पुत्र श्री गुरमित सिंह निवासी म0नं0–11/3, नकोडा, तहसील रानिया, जिला सिरसा, हरियाणा।

जिलाधिकारी,
आगरा।